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THE DEPUTY SPEAKER

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Shri K.H. Muniyappa

Dr. P. Venugopal

SECRETARY GENERAL

Shri Anoop Mishra

LOK SABHA DEBATES

LOK SABHA

Friday, March 13, 2015/Phalguna 22, 1936 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

... (*Interruptions*)

HON. SPEAKER: Hon. Members, I have received notices of Adjournment Motion from Sarvashri Adhir Ranjan Chowdhury and K.C.Venugopal.

The matters though important enough, do not warrant interruption of business of the day. The matter can be raised through other opportunities and after Question Hour.

... (*Interruptions*)

HON. SPEAKER: I have, therefore, disallowed the notices of Adjournment Motion.

... (*Interruptions*)

HON. SPEAKER: Hon. Members, I have received requests from Shri P. Karunakaran and Shri K.C. Venugopal for suspension of Question Hour. But according to Rule, there is no suspension of Question Hour. Therefore, I am disallowing their requests.

... (*Interruptions*)

माननीय अध्यक्ष : यदि सब एक साथ बोलेंगे तो क्या होगा, सब एक साथ बोलेंगे तो क्या उससे बात बनती है?

... (व्यवधान)

SHRI K.C. VENUGOPAL (ALAPPUZHA): Madam, it is a very serious issue. Please allow me to speak.

... (*Interruptions*)

HON. SPEAKER: Nothing will go in record.

(*Interruptions*)... *

माननीय अध्यक्ष : किसी की आवाज कोई नहीं सुन पायेगा।

... (व्यवधान)

* Not recorded.

HON. SPEAKER: I know that you all have the same matter. I will allow all of you in 'Zero Hour'.

... (*Interruptions*)

SHRI P. KARUNAKARAN (KASARGOD): I have given the notice. The situation in Kerala is very serious. The struggle is in connection with the corruption. ... (*Interruptions*)

HON. SPEAKER: That is a State Government issue and there is an elected Government. I have not allowed anyone to speak.

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): Madam Speaker, the State Assembly issue cannot be discussed here. It is between the Left Party and the Congress.

11.02 hrs**ORAL ANSWERS TO QUESTIONS**

HON. SPEAKER : Q. No. 241. Dr. Sanjay Jaiswal.

(Q. 241)

डॉ. संजय जायसवाल: अध्यक्ष महोदया, इस सत्र में कम से कम चार बार एच-1, एन-1 स्वाईन फ्लू के बारे में बात हो चुकी है, लेकिन मुझे बहुत दुख के साथ कहना पड़ रहा है कि इस देश में प्रति दिन जितने बच्चे मर रहे हैं, स्वाईन फ्लू के मुकाबले 4 गुना ज्यादा बच्चे मर रहे हैं।... (व्यवधान)

HON. SPEAKER: No, I am sorry. I am not allowing.

डॉ. संजय जायसवाल: अध्यक्ष महोदया, इम्यूनाइजेशन हमारे यहां का बहुत ही इंपॉर्टेंट पार्ट है, जिससे हम बच्चों की जिंदा बचा सकते हैं।... (व्यवधान)

माननीय अध्यक्ष : ये क्या हो रहा है? आप लोग बैठिए।

... (व्यवधान)

HON. SPEAKER: Please sit down. No, I am sorry. Nothing is going on record. Please sit down.

... (Interruptions).*

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): Let us take up Question Hour. What happened in Assembly cannot be discussed in Parliament. They have to understand that. ... (Interruptions)

HON. SPEAKER: No, I am not allowing. I am not allowing anybody. Nothing will go on record. Only question and answer will go on record. That is all.

... (Interruptions).*

माननीय अध्यक्ष : जायसवाल जी, आप अपना प्रश्न पूछिए।

... (व्यवधान)

डॉ. संजय जायसवाल: महोदया, मेरा सवाल मंत्री जी है कि इम्यूनाइजेशन जैसे प्रमुख मुद्दे आपने सदन में चर्चा का मौका दिया, नहीं तो चार बार एच-1, एन-1 फ्लू पर यहां पर चर्चा हो चुकी है, लेकिन एच-1,

* Not recorded.

एन-1 फ्लू में अभी तक जितने लोग मरे हैं, उनसे चार गुना ज्यादा बच्चे प्रति दिन इम्यूनाइजेशन की कमी के कारण मर रहे हैं। इस महत्वपूर्ण प्रश्न पर मंत्री जी ने जो जवाब दिया है, और उसमें इम्यूनाइजेशन के बारे में जो डाटा दिया है, उसके संबंध में मेरा मंत्री जी एक तो प्रश्न है कि जो सबसे तीन गरीब राज्य हैं, जैसे बिहार, उड़ीसा और छत्तीसगढ़, इन सभी राज्यों को आपने टीका एक्सप्रेस से क्यों छोड़ दिया है? इन्होंने 201 हाईफोकसड डिस्ट्रिक्ट का जो सिलेक्शन किया है, उसका क्या क्राइटेरिया है? मैं यह पूछना चाहता हूँ कि इनको क्यों छोड़ दिया गया और 201 जो हाईफोकसड डिस्ट्रिक्ट हैं, उनमें सिलेक्शन का क्या क्राइटेरिया है, क्योंकि जो सबसे गरीब राज्य हैं जैसे बिहार, उड़ीसा और छत्तीसगढ़, जहां सबसे कम इम्यूनाइजेशन लेवल है, उनको भी नैशनल टीका एक्सप्रेस में नहीं रखा गया है, इसलिए मेरा मंत्री जी से आग्रह है कि इन गरीब राज्यों पर ध्यान दें और जो केवल 43% इम्यूनाइजेशन है, उसको बढ़ाने के लिए सरकार क्या कर रही है, इसके बारे में मुझे बताएं?...*(व्यवधान)*

माननीय अध्यक्ष : खड़गे जी, प्लीज आप समझते हैं, I am not allowing. This is a State matter. No, I am not allowing. I am sorry. यह हर चीज में नहीं होता है। मैं आज किसी की नहीं सुनने वाली हूँ।

...*(व्यवधान)*

श्री मल्लिकार्जुन खड़गे: मैडम, यह बहुत इंपॉर्टेंट मैटर है। ...*(व्यवधान)* टी.वी. चैनल्स पर अटैक हो रहा है। ...*(व्यवधान)*

माननीय अध्यक्ष : आप शून्य काल में इस मैटर को उठाइएगा।

...*(व्यवधान)*

श्री जगत प्रकाश नड्डा: मैडम स्पीकर, जो प्रश्न माननीय सदस्य ने पूछा है, यह बहुत ही महत्वपूर्ण प्रश्न है। ...*(व्यवधान)*

HON. SPEAKER: Nothing will go on record. Only question and answer will go on record.

... *(Interruptions).* *

श्री जगत प्रकाश नड्डा : निश्चित रूप से इस हाऊस में हमने एच-1, एन-1 पर चर्चा की है। ...*(व्यवधान)*

माननीय अध्यक्ष : वेंकेय्या जी, आप आपस में क्यों बातें कर रहे हैं?

...*(व्यवधान)*

HON. SPEAKER: Nobody's speech, including Venkaiah Ji's speech also, will go on record. It is not going on record. Let him say anything. I have already said that nothing will go on record and only question and answer will go on record. Then, let him say. It is not the way. I am sorry.

... (Interruptions)*

श्री जगत प्रकाश नड्डा : मैडम, इसमें हमने इम्यूनाइजेशन को पूरा महत्व दिया है। ... (व्यवधान)

HON. SPEAKER: I will allow it in 'Zero Hour'.

... (Interruptions)

श्री जगत प्रकाश नड्डा : मैडम, यह इम्यूनाइजेशन प्रोग्राम दुनिया में पब्लिक हेल्थ का सबसे बड़ा प्रोग्राम है। इसके कवरेज के लिए हम 7 तरीके के प्लस 2 तरीके का टीकाकरण बच्चों का कराते हैं। 7 टीकाकरण यूनिवर्सल हैं। Seven types of vaccines are given to the children which is universal और दो तरीके की वैक्सींस हैं, जो कुछ एरियाज़ में जहां उसकी आवश्यकता होती है, जैपनीज़ इंसेफ्लाइटिस हुआ है या अक्यूट इंसेफ्लाइटिस हुआ है, उस जगह पर हम वैक्सिनेशन करते हैं और जैपनीज़ इंसेफ्लाइटिस के लिए विशेषकर करते हैं। इसमें अभी हम लोगों ने, क्योंकि वर्तमान सरकार ने इम्यूनाइजेशन को पब्लिक हेल्थ का बहुत ही महत्वपूर्ण कार्यक्रम माना है। हमारे देश में लगभग 90 लाख ऐसे बच्चे हैं, जो पार्शली इम्यूनाइज्ड हैं, उनमें से 20 लाख बच्चे ऐसे हैं, जो टोटली अनइम्यूनाइज्ड हैं, मतलब 20 लाख बच्चे ऐसे हैं, जिनका इम्यूनाइजेशन अभी तक नहीं हुआ है और 70 लाख बच्चे ऐसे हैं, जिनका पार्शली हुआ है। इसलिए एक कार्यक्रम इन्द्रधनुष के तहत हम लोगों ने फर्स्ट फेज में 201 डिस्ट्रिक्ट्स लिए हैं। ये 201 डिस्ट्रिक्ट्स वे हैं, जहाँ इम्यूनाइजेशन 50 परसेंट से कम है। 50 परसेंट से कम होने का कारण यह है कि वहाँ हेल्थ के जो इंफ्रास्ट्रक्चर्स और लॉजिस्टिक्स एंड तक पहुँचना है, वह नहीं हो पाया है। इसलिए इन्द्रधनुष के तहत फर्स्ट फेज में हमने लगभग चार लाख ऐसी बस्तियाँ आइडेन्टिफाई की हैं, जिनमें कंस्ट्रक्शन वर्कर्स की जो साइट्स हैं, किलन वर्कर्स की जो साइट्स हैं, नोमैडिक ट्राइब्स हैं, इन सबको भी उसमें इन्क्लूड करने का प्रयास किया है। इन 201 फोकस डिस्ट्रिक्ट्स में हम 7 तारीख से फर्स्ट फेज में इम्यूनाइजेशन करेंगे। मैं हाउस को बताना चाहता हूँ कि बिहार, उत्तर प्रदेश, राजस्थान और मध्य प्रदेश के फोकस डिस्ट्रिक्ट्स के सभी सांसदों के साथ सोमवार को सात बजे पार्लियामेंट एनेक्सी में एक बैठक बुलाई है, जहाँ इम्यूनाइजेशन की दृष्टि से हेल्थ डिपार्टमेंट उनका कैसे सहयोग ले सकता है,

* Not recorded

इस बारे में भी हम वहाँ चर्चा करेंगे। जैसा कि माननीय सदस्य ने कहा कि बिहार क्यों छूटा, बिहार बिल्कुल नहीं छूटा है, वह हमारे फोकस एरिया में है। फोकस एरिया में रखते हुए हम उन डिस्ट्रिक्ट्स को इम्यूनाइजेशन के तहत विशेष रूप से लेंगे, जो फिफ्टी परसेंट से लेस दैन कवर्ड हैं।

डॉ. संजय जायसवाल: महोदया, मेरा दूसरा प्रश्न है कि मैं 6 वर्षों से स्टैंडिंग कमेटी ऑफ हेल्थ में हूँ और चाइल्ड सर्वाइवल के लिए हम लोग हमेशा उसमें काम करते रहते हैं। हमारे लिए सबसे खुशी का दिन था जब माननीय प्रधानमंत्री जी ने जून में, हेल्थ मिनिस्ट्री से पहले प्राइम मिनिस्टर ऑफिस से यह एनाउंस हुआ कि हम डायरिया, आई.पी.वी. और रूबेला के वैक्सीन्स हर बच्चे को देंगे। आज सात महीने बीत चुके हैं, यह एनाउंसमेंट हेल्थ मिनिस्ट्री से नहीं, पीएमओ ऑफिस से हुआ है। हमारी सरकार को हर हालत में इसका पालन करना चाहिए, लेकिन अभी तक इस बजट में यह नहीं हुआ है। मेरे साथ चाइल्ड सर्वाइवल में जयन्त सिन्हा जी भी काम कर रहे थे। वह मंत्री बन गए, तो मैंने सोचा कि वे हेल्थ में ज्यादा अनुदान देंगे, लेकिन जयन्त जी ने भी हेल्थ के अनुदान में हम लोगों की मदद नहीं की। डायरिया, आईपीवी और रूबेला के वैक्सीन्स को कब यूआईपी में शामिल किया जाएगा, जिसके बारे में माननीय प्रधानमंत्री जी ने कहा है, मैं इसका जवाब मंत्री जी से चाहता हूँ।

श्री जगत प्रकाश नड्डा : सरकार इस बारे में सजग है, इसकी सारी रूपरेखा बन रही है और जल्द से जल्द हम इस पर कार्य शुरू करेंगे।

योगी आदित्यनाथ: महोदया, माननीय मंत्री जी इस मामले में काफी संवेदनशील हैं। मैं धन्यवाद दूँगा कि उन्होंने पूर्वी उत्तर प्रदेश के इंसेफ्लाइटिस से प्रभावित क्षेत्रों का दौरा हाल ही में किया था। वहाँ पर जे.ई. के वैक्सीन लगते हैं। इंसेफ्लाइटिस का जे.ई. वायरस इस वैक्सीन से काफी नियंत्रित हुआ है और वह लगभग तीन से चार प्रतिशत तक पहुँचा है। इसमें सबसे बड़ी कमी है कि इसकी कोल्ड चैन के डिस्टर्ब होने के नाते यह हैंड्रेड परसेंट सफल नहीं हो पा रहा है।

दूसरा, उसका जो नया वायरस आया है, एक्वूट इंसेफ्लाइटिस सिंड्रोम, जिससे काफी बड़े पैमाने पर मौते हो रही हैं। वहाँ पर इस वर्ष लगभग 600 मौतें इसके कारण हुई हैं। मैं माननीय मंत्री जी से जानना चाहूँगा कि कोल्ड चैन को बनाए रखने की दिशा में सरकार क्या कदम उठा रही है और जे.ई. की तर्ज पर एक्वूट इंसेफ्लाइटिस सिंड्रोम के टीकाकरण की क्या व्यवस्था सरकार करने जा रही है?

श्री जगत प्रकाश नड्डा : महोदय, माननीय सदस्य ने जो जैपनीज इंसेफ्लाइटिस की दृष्टि से कहा है, उसमें कोल्ड चैन डिस्टर्ब न हो, उस विषय को माननीय सदस्य ने रखा है। इसी को वर्क आउट करने के लिए हम लोगों ने लॉजिस्टिक्स वर्क किए हैं। हमने पता लगाने की कोशिश की कोल्ड चैन से सेशन

साइट्स, जहाँ पर वैक्सीनेशन दिया जाता है, उसमें कौन-कौन सी प्रॉब्लम्स आ सकती हैं? उन्हीं प्रॉब्लम्स को सॉल्व करने के लिए हमने अल्टरनेटिव वैक्सीन डिलेवरी का भी एक सिस्टम डेवलप किया है। इस सिस्टम के लिए हमने फ्लैक्सी पूल में एन.आर.एच.एम. में और आर.सी.एच. के प्रोग्राम में एन.आर.एच.एम. में धन का भी प्रावधान किया है। वह फ्लैक्सी पूल है ताकि आर्थिक दृष्टि से हम उसका वहाँ पर उपयोग कर सकें। वैक्सीन समय पर उस स्थान पर पहुँच सके जहाँ ए.एन.एम. उस टीकाकरण को कर सके, इस बात का प्रयास किया है। जो गोरखपुर के इलाके की बात कर रहे हैं, उसमें भी हम लोगों ने इस बात के लिए विशेषकर चिन्ता की है ताकि जो सरकार के पास वैक्सीन्स हैं, उनको हम ठीक ढंग से सही स्थान पर पहुँचा सकें और यह लॉजिस्टिक्स हमें कंटीन्युअसली वर्क करनी पड़ती हैं। क्योंकि एक्सपीरिंसेज़ से ही पता चलता है कि कहाँ पर हम नाकामयाब हुए हैं और उसमें कामयाब होने के लिए हमें कौन-कौन से तरीके और इस्तेमाल करने होंगे, उसको हम करें।

DR. P. VENUGOPAL: Hon. Speaker, Madam, the Government of Tamil Nadu -- guided by our beloved Leader, *Amma* -- has taken up Dr. Muthulakshmi Reddy Maternity Benefit Scheme from 2011 as part of sustained effort to reduce infant mortality, the problem of low birth rate and to extend proper immunization service for the babies so born. Further, the required health services during pregnancy in the Government institutions are ensured apart from monetary assistance, which is extended to poor pregnant women.

The Government of India has allotted Rs. 9.8 crore in 2011-2012 for the immunization programme, but it was not released by the Centre. In 2012-2013 also Rs. 10.78 crore was allotted, but it was not released. In spite of this, our compassionate Leader commenced the scheme and continued with the same.

I would like to know whether the Centre would also emulate such a scheme throughout the country and provide adequate financial compensation to the States like Tamil Nadu, which are keen to continue with such novel schemes, but are facing financial crunch. I would like to know this from the hon. Minister.

SHRI JAGAT PRAKASH NADDA : First of all, I would like to share with the hon. Members that Tamil Nadu's health practices really deserve to be replicated in other States also. They have been doing good, and their health indicators also

show this. We have also started a programme where we showcase the best practices being done, and next month we are going to have this session in Jaipur where all States are going to showcase their best practices. We also request the other States that they should follow and replicate these best practices in their own States.

As far as the funding part is concerned, certainly, the States, which are doing good, should not be discouraged, but rather they should be encouraged. I personally will take care and see to it that all funds are released to them.

श्री अधीर रंजन चौधरी: माननीय अध्यक्ष महोदया, इससे पहले भी कॉलिंग अटैन्शन मोशन के तहत जापानी एंसिफलाइटेज़ और एक्यूट जापानी एंसिफलाइटेस के बारे में काफी चर्चा हुई थी। उस समय भी मैंने बंगाल की बुरी हालत का जिक्र करते हुए आपसे कुछ मदद मांगी थी। लेकिन उस दिन आपने जवाब में भी बंगाल के बारे में कुछ नहीं कहा। आज भी गोरखपुर के संदर्भ में आपने बात कही है लेकिन बंगाल के बारे में हमें जानकारी चाहिए, क्योंकि बंगाल के काफी जिलों में जापानी इंसिफलाइटेज़ छाया हुआ है। मुझे जो जानकारी है उसके मुताबिक आपकी सरकार 179 डिस्ट्रिक्ट्स में जापानी एंसिफलाइटेज़ के वैक्सीन को इंट्रोड्यूस करने जा रही है। उसमें जापानी एंसिफलाइटेज़ से पीड़ित बंगाल के जो डिस्ट्रिक्ट्स हैं, क्या उनको आप शामिल करेंगे या नहीं?

श्री जगत प्रकाश नड्डा : माननीय अध्यक्ष महोदया, मैं माननीय सदस्य को एश्योर करना चाहता हूँ कि बंगाल भी हमारी हाई प्रायोरिटी लिस्ट में शामिल है। मैंने कहा था कि मैं सभी जगह का प्रवास खुद करूँगा। मैं ईस्टर्न यूपी में हो आया हूँ, मुझे वैस्ट बंगाल भी जाना है। वहाँ की सारी सुविधाओं को मैं देखूँगा। लेकिन इसके साथ-साथ मैं सदस्य महोदय को यह एश्योर करना चाहता हूँ कि जो बंगाल के डिस्ट्रिक्ट्स हैं, वे भी हमारी हाई प्रायोरिटी में हैं और जो भी सुविधा वहाँ देनी होगी, वह स्वास्थ्य मंत्रालय वहाँ देगा।

DR. PRITAM GOPINATH MUNDE: Thank you, Speaker, Madam. I would like to ask the hon. Health Minister, through you, that our National Immunization schedule covers seven vaccine-preventable diseases, but there is no provision to cover the rotavirus diarrhea, which is one of the most common causes for Infant Mortality Rate. Hence, dehydration and diarrhea leads to almost more than one lakh infant deaths every year. So, is there any provision to cover Rotavirus

vaccination under the National Immunisation Programme? If the Government has taken any such initiative, I would like to know the details of that.

SHRI JAGAT PRAKASH NADDA: Yes, it is under active consideration and, very soon, we will be undertaking this project.

श्री अजय मिश्रा टेनी: माननीय अध्यक्ष जी, जब से हमारी सरकार बनी है, लोगों की चिकित्सा और स्वास्थ्य के लिए चिन्तित है और इसके लिए सरकार ने प्रभावी कदम उठाए हैं। जो उत्तर आया है, उसमें उत्तर प्रदेश के लिए चिन्ता दिखाई गई है। इसके लिए मैं माननीय स्वास्थ्य मंत्री जी को धन्यवाद देता हूँ। अभी प्रीतम मुंडे जी ने जो सवाल पूछा, उसी से संबंधित यह सवाल है। गंभीर बीमारियों से जो बच्चे प्रति वर्ष मरते हैं, उसमें रोटावाइरस के कारण जो डायरिया होता है, उससे प्रति वर्ष एक लाख बच्चे मरते हैं लेकिन उसको रोकने के लिए जो टीका बाज़ार में है उसकी कीमत बहुत अधिक है। अभी मुझे ऐसी जानकारी हुई है कि उसके विकल्प के तौर पर कोई एक टीका ऐसा उपलब्ध हुआ है जिसकी कीमत केवल 1 डॉलर यानी लगभग 60 रुपये है। मैं माननीय मंत्री जी से जानना चाहता हूँ कि क्या ऐसा टीका बनाया गया है जिसकी कीमत 60 रुपये के लगभग है, और वह बाज़ार में कब तक उपलब्ध हो जाएगा?

श्री जगत प्रकाश नड्डा : निश्चित रूप से रोटा वाइरस के लिए इस तरह के इंडीजनस टीकाकरण के लिए बायोटेक्नोलाजी डिपार्टमेंट के सहयोग से तथा अन्य डैवलपमेंट पार्टनर्स के सहयोग से एक वैक्सीन निकली है और जैसे हमने पहले ही कहा कि वह एक्टिव कंसिडरेशन में है और हम उसको अपने प्रोग्राम में लेंगे।

माननीय अध्यक्ष : श्रीमती संतोष अहलावत जी। बिल्कुल शॉर्ट क्वेश्चन पूछें, बहुत समय हो गया है।

श्रीमती संतोष अहलावत : माननीय अध्यक्ष जी, मैं आपका बहुत-बहुत आभार व्यक्त करती हूँ कि आपने मुझे बोलने का मौका दिया। राष्ट्रीय टीकाकरण अभियान के तहत एक क्रांतिकारी परिवर्तन आया है लेकिन हिन्दुस्तान की तमाम महिलाओं की तरफ से मैं एक मांग आपके माध्यम से रखना चाहती हूँ। रूबैला, जो मातृत्व को बाधित कर देता है, बंध्यता का कारण बनता है और उसके कारण जो महिला मातृत्व से वंचित हो जाती है, उसकी पीड़ा कहीं कोई बहुत बड़े हादसे से भी अधिक होती है। मेरा निवेदन है कि कृपा करके राष्ट्रीय टीकाकरण मिशन में रूबैला का टीका भी शामिल किया जाए।

SHRI JAGAT PRAKASH NADDA: It is under our active consideration, Madam.

(Q. 242)

श्री संजय धोत्रे: माननीय अध्यक्ष महोदया, एटीएम और बैंकों की सुरक्षा के लिए जो कदम उठाए जा रहे हैं, वह सिर्फ रस्म अदायगी हैं क्योंकि इन घटनाओं में हर साल लगातार बढ़ोतरी हो रही है। जो राशि लूटी जा रही है, उसमें भी बढ़ोतरी हो रही है। इसमें सुरक्षाकर्मी, बैंककर्मी और कई लोगों ने अपनी जानें भी गँवाई हैं। रिज़र्व बैंक ने 13 अप्रैल, 2012 में एक परिपत्र बैंकों को भेजा जिसमें जहाँ हमले हुए, उकैती हुई, वहाँ कोई भी सुरक्षाकर्मी तैनात नहीं था, सीसीटीवी भी नहीं लगाया था। रिज़र्व बैंक ने उन्हें इसकी समीक्षा करने के लिए, इसमें सुधार करने के लिए बोला हुआ है। मुझे ऐसा लगता है कि बैंक वाले यह सोचते होंगे कि जो रकम लूटी जा रही है, उससे ज्यादा उनका खर्चा सुरक्षा के ऊपर होगा। तो जिन बैंकों में ऐसी घटनाएँ लगातार होती हैं, सरकार उन पर कोई कार्रवाई करेगी या उनको दंडित किया जाएगा?

श्री जयंत सिन्हा : माननीय अध्यक्ष जी, माननीय सदस्य बहुत गंभीर समस्या के बारे में ज़िक्र कर रहे हैं और मैं उन्हें विश्वास और भरोसा दिलाना चाहता हूँ कि हमारी सरकार इस विषय पर सख्ती से कार्रवाई कर रही है। देश में इस समय कुल मिलाकर 1.8 लाख एटीएम हैं और करीब 1लाख ब्रांच हैं। अगर हम देखें कि यहाँ कितनी रॉबरी और वॉयलैन्स हो रहा है तो आपको निश्चित रूप से यह स्वीकार करना पड़ेगा कि अगर इतने सारे एटीएम हैं और इतनी सारी ब्रांचेज़ हैं तो करीब 250-300 रॉबरी और वॉयलैन्स की जो घटनाएँ हो रही हैं, वह इतनी ब्रांचेज़ में अगर इतना हो रहा है तो इतना तो हमें थोड़ा बहुत समझना ही पड़ेगा कि होगा। इतना तो एक्सपैक्टेड है कि इतना वॉयलैन्स होना पड़ेगा। अगर हम लोग देखें कि आर.बी.आई. या इंडियन बैंकर्स असोसियेशन या सरकार द्वारा इन एटीएम और इन ब्रांचेज़ को सुरक्षित करने के लिए जो साधन कहे गए हैं कि उनमें क्या-क्या लगाने को लागू किया जाएगा, उनको अब बड़े ज़ोर-शोर से लागू किया जा रहा है। मुझे विश्वास है कि आगे जितनी 250-300 वॉयलैन्स की घटनाएँ हो रही हैं, वे और कम हो जाएँगी। और जनता ए.टी.एम. पर जायेगी, जिन पर हम लोग और कोशिश कर रहे हैं कि और ए.टी.एम.लगे, और ब्रांचेज़ खुलें तो उनको जरूर लगेगा कि उनकी सुरक्षा हो रही है।

श्री संजय धोत्रे: अध्यक्ष महोदया, जो गार्ड्स तैनात किये जाते हैं, कई जगह हम देखते हैं, गार्ड्स सिर्फ उनकी यूनीफॉर्म की वजह से ऐसा लगता है कि वे गार्ड्स हैं, लेकिन कई कमजोर लोग होते हैं, ऐसा लगता ही नहीं कि वे गार्ड्स हैं। क्या इसके लिए कोई ऐसे नोर्म्स बनाये जाएंगे कि उनका करैक्टर वैरीफिकेशन, उनकी फिजीकल फिटनेस, उनके पास कोई आर्म्स हो, बैंक्स इसके लिए इनकी कोई ट्रेनिंग का भी प्रबन्ध करेंगे, इनके लिए ट्रेनिंग इंस्टीट्यूट्स खोले जाएंगे?...(व्यवधान)

एक माननीय सदस्य: मूँछ वाला दीजिए, जिसकी बड़ी-बड़ी मूँछें हों!...(व्यवधान)

श्री जयंत सिन्हा: माननीय सदस्य जी का बहुत अच्छा सुझाव है और हम लोग जरूर बैंकों को बोलेंगे कि अपने जो गार्ड्स हैं, उनको और भी बहुत बलवान बनवायें और जो भी कुछ और चीजें हमें करने की जरूरत होगी। ... (व्यवधान) कुछ माननीय सदस्य कह रहे हैं कि उनकी मूछ भी होनी चाहिए, मूछ के कारण अगर लगता है कि चोरों को डर लगेगा, तो चलिये, वह सुझाव भी अच्छा है, उस पर भी हम जरूर सोचेंगे।

SHRI BHARTRUHARI MAHTAB: Madam Speaker, I think, the House remembers the lady who was attacked in Bengaluru when she was drawing some amount of money from an ATM. She was left bruised and was bleeding. She was fainted for three hours after the medical attendance was provided. But I was really shocked to hear the Minister stating that it is tolerable – with 1.8 lakh ATMs in this country, it is tolerable. उन्होंने हिन्दी में कहा, I think, he may correct that usage. Nothing is tolerable. There has to be a zero tolerance. It has to be a zero tolerance in branches and also in ATMs because the lapses that are being found relating to security arrangements made in bank branches and also in ATMs is a very serious matter. Despite advisories sent by the RBI repeatedly during the last three, four years, not much improvement or no improvement has been made at all.

My colleague Shri Dhotre has said that the incidents are increasing year after year. The amount also is increasing year after year. In the last eight to ten months from 1st of April, 2014 to 31st of January, 2015, more than Rs.10 crore has been looted from the Bank of Baroda. It involves bank vans and also ATMs.

HON. SPEAKER: Please put the question.

SHRI BHARTRUHARI MAHTAB: My question is this. When the incidents are increasing year after year, despite advisories, despite putting CCTV camera, despite deploying armed guard with moustache, still the amount is increasing and the incidents are increasing. A provision also has been made that the RBI is also collating information from the Banks concerned and annual meetings are taking place. Despite all this, we would need to have a very serious answer from the Minister as to when he can make ATMs and bank branches foolproof from such robbery and attack so that confidence of the customers is restored.

SHRI JAYANT SINHA: Madam Speaker, I think my learned and senior colleague has brought out a very important point which I indicated when the previous Member also spoke. I just want to clarify something that I said. I said that it is not that there should be any tolerance for this. In fact, as I said, we are working on this in the most vigilant and most diligent manner. I said that given that we have 1.8 lakh ATMs and one lakh bank branches, it is to be expected in a vast and large complex country like ours that there will be certain incidents. We have to expect that.

In fact, we expect that and, therefore, we have to be eternally vigilant. It is not that there should be any tolerance for it. In fact, you are exactly right, Sir, there should be zero tolerance for it. That is precisely why the RBI today is collecting this information. There are periodic follow-ups whether it is from the Department of Financial Services, whether it is from the Indian Banks' Association, whether it is the Reserve Bank of India. We are collecting these statistics and are making very sure that everything that can be possibly done, including the excellent suggestion given by the other hon. Member to have very formidable guards available at these ATMs, so that we can ensure that everybody who is going into these Branches and ATMs feels protected and feels secure in doing what is their right and their ability to do.

I want to add a few things on the data side because the hon. Member has quoted some numbers and said that the numbers have been going up. It is true that the numbers have been going up but they have been going up very marginally. In fact if you look at the number of bank branches and the number of ATMs, those have been going up in a larger proportion than actually the incidents. So, as a percentage of the number of branches and the number of ATMs, the incidents have actually been coming down.

The other things is, we take this matter seriously I instructed officials in the Ministry of Finance to do in preparation for this question to see how we benchmark against for example Europe where of course we know that the police

and security are good and there are CCTV cameras everywhere and so on. I am very happy to report that if you actually look at the percentage of incidents in our ATMs and in our Branches, it is in fact much lower than that of Europe. So, I think we should feel quite confident that the RBI, the Indian Banks' Association, and I must give credit to the States because they are responsible for police as well, have all done a pretty commendable job of ensuring the security of people using these banking services.

श्री सौमित्र खान: मैडम, मैं आपके माध्यम से माननीय मंत्री जी से कुछ प्रश्नों के उत्तर जानना चाहता हूँ। जैसे हमारे लोक सभा क्षेत्र में 102 पंचायतें हैं। क्या हर पंचायत में ए.टी.एम. होगा? माननीय प्रधान मंत्री जी ने 'प्रधान मंत्री जन धन योजना' की घोषणा की है, लेकिन हर पंचायत में अभी एक राष्ट्रीयकृत बैंक भी नहीं है और ए.टी.एम. भी नहीं है। क्या इसके लिए आपकी कोई सोच है? क्या आप लोग ए.टी.एम. की रॉबरी होने के डर से ए.टी.एम. नहीं लगा रहे हैं?

श्री जयंत सिन्हा : अध्यक्ष जी, मैं माननीय सदस्य को यह आश्वासन देना चाहता हूँ कि वे तो अभी ए.टी.एम. खोज रहे हैं, बैंकों के ब्रांचेज खोज रहे हैं, पर हमारी सोच उससे बहुत आगे बढ़ चुकी है। आधुनिक टेक्नॉलोजी के माध्यम से आज के समय में हम लोग सिर्फ हर पंचायत में सिर्फ ए.टी.एम. नहीं, बल्कि हर घर में, हर द्वार पर माइक्रो ए.टी.एम. और 'बैंकिंग मित्र' के द्वारा फाइनेंशिएल सर्विसेज की आपकी जो जरूरतें हैं, मांगें हैं, उसे हम लोग अवश्य पूरा करेंगे।

DR. SHASHI THAROOR: Madam Speaker, the same issue had been raised in an Unstarred Question on the 5th of December and at that point the Minister had indicated that there had been 147 bank robberies with Rs.28.53 crore being stolen in the last three years from 2011 to 2014. I mention this because while we enjoyed an occasion for hilarity during all the grim news of our times, this is clearly no laughing matter.

One aspect we have not discussed today, Madam, is the apparent connection between bank robberies and terrorism. It seems that some of the terror groups in this country are systematically looking to bank robberies as a means of financing their operations. For example, the recent Burdwan blasts in Bengal were directly linked to a bank robbery in Telangana.

The question I need to ask the Minister and the Government here is, are the Ministries coordinating, is there cooperation with the anti-terror cells and the Intelligence Bureau to ensure that, when you talk about security in this lighthearted way that you are also ensuring that there is specific intelligence about terrorist groups targeting banks, in order to ensure that preventive security measures are beefed up in those areas that are vulnerable to potential terrorist attacks?

SHRI JAYANT SINHA: Madam Speaker, I would like to assure the hon. Member that when it comes to violence and the kinds of incidents that we are all most aggrieved about, and which hon. Member Shri Mahtabji also spoke about, this is a question of zero tolerance. It is with that same level of utmost seriousness that we confront terrorism. In fact our Government has expressed over and over again zero tolerance for both terrorism and on matters of national and domestic security.

So I can assure him that where this kind of bank robberies are being done to encourage and to be able to promote terrorism, we will take them with utmost seriousness and we will do our level best to protect the country. As I have already indicated, the data tell us that we are doing a commendable job in terms of security as far as our ATMs and bank branches are concerned. But in a vast and sprawling country like ours, it is not possible to have foolproof security even though we all have a zero tolerance policy.

(Q. 243)

MOHAMMED FAIZAL: Hon. Speaker Madam, it is evident from the answer given by the Minister that the Government of India have entered into Memorandums of Understanding with various countries like Japan, Netherlands, Maldives etc. for developing infrastructure in novel surgical equipments, laboratory equipments etc.

It is fact that the infrastructure facilities available in rural areas across the country especially in the constituency which I belong to, that is Lakshadweep, are very limited. I would like to specifically highlight an example that if an average Lakshadweepian has to undergo a thyroid test, he or she has to travel in a ship sitting for 18 hours either to Kochi or Mangalore for conducting the test. Since the Lakshadweep falls under the direct control of the Government of India, my specific question is- maybe all the Members who represent rural areas will also join me- whether the Government of India is planning to provide basic infrastructure such as novel surgical equipments, laboratories which will at least enable the general medicine doctors to conduct laboratory test to identify the diseases.

SHRI JAGAT PRAKASH NADDA: Hon. Speaker Madam, I am fully aware with the concern of the hon. Member. We all know that there is a gap between the infrastructure and manpower, between the requirement and what we actually have. We are trying to fill in this gap and it is also a fact that rural areas are not being equipped properly and the logistics which have to be provided there require much more to be done in that direction. The Government is concerned about it and is taking care of it.

At the same time, under the NRHM we have tried to make it a programme where the planning part starts from the district level and then it is supported at the State level and funded at the Central level. So, now the planning is from bottom to top, not from top to bottom. We are trying that the rural infrastructure should be taken care of by the demands and the needs of that place and keeping that fact in

view, this flexi-pool and other provisions which we have given have given much flexibility to create infrastructure. As far as manpower part is concerned, we are concerned about it. It needs little changes in rules and regulation so that we can get maximum number of manpower needed for health services about which the Government is concerned. We are working on it and we are working fast. I can assure the hon. Member that as far as his constituency is concerned, I will certainly see to it that in the rural areas, infrastructure can be taken care of and whatever funds are needed within the system are provided.

माननीय अध्यक्ष : लक्षद्वीप में बहुत कठिन स्थिति है।

MOHAMMED FAIZAL: Thank you very much, Minister, Sir.

My second supplementary question is just connected with that. My suggestion is that since we have entered into agreements with various foreign countries for medical excellence and academic purposes, the doctors available in rural areas could be trained to a certain level that they can take care of specialised doctors' duties. I would like to know from the Minister whether the Government has any plans to train such rural doctors to bridge the gap of specialised doctors.

SHRI JAGAT PRAKASH NADDA: Madam Speaker, the suggestion is very well taken. All these things are under active consideration. At this point of time, I will not be able to roll out what we are planning. His concern is well taken. We have to involve MCI and the Indian Medical Association; and we have to talk to all stakeholders. That is why I said we need some changes in the rules and regulations, which the Government is actively considering.

SHRI R. GOPALAKRISHNAN: Thank you, Madam.

Our hon. Puratchi Thalaivi Amma has taken a lot of initiatives for the overall improvement of the health sector in Tamil Nadu. Under the World Health Organisation's loan of Rs. 670 crore, various programmes are implemented for improving the health system of Tamil Nadu on the initiative of Amma. JICA has extended three grants of Rs. 91 crore to Tamil Nadu. JICA has also agreed to extend a loan of Rs. 1,000 crore to Tamil Nadu to improve the health system of the

State. Agreements are underway with the Singapore Government to enhance the health system of Tamil Nadu. However, the international collaboration and co-operation as mentioned in the reply of the Minister does not reflect the existence of any clear-cut policy. In view of this, I would like to know whether there is any clear-cut policy being formulated by the Central Government and the details of the number of research professionals sent abroad from Tamil Nadu for training and improvement of NGOs through such collaboration.

SHRI JAGAT PRAKASH NADDA: Madam, the Question is related to the Ministry of Health, Government of India and the collaboration with various other countries. As the hon. Member has said, WHO and JICA also enter into co-operation with the States on various projects, which are certainly there in Tamil Nadu.

He has said that there is no clear-cut policy. It depends on the interaction which is going on. First of all, disease has no boundaries. Knowledge has no boundaries. It needs international co-operation, collaboration, institutional development, and capacity building. All these processes have to be done.

A few agreements are there on research; a few agreements are there for technical know-how which we get from them. A few agreements are there for the best practices. We have also got agreements for strengthening our capacity building. As far as research is concerned or about the detection part is concerned, or about the manufacturing processes is concerned, there is a clear-cut policy on developing the health sector with co-operation with other foreign countries. Whatever best we can do in pharmaceuticals also, we do.

I have said earlier also that Tamil Nadu is doing well in health sector. There are many best practices which can be taken care of. As far as the Government of India is concerned, we are entering into agreements with various countries according to the needs of India as a whole and serving the interests of India in all nooks and corners of the country.

DR. RATNA DE (NAG): Thank you, Madam.

The health scenario is not good by any standards. The fund allocations are not sufficient for the health sector. There is a need to increase the allocation of funds for the health sector. Would the hon. Minister explain the target fixed for the health sector in the Twelfth Five-Year Plan and how much of the same has been achieved since two years have lapsed.

SHRI JAGAT PRAKASH NADDA: Madam, it is a separate question and needs a separate notice.

HON. SPEAKER: The Question relates to international cooperation.

SHRI JAGAT PRAKASH NADDA: One thing I would like to say is that the immunization programme is one of the biggest programmes in public health sector and we should be proud of it. It has not been started by our Government but we are doing it in continuity. Certainly, health is a State subject. States also have to take the initiative. As far as funding part is concerned, NRHM, NUHM and NHM as a whole have taken care of it. We are doing whatever best is possible in Primary, Secondary and Tertiary Health Care Centres. The best the Government can do is being done.

SHRI GAURAV GOGOI: Thank you, Madam, Speaker. International medical journals and domestic medical associations have identified a new strain of super bugs called NDM who have a much greater resistance and immunity to traditional antibiotics. The reason for this creation of a new strain is the phenomenon that doctors in India are over-prescribing antibiotics. This new strain can soon be a threat to our lives and a common bug like the flue or influenza can be life-threatening. Since there is both, international and domestic concern on this issue the super bug is also named after New Delhi causing much concern amongst all of us as public representatives.

Will this Government enter into an international cooperation on this very critical issue that affects all of us and prescribe a new policy for prescription of antibiotics?

SHRI JAGAT PRAKASH NADDA: As I said, disease has no boundaries and knowledge has no boundaries. We are ready to undergo any agreement with any country as far as the knowledge part is concerned. Certainly we know that various types of viruses are there in the environment. They mutate and change their strains also. The National Institute of Virology, Pune is taking care of it. Need not to get worried but certainly we have to be alert on it.

(Q. 244)

SHRI KIRTI AZAD: Through you, Madam, I would like to thank the Minister for being very candid while answering my question. He has given me an opportunity to ask him supplementary rather than asking him about the Question. So, I must thank him.

In the Defence Budget 2015-16 the capital expenditure, which is key to acquiring new capabilities, remains virtually the same as last year. The entire increase of Rs.17,727 crore in 2015-16 Defence Budget would be consumed by revenue expenditure with manpower cost accounting for nearly half of it. Compared to this, the Stores Budget, which is key to maintenance and hence preparedness, has contributed only 17 per cent to the growth of Defence Budget. In such a situation how does the Ministry plan to come good on various arms and ammunitions deals it has linked in the recent past such as the Rafale Deal for fighter jets for which alone the initial payment is estimated at Rs.15,000 crore?

SHRI MANOHAR PARRIKAR: I think the question is loaded with a lot of assumptions. Rafale Deal is not through or finalized as of now. Even if it is finalized it will take some time before we actually ink it, if at all it is finalized. I will not comment on it because it is in the stage of negotiation.

The main important aspect is ensuring what is critically required is acquired at reasonable price and a lot of acquisition is being looked into now in the manner of its requirement, its criticality and avoidance of duplication. One very important factor which I would like to indicate is that the Government is ensuring that all the three Forces coordinate their requirements on inclusive use rather than exclusive use. So, duplication is avoided. I also intend, as I have already stated, to get a better value for the Rupee.

SHRI KIRTI AZAD: Madam, they have the Defence Acquisition Council. They also have the long term integrated perspective plan. The Planning Directorates in the Service Headquarters do not even have the data banks which can provide relevant information on a specified subject. It has been there for a very long time.

Most of the planners have high combat and command qualifications but little clue of modern techniques.

With regard to operational relevance and integrated defence planning what measures has the Ministry adopted for introducing these aids in our defence planning system?

SHRI MANOHAR PARRIKAR: The question is highly theoretical. I would like to clarify one thing at the beginning that the hon. Member indicated that defence budget has been increased by Rs.17000 crore. It is not so. It has been increased by Rs.24000 crore as per revised estimates. He probably might have calculated it based on budget estimates.

The DAC is a body which takes decision based on various parameters. I am pleased to inform him that this year, namely, 2014-15 the DAC has so far cleared 44 proposals which are worth around Rs.1,33,000 crore. They were critical for the capital acquisition of the Defence Forces.

As far as the knowledge and importance of various technical parameter data bank is concerned, I think we need to develop it. Some of it cannot be provided also, though it exists. Obviously, because it is a defence requirement, I cannot say how much I have and how much I do not have. But I can assure the hon. Member that we are working on the matter adequately.

श्री संजय हरिभाऊ जाधव: मैं मंत्री महोदय से पूछना चाहता हूँ कि देश की रक्षा सेनाओं के पास पर्याप्त मात्रा में गोला-बारूद उपलब्ध है। आगे आपने कहा कि गोला-बारूद में कुछ महत्वपूर्ण कमियाँ हैं। मैं मंत्री महोदय से जानना चाहता हूँ कि जो गोला-बारूद में जो महत्वपूर्ण कमियाँ हैं, वह कितने दिनों में पूरी हो जाएगी, जिससे आप देश के जवानों को पूरी ताकत से सपोर्ट कर पाएंगे?

श्री मनोहर पर्रिकर : जो कमियाँ हैं उसे दूर करने के लिए हमारी कोशिश जारी है, उसे हम लोगों ने आइडेंटिफाई करके फास्ट ट्रैक किया है। एक ही उदाहरण मैं देना चाहता हूँ, सभी के बारे में पब्लिक डोमेन में नहीं बता सकता हूँ, बुलेट प्रुफ जैकेट के बारे में कमियाँ थीं, and I have taken steps in this regard. While the capital acquisition for the requirement is being processed, I have taken steps to acquire it through revenue route for which one time exemption

and additional power has been granted to the Army from Rs.50 crore to Rs.150 crore for procuring 50000 more. Possibly, we will go for another 50000 so that capital acquisition which is stuck up for technical reasons does not become a bottleneck for actual availability.

श्री कौशलेन्द्र कुमार: मैं माननीय मंत्री जी से एक प्रश्न पूछना चाहता हूँ। उन्होंने कहा कि रक्षा सेनाओं के पास पर्याप्त मात्रा में गोला-बारूद उपलब्ध है, आगे कहते हैं कि गोला-बारूद में कुछ महत्वपूर्ण कमियां भी हैं। मेरे संसदीय क्षेत्र में राजगीर, नालंदा में आयुध कारखाना तत्कालीन रक्षा मंत्री जार्ज फर्नानडीज जी के द्वारा लगाया गया था। यह बनकर तैयार भी हो गया, अभी केवल एक यूनिट चालू हुआ है और शेष तीन यूनिट चालू नहीं हुआ है। शेष तीन यूनिट कब तक चालू होगा, जिससे अत्याधुनिक आयुध कारखाने से अच्छा हथियार देश को उपलब्ध हो सके, और यह देश की रक्षा के लिए काम आए।

श्री मनोहर पर्रिकर: नालंदा में जो फैक्ट्री चालू की गई है उसमें करीब 800-900 करोड़ रुपये खर्च हुए हैं उसमें जो टेक्नोलॉजी ट्रांसफर की जानी थी, वह साऊथ अफ्रीकन कंपनी डेनिल के साथ थी *unluckily* because of some kickbacks and some other issues, this Denel was black listed. The whole factory became defunct because of that. अभी हमारी कोशिश है कि उसे चालू किया जाये। वहां बॉय मॉडलर चार्ज बनाना हैं। उसमें ट्रायल आर्डर्स पर मैं पर्सनली ध्यान दे रहा हूँ। उसमें पिक्रिक एसिड बनाने की प्रक्रिया इनकम्प्लीट है। उस बारे में आर्डिनैस बोर्ड के साथ हमारा डिसकशन हुआ है। हम कोशिश करेंगे कि वहां जल्दी से जल्दी प्रोडक्शन चालू हो।

श्री राघव लखनपाल: अध्यक्ष महोदया, दुनिया की सभी विशाल और महान आर्म फोर्सज में मिलिट्री एंड स्पेशल परपस एप्लीकेशन्स के लिए यू.ए.वी.जी., यानी अनमैन्ड एरियल व्हीकल्स या जिन्हें हम कॉमनली ड्रोन्स कहते हैं, उनका प्रयोग किया जा रहा है। भारत के लिए इसकी आवश्यकता और महत्व बहुत ज्यादा है, क्योंकि बॉर्डर पर टेंशन रहती है।

मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूँ कि हमारी आर्म फोर्सज में किस हद तक इन यू.ए.वी.जी. का प्रयोग किया जा रहा है? यदि नहीं किया जा रहा है, तो क्या इन्हें इन्डक्ट करने के लिए सरकार विचार करेगी?

श्री मनोहर पर्रिकर : अध्यक्ष महोदय, इनका प्रयोग किस हद तक किया जायेगा, इस बारे में मैं नहीं बता पाऊंगा, लेकिन इसका प्रयोग किया जा रहा है। मैं इतना ही कह सकता हूँ कि अभी हम बाहर से एक्स इम्पोर्ट यू.ए.वीज. यूज कर रहे हैं। लेकिन डी.आर.डी.ओ. ने दो-तीन तरह के यू.ए.वीज. डेवलप किये हैं। उनका सैक्सेसफुल ट्रायल चालू हैं। वे भी इन्द्रोड्यूज किये जायेंगे।

(Q. 245)

श्री सुनील कुमार मण्डल: अध्यक्ष महोदया, मैं आज बहुत ही भाग्यवान हूँ, क्योंकि गणतंत्र मंदिर में बर्धमान पूर्व केन्द्र से टी.एम.सी. लीडर सुश्री ममता बनर्जी के नये सांसद के रूप में मुझे प्रथम प्रश्न पूछने का मौका मिला। ... (व्यवधान)

Madam, a large number of bad loans or NPAs to PSU banks have been restructured and have dodged the NPA classification. The banks along with the borrowers resort to restructure the bad assets, even the unviable ones, into the standard category and thus report lower NPA level. This is a kind of fraud and injustice with the investors and public. So my question is whether the Government will make the public aware about any such practices of restructuring undertaken by the PSU banks through any policy measures or advisory and whether it will act against the concerned officials indulging in such fraud or misconduct.

SHRI JAYANT SINHA: Madam Speaker, I congratulate the hon. Member on his first question and I wish him much success in his endeavours to ask other such excellent questions.

He raises an important question regarding NPAs in the banking system. The truth of the matter is that NPAs, in fact, have been rising in the last few years, largely on account of three factors. One is that, of course, there has been sluggishness in our economy which was not growing quickly over the last few years, even though growth has now picked up in our Government. Secondly, there are a large number of stalled projects, by last count we inherited about 1400 stalled projects which we are now slowly fixing and the number is decreasing but those stalled projects obviously have an impact on bank's advances and in NPAs. The third reason is of course that the global economic scenario has also seen slow growth and therefore many of our companies that relied on exports have also been hurt as a result of that. So, all these have contributed to a large number of NPAs. Now, these NPAs, in some cases, are also because of corruption or unethical practices by certain members in the banks that have actually given out loans when they should not have. Those cases are very strictly pursued. There have been very

strict guidelines that have been laid out by the RBI and the CBI, in the case of our Public Sector banks by the CVC as well. We are pursuing those very vigilantly.

12.00 hrs

The actual data which I would like to mention to the hon. Member is that, if you look across the 20 public sector banks from April, 2011 to December, 2014, after conducting inquiries into the staff lapses in NPA cases, you may find that 470 employees were dismissed and major and minor penalties were imposed on 5177 and 5811 employees respectively.

SHRI SUNIL KUMAR MONDAL: Madam, more than Rs. 28,000 crore worth of NPAs are of the top borrowers. In many cases, it has been seen that these borrowers either try to restructure or renew their loans or continue to delay the payment and become defaulters. They often have loans in the name of subsidiary or divert the fund to another subsidiary directly or indirectly. When it comes to recovery, banks seize the property in the name of the person who has taken the loan.

In this situation, my question is whether the Government will take any specific measures to trace the end use of loans undertaken and see how PSU banks are planning to recover such loans in total from the top defaulters.

SHRI JAYANT SINHA: Madam Speaker, RBI released, on 30th January, 2014, a set of guidelines for early recognition of financial distress and prompt steps for resolution and fair recovery of lenders. These guidelines are being vigilantly pursued. We have created a central repository of information on large credits where we will understand exactly how these loans have been used and what can be done to recover any non-performing assets. Six new DRTs have also been created and we now have 39 Debt Recovery Tribunals so that we can go after Non-Performing Assets.

In this Budget, I would like to reassure the hon. Member, we are introducing a new and comprehensive bankruptcy code and creating a financial redressing agency so that we can pursue these NPAs and make sure that our banking system is as sound as it possibly can be.

श्री कृपाल बालाजी तुमाने: माननीय अध्यक्ष जी, जब से भारत में नई उदारवादी आर्थिक नीतियां लागू हुई हैं, तब से देश में ढाई लाख किसानों ने आत्महत्या की है। किसान भी ऋण लेते हैं और बड़े उद्योगपति भी ऋण लेते हैं। जब किसानों के पास अदायगी के लिए पैसा नहीं रहता है तब वह आत्महत्या करते हैं, छोटे उद्योगपतियों के साथ भी ऐसा ही होता है। आप और हम सब जानते हैं कि किंगफिशर आदि को फिर से ऋण दिया जाता है। मैं माननीय मंत्री जी से पूछना चाहता हूं किसानों और पूंजीपतियों के बीच इतना भेदभाव क्यों है? अभी तक कितने पूंजीपतियों ने ऋण वापस किया है? जिन्होंने वापस नहीं किया है, उन पर क्या कार्यवाही की गई है?

श्री जयंत सिन्हा: माननीय अध्यक्ष जी, चाहे कोई बड़ा उद्योगपति हो, मध्यम वर्ग का व्यक्ति हो या किसान हो, सबके लिए गार्डलाईन और न्याय एक जैसा लागू होता है। जहां हम एनपीए आदि रिकवर कर सकते हैं, जरूर करते हैं।

12.02 hrs**PAPERS LAID ON THE TABLE**

HON. SPEAKER: Now Papers to be laid on the Table.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): On behalf of Shri Arun Jaitley, to lay on the Table a copy of the 58th Annual Report (Hindi and English versions) of the Working and Administration on the Companies Act, 1956, for the year ended 31st March, 2014.

[Placed in Library, See No. LT -1950/16/15]

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): I beg to lay on the Table a copy of the Defence Services Estimates (Hindi and English versions) for the year 2015-2016.

[Placed in Library, See No. LT -1951/16/15]

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): I beg to lay on the Table:-

- (1)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Medical Sciences (India), New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Medical Sciences (India), New Delhi, for the year 2013-2014.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT -1952/16/15]

- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2013-2014, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2013-2014.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT -1953/16/15]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Food Safety and Standards Authority of India, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Food Safety and Standards Authority of India, New Delhi, for the year 2013-2014.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT -1954/16/15]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Chittaranjan National Cancer Institute, Kolkata, for the year 2013-2014.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Chittaranjan National Cancer Institute, Kolkata, for the year 2013-2014, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chittaranjan National Cancer Institute, Kolkata, for the year 2013-2014.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library, See No. LT -1955/16/15]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 2013-2014.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 2013-2014, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Nursing Council, New Delhi, for the year 2013-2014.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library, See No. LT -1956/16/15]

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the New Delhi Tuberculosis Centre, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Delhi Tuberculosis Centre, New Delhi, for the year 2013-2014.

- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

[Placed in Library, See No. LT -1957/16/15]

- (13) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Health and Family Welfare for the year 2015-2016.

[Placed in Library, See No. LT -1958/16/15]

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND
MINISTER OF STATE IN THE MINISTRY OF DEFENCE (RAO INDERJIT
SINGH): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Economic Growth, Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Economic Growth, Delhi, for the year 2013-2014.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT -1959/16/15]

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION, MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH): On behalf of Shri Rajiv Pratap Rudy, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Parliamentary Affairs for the year 2015-2016.

[Placed in Library, See No. LT -1960/16/15]

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Coffee Board, Bangalore, for the year 2013-2014.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Coffee Board, Bangalore, for the year 2013-2014, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coffee Board, Bangalore, for the year 2013-2014.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT -1961/16/15]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Trade Information, New Delhi, for the year 2013-2014, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Trade Information, New Delhi, for the year 2013-2014.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT -1962/16/15]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Spices Board India, Cochin, for the year 2013-2014.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Spices Board India, Cochin, for the year 2013-2014, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Spices Board India, Cochin, for the year 2013-2014.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT -1963/16/15]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cement and Building Materials, Ballabgarh, for the year 2013-2014, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Cement and Building Materials, Ballabgarh, for the year 2013-2014.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library, See No. LT -1964/16/15]

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods Export Promotion Council, New Delhi, for the year 2013-2014, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Goods Export Promotion Council, New Delhi, for the year 2013-2014.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library, See No. LT -1965/16/15]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI JAYANT SINHA): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions):-

(i) Detailed Demands for Grants of the Ministry of Finance for the year 2015-2016.
[Placed in Library, See No. LT -1966/16/15]

(ii) Outcome Budget of the Ministry of Finance for the year 2015-2016.
[Placed in Library, See No. LT -1966A/16/15]

(2) (i) A copy of the 28th Liquidator's Report (Hindi and English versions) on voluntary winding up of IIBI to the equity shareholders of IIBI (under Members' voluntary winding up) for the quarter ended 31.12.2014.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the IIBI Limited, for the quarter ended 31.12.2014.
[Placed in Library, See No. LT -1967/16/15]

(3) A copy of the Annual Report (Hindi and English versions) of the Bharatiya Mahila Bank, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
[Placed in Library, See No. LT -1968/16/15]

(4) A copy of the Consolidated Report (Hindi and English versions) on the working of Public Sector Banks for the year ended 31st March, 2014.
[Placed in Library, See No. LT -1969/16/15]

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975 :-

(i) G.S.R.79(E) published in Gazette of India dated 10th February, 2015, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on Sodium Nitrite, originating in, or exported from, the European Union, China PR, Ukraine and Korea RP, pursuant to the final findings in anti-dumping

investigations conducted by the Directorate General of Anti-dumping and Allied duties for a period of five years from the date of imposition of provisional anti-dumping duty i.e. 19th March, 2014.

(ii) G.S.R.93(E) published in Gazette of India dated 13th February, 2015 together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of graphite electrodes of all diameters, originating in, or exported from the People's Republic of China for a period of five years from the date of imposition i.e. 13th February, 2015, pursuant to the final findings of sunset review investigations conducted by the Directorate General of Anti-dumping and Allied duties.

(iii) G.S.R.110(E) published in Gazette of India dated 18th February, 2015 together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of 'Acetone', originating in, or exported from the Korea RP for a period of five years, pursuant to the final findings of sunset review investigations conducted by the Directorate General of Anti-dumping and Allied duties.

[Placed in Library, See No. LT -1970/16/15]

(6) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-

(i) S.O.2919(E) published in Gazette of India dated 14th November, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.

(ii) S.O.2943(E) published in Gazette of India dated 20th November, 2014, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of imported and export goods.

(iii) S.O.3023(E) published in Gazette of India dated 28th November, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.

(iv) S.O.3066(E) published in Gazette of India dated 4th December, 2014, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of imported and export goods.

(v) S.O.3188(E) published in Gazette of India dated 15th December, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.

(vi) S.O.3240(E) published in Gazette of India dated 18th December, 2014, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of imported and export goods.

(vii) S.O.3241(E) published in Gazette of India dated 18th December, 2014 containing corrigendum to the Notification No. S.O.3241(E) dated 17th December, 2014.

(viii) S.O.3325(E) published in Gazette of India dated 31st December, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.

(ix) S.O.17(E) published in Gazette of India dated 1st January, 2015, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of imported and export goods.

(x) S.O.167(E) published in Gazette of India dated 15th January, 2015, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of imported and export goods.

(xi) S.O.168(E) published in Gazette of India dated 15th January, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.

(xii) S.O.184(E) published in Gazette of India dated 19th January, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 09/2015-Cus.(N.T.) dated 15th January, 2015.

(xiii) S.O.237(E) published in Gazette of India dated 27th January, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 09/2015-Cus.(N.T.) dated 15th January, 2015.

(xiv) S.O.292(E) published in Gazette of India dated 30th January, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.

(xv) S.O.293(E) published in Gazette of India dated 30th January, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 09/2015-Cus.(N.T.) dated 15th January, 2015.

(xvi) G.S.R.116(E) published in Gazette of India dated 20th February, 2015, together with an explanatory memorandum including Calicut Airport and the Inland Container Depot at Melapakkam Village in the list of ports from where imports and exports are permitted.

(xvii) G.S.R.99(E) published in Gazette of India dated 16th February, 2015, together with an explanatory memorandum seeking to exempt basic customs duty and additional duty of customs leviable on Urea imported under the Urea Off-take Agreement dated 29th May, 2002, between the Government of India and Oman-India Fertilizer Company S.A.O.C. from so much of the customs duty, as is in excess of the amount calculated on the declared value of Urea as agreed under the said Urea Off-take Agreement, subject to certification by the Department of Fertilizers in this regard.

(xviii) The Customs, Central Excise Duties and Service Tax Drawback) (Amendment) Rules, 2015 published in Notification No. G.S.R. 81(E) in Gazette of India dated 10th February, 2015.

(xix) G.S.R.82(E) published in Gazette of India dated 10th February, 2015, together with an explanatory memorandum making together with an explanatory memorandum seeking to rescind Notification No. 110/2014-Cus.(N.T) dated 17th November, 2014.

(xx) G.S.R.128(E) published in Gazette of India dated 1st March, 2015 together with an explanatory memorandum seeking to increase the Additional Duty of Customs levied on motor spirit.

(xxi) G.S.R.129(E) published in Gazette of India dated 1st March, 2015 together with an explanatory memorandum seeking to increase the Additional Duty of Customs levied on High Speed Diesel Oil.

(xxii) G.S.R.130(E) published in Gazette of India dated 1st March, 2015 together with an explanatory memorandum seeking to reduce the export duty leviable on ilmenite, upgraded from 5% to 2.5%.

(xxiii) G.S.R.131(E) published in Gazette of India dated 1st March, 2015 together with an explanatory memorandum rescinding two notifications, mentioned therein.

(xxiv) G.S.R.132(E) published in Gazette of India dated 1st March, 2015 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.

(xxv) G.S.R.133(E) published in Gazette of India dated 1st March, 2015 together with an explanatory memorandum making certain amendments in the Notification No. 21/2012-Cus., dated 17th March, 2012.

(xxvi) G.S.R.134(E) published in Gazette of India dated 1st March, 2015 together with an explanatory memorandum seeking to notify “resident firm” as class of persons for the purposes of Section 28E of the Customs Act, 1962 so as to extend the scheme of Advance Ruling to Resident Firm.

[Placed in Library, See No. LT -1971/16/15]

(7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

(i) G.S.R.135(E) published in Gazette of India dated 1st March, 2015 together with an explanatory memorandum making certain amendments in the Notification No. 16/2010-CE, dated 27th February, 2010.

(ii) G.S.R.136(E) published in Gazette of India dated 1st March, 2015 together with an explanatory memorandum making certain amendments in the Notification No. 42/2008-CE, dated 1st July, 2008.

(iii) G.S.R.137(E) published in Gazette of India dated 1st March, 2015 together with an explanatory memorandum making certain amendments in the Notification No. 1/2011-CE, dated 1st March, 2011.

(iv) G.S.R.138(E) published in Gazette of India dated 1st March, 2015 together with an explanatory memorandum making certain amendments in the Notification No. 2/2011-CE, dated 1st March, 2011.

(v) G.S.R.139(E) published in Gazette of India dated 1st March, 2015 together with an explanatory memorandum making certain amendments in the Notification No. 6/2005-CE, dated 1st March, 2005.

(vi) G.S.R.140(E) published in Gazette of India dated 1st March, 2015 together with an explanatory memorandum seeking to increase the Additional Duty of Excise levied on imported motor spirit.

(vii) G.S.R.141(E) published in Gazette of India dated 1st March, 2015 together with an explanatory memorandum seeking to increase the Additional Duty of Excise levied on imported High Speed Diesel Oil.

(viii) G.S.R.142(E) published in Gazette of India dated 1st March, 2015 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-CE, dated 17th March, 2012.

(ix) G.S.R.143(E) published in Gazette of India dated 1st March, 2015 together with an explanatory memorandum making certain amendments in the Notification No. 10/1996-CE, dated 23rd July, 1996.

(x) G.S.R.144(E) published in Gazette of India dated 1st March, 2015 together with an explanatory memorandum seeking to exempt all goods falling within the First Schedule of the CETA, 1985 from the whole of Education Cess leviable under Section 93 of the Finance (No. 2) Act, 2004.

(xi) G.S.R.145(E) published in Gazette of India dated 1st March, 2015 together with an explanatory memorandum seeking to exempt all goods falling within the First Schedule of the CETA, 1985 from the whole of Secondary and Higher Education Cess leviable under Section 138 of the Finance Act, 2007.

(xii) G.S.R.146(E) published in Gazette of India dated 1st March, 2015 together with an explanatory memorandum making certain amendments in the Notification No. 23/2003-CE, dated 31st March, 2003.

(xiii) G.S.R.147(E) published in Gazette of India dated 1st March, 2015 together with an explanatory memorandum rescinding Notification No. 28/2010-CE and 29/2010-CE both dated 22nd June, 2010.

(xiv) G.S.R.148(E) published in Gazette of India dated 1st March, 2015 together with an explanatory memorandum making certain amendments in the Notification No.49/2008-CE (NT) dated 24th December, 2008.

(xv) The Chewing Tobacco and Unmanufactured Tobacco Packing Machines (Capacity Determination and Collection of Duty) Amendment Rules, 2015 published in Notification No. G.S.R.149(E) in Gazette of India dated 1st March, 2015 together with an explanatory memorandum.

(xvi) The Pan Masala Packing Machines (Capacity Determination and Collection of Duty) (Amendment) Rules, 2015 published in Notification No. G.S.R.150(E) in Gazette of India dated 1st March, 2015 together with an explanatory memorandum.

(xvii) The CENVAT Credit (Amendment) Rules, 2015 published in Notification No. G.S.R.151(E) in Gazette of India dated 1st March, 2015 together with an explanatory memorandum.

(xviii) G.S.R.152(E) published in Gazette of India dated 1st March, 2015 together with an explanatory memorandum making certain amendments in the Notification No. 35/2001-CE (NT), dated 26th June, 2001.

(xix) The Central Excise (Amendment) Rules, 2015 published in Notification No. G.S.R.153(E) in Gazette of India dated 1st March, 2015 together with an explanatory memorandum.

(xx) The Central Excise (Removal of Goods at Concessional Rate of Duty for Manufacture of Excisable Goods) Amendment Rules, 2015 published in Notification No. G.S.R.154(E) in Gazette of India dated 1st March, 2015 together with an explanatory memorandum.

(xxi) G.S.R.155(E) published in Gazette of India dated 1st March, 2015 together with an explanatory memorandum making certain amendments in the Notification No. 16/2014-CE (NT), dated 21st March, 2014.

(xxii) G.S.R.156(E) published in Gazette of India dated 1st March, 2015 together with an explanatory memorandum seeking to notify the “resident firm” as class of persons for the purposes of Section 23A of the Customs Excise Act, 1944 so as to extend the scheme of Advance Ruling to Resident Firm.

[Placed in Library, See No. LT -1972/16/15]

(8) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 94 of the Finance Act, 1994:-

(i) G.S.R.157(E) published in Gazette of India dated 1st March, 2015, together with an explanatory memorandum seeking to rescind Notification No. 42/2012-Service Tax, dated 29th June, 2012.

(ii) G.S.R.158(E) published in Gazette of India dated 1st March, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 31/2012-Service Tax, dated 20th June, 2012.

(iii) The Service Tax (Amendment) Rules, 2015 published in Notification No. G.S.R.159(E) in Gazette of India dated 1st March, 2015 together with an explanatory memorandum.

(iv) G.S.R.160(E) published in Gazette of India dated 1st March, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 25/2012-Service Tax, dated 20th June, 2012.

(v) G.S.R.161(E) published in Gazette of India dated 1st March, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 30/2012-Service Tax, dated 20th June, 2012.

(vi) G.S.R.162(E) published in Gazette of India dated 1st March, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 26/2012-Service Tax, dated 20th June, 2012.

(vii) G.S.R.163(E) published in Gazette of India dated 1st March, 2015, seeking to notify “resident firm” as class of persons for the purposes of Section 96A of the Finance Act, 1994.

(viii) G.S.R.164(E) published in Gazette of India dated 1st March, 2015, together with an explanatory memorandum seeking to notify the effective rate of Clean Energy Cess on goods specified in the tenth schedule to the Finance Act, 2010.

(ix) G.S.R.165(E) published in Gazette of India dated 1st March, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 2/2003-M&TP, dated 1st March, 2003.

[Placed in Library, See No. LT -1973/16/15]

(9) A copy each of the following Notifications (Hindi and English versions) under Section 25 of the Coinage Act, 2011:-

(i) The Coinage of One Hundred Rupees and Five Rupees Coins to commemorate the occasion of Birth Centenary of Rani Gaidinliu Rules, 2015 published in Notification No. G.S.R. 33(E) in Gazette of India dated 15th January, 2015.

(ii) The Coinage of One Hundred Rupees and Five Rupees Coins to mark the occasion of Centenary commemoration of Komagata Maru Incident Rules, 2014 published in Notification No. G.S.R. 697(E) in Gazette of India dated 26th September, 2014.

(iii) The Coinage of One Hundred Rupees and Five Rupees Coins to mark the occasion of Birth Centenary Commemoration of Begum Akhtar Rules, 2014 published in Notification No. G.S.R. 704(E) in Gazette of India dated 1st October, 2014.

(iv) The Coinage of One Hundred Twenty Five Rupees and Five Rupees Coins to mark the occasion of 125th Birth Anniversary of Jawaharlal Nehru Rules, 2014 published in Notification No. G.S.R. 767(E) in Gazette of India dated 31st October, 2014.

(v) The Coinage of Fifty Rupees and Five Rupees Coins to mark the occasion of BHEL – 50 years of Engineering Excellence Rules, 2014 published in Notification No. G.S.R. 888(E) in Gazette of India dated 12th December, 2014.

(vi) The Printing of One Rupee Currency Notes Rules, 2015 published in Notification No. G.S.R. 897(E) in Gazette of India dated 16th December, 2014.

(vii) The Coinage of One Hundred Rupees and Ten Rupees coins to commemorate the occasion of ‘Centenary Commemoration of Mahatma Gandhi’s Return from South Africa Rules, 2014 published in Notification No. G.S.R. 940(E) in Gazette of India dated 31st December, 2014.

[Placed in Library, See No. LT -1974/16/15]

(10) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-

(i) The Foreign Exchange Management (Transfer or Issue of any foreign Security) (Third Amendment) Regulations, 2014 published in Notification No. G.S.R. 868(E) in Gazette of India dated 3rd December, 2014.

(ii) The Foreign Exchange Management (Deposit) (Amendment) Regulations, 2014 published in Notification No. G.S.R. 879(E) in Gazette of India dated 9th December, 2014.

(iii) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Sixteenth Amendment) Regulations, 2014 published in Notification No. G.S.R. 906(E) in Gazette of India dated 22nd December, 2014.

(iv) The Foreign Exchange Management (Export and Import of Currency) (Second Amendment) Regulations, 2014 published in Notification No. G.S.R. 907(E) in Gazette of India dated 22nd December, 2014.

(v) The Foreign Exchange Management (Foreign Currency Accounts by a Person Resident in India) (Amendment) Regulations, 2014 published in Notification No. G.S.R. 913(E) in Gazette of India dated 24th December, 2014.

(vi) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Seventeenth Amendment) Regulations, 2014 published in Notification No. G.S.R. 914(E) in Gazette of India dated 24th December, 2014.

(vii) The Foreign Exchange Management (Export of Goods and Services) (Fourth Amendment) Regulations, 2014 published in Notification No. G.S.R. 930(E) in Gazette of India dated 31st December, 2014.

(viii) The Foreign Exchange Management (Manner of Receipt and Payment) (Second Amendment) Regulations, 2014 published in Notification No. G.S.R. 931(E) in Gazette of India dated 31st December, 2014.

(ix) The Foreign Exchange Management (Transfer or Issue of any foreign Security) (Fourth Amendment) Regulations, 2014 published in Notification No. G.S.R. 7(E) in Gazette of India dated 5th January, 2015.

[Placed in Library, See No. LT -1975/16/15]

(11) A copy each of the following Notifications (Hindi and English versions) under Section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985:-

(i) S.O.376(E) published in Gazette of India dated 5th February, 2015, together with an explanatory memorandum notifying certain substances as 'psychotropic substances'.

(ii) The Narcotic Drugs and Psychotropic Substances (Amendment) Rules, 2015 published in Notification No. G.S.R. 74(E) in Gazette of India dated 5th February, 2015, together with an explanatory memorandum.

(iii) S.O.375(E) published in Gazette of India dated 5th February, 2015, together with an explanatory memorandum making certain amendments in the Notification No. S.O.1055(E), dated 19th October, 2001.

[Placed in Library, See No. LT -1976/16/15]

(12) A copy of the Insurance Regulatory and Development Authority (Registration of Insurance Marketing Firm) Regulations, 2015 (Hindi and English versions) published in Notification No. F. No. IRDAI/Reg./1/91/2015 in Gazette of India dated 29th January, 2015 under Section 27 of the Insurance Regulatory and Development Authority Act, 1999.

[Placed in Library, See No. LT -1977/16/15]

(13) A copy of the Pension Fund Regulatory and Development Authority (Allowances Payable to Part-Time-Members) Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 596(E) in Gazette of India dated 20th August, 2014 under Section 53 of the Pension Fund Regulatory and Development Authority Act, 2013.

[Placed in Library, See No. LT -1978/16/15]

(14) A copy of the National Bank for Agriculture and Rural Development Pension (Amendment) Regulations, 2014 (Hindi and English versions) published in Notification No. NB.HRMD.PPD/SA.08/2014-15 in weekly Gazette of India dated 2nd January, 2015 under sub-section (5) of Section 60 of the National Bank for Agriculture and Rural Development Act, 1981.

[Placed in Library, See No. LT -1979/16/15]

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN RATHORE): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the National Film Development Corporation Limited, Mumbai, for the year 2013-2014.

(ii) Annual Report of the National Film Development Corporation Limited, Mumbai, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT -1980/16/15]

(3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Information and Broadcasting for the year 2015-2016.

[Placed in Library, See No. LT -1981/16/15]

12.06 hrs

**STANDING COMMITTEE ON SOCIAL JUSTICE AND
EMPOWERMENT**
7th to 10th Reports

श्री रमेश बैस (रायपुर): माननीय अध्यक्ष महोदया, मैं सामाजिक न्याय और अधिकारिता संबंधी स्थायी समिति (2014-15) के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ :

- (1) सामाजिक न्याय और अधिकारिता मंत्रालय (सामाजिक न्याय और अधिकारिता विभाग) के 'वरिष्ठ नागरिकों के कल्याण के लिए स्कीमों का कार्यान्वयन' विषय पर समिति (15वीं लोक सभा) के 39वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही संबंधी 7वां प्रतिवेदन।
 - (2) सामाजिक न्याय और अधिकारिता मंत्रालय (निःशक्त व्यक्ति अधिकारिता विभाग) के 'निःशक्तता के क्षेत्र में कार्य कर रहे राष्ट्रीय संस्थानों के कार्यकरण की समीक्षा' विषय पर समिति (15वीं लोक सभा) के 45वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही संबंधी 8वां प्रतिवेदन।
 - (3) जनजातीय कार्य मंत्रालय के 'जनजातीय क्षेत्रों में आश्रम विद्यालयों का कार्यकरण' विषय पर समिति (15वीं लोक सभा) के 44वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही संबंधी 9वां प्रतिवेदन।
 - (4) अल्पसंख्यक कार्य मंत्रालय के 'प्रधानमंत्री के नए 15 सूत्रीय कार्यक्रम का कार्यान्वयन' विषय पर समिति (15वीं लोक सभा) के 46वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही संबंधी 10वां प्रतिवेदन।
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12.06 ½ hrs**STATEMENT CORRECTING REPLY TO UNSTARRED
QUESTION NO. 3271, DATED 1 AUGUST, 2014 REGARDING
DEATH OF PATIENTS IN GOVERNMENT
HOSPITALS ALONGWITH REASONS FOR DELAY***

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): I invite attention to the reply given to the Lok Sabha Unstarred Question No. 3271 for 1st August, 2014 regarding 'Death of Patients in Government Hospitals'. The period mentioned in respect of deaths occurred in Kalawati Saran Child Hospital in 2014 in the Annexure referred to the reply for part (c) of the Lok Sabha Unstarred Question No. 3271 for 1st August, 2014, has been indicated as 28th July, 2014. However, this period is till June, 2014. The correct reply of the Question is laid on the Table of the House. The correcting Statement is being made as soon as inaccuracy came to the notice.

DEATH OF PATIENTS IN GOVERNMENT HOSPITALS**3271 . SHRIMATI ANUPRIYA PATEL:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:-

(a) whether the Government has taken note of pathetic condition including nonavailability of potable water and poor sanitation facilities in Government controlled hospitals and its associated medical institutes including All India Institute of Medical Sciences (AIIMS) and Post Graduate Institute of Medical Education and Research (PGIMER), Chandigarh;

(b) if so, the details thereof indicating number of complaints/suggestions received from various quarters along with the action taken by the Government in this regard during each of the last three years and the current year, hospital-wise;

(c) the details of the patients including children died during the above period in these hospitals, hospital-wise;

* Placed in Library, See No. LT-1982/16/15

(d) whether some deaths have reportedly taken place due to medical negligence by doctors/para- medical staff and if so, the details thereof, hospital-wise;

(e) whether the Government has conducted any inquiry in this regard, if so, the details and the outcome thereof along with the action taken/being taken by the Government against such hospitals/ doctors/paramedics; and

(f) the corrective steps taken/being taken by the Government for providing better and modern facilities in these hospitals?

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. HARSH VARDHAN)

(a) & (b): Since Health is a State subject, no such information is maintained centrally. As far as AIIMS, New Delhi and PGIMER, Chandigarh and three Central Government Hospitals located in Delhi viz. Safdarjung Hospital, Dr. RML Hospital and Lady Hardinge Medical College & associated Hospital are concerned, adequate potable water is available in these hospitals.

In three Central Government Hospitals located in Delhi, proper sanitation is maintained in these hospitals by way of engaging regular and outsourced sanitary workers using manual and wherever possible mechanical means. Pest control work is regularly carried out. In case of any complaint regarding sanitation, the matter is solved on priority.

In AIIMS, New Delhi, there is a decentralized system for maintenance of Hospital sanitation and hygiene under the supervision of Sister-in-charge, Ward and Nursing Officers along with Sanitation officers and all the areas of Institute are inspected regularly by the Faculty, Hospital Administration In-charge and Medical Superintendent.

In PGIMER, cleanliness is monitored by Sanitary Inspectors and Resident Doctors of Hospital Administration, round-the-clock and a report is generated on daily basis.

(c): The details of the patients including children died during the last three years and current years in respect of three Central Government Hospitals as mentioned above and AIIMS, New Delhi is given in Annexure. Information in respect of PGIMER, Chandigarh is being collected and will be laid on the Table of House.

(d) to (f): No case of death has been established due to negligence by doctors/para-medical staff in AIIMS, New Delhi, and three Central Government Hospitals as mentioned above. The Death Review Committee is in place in the Safdarjung Hospital, Dr. RML Hospital and LHMC and associated Hospital headed by a Senior Consultant. The cause of death is examined by the Death Review Committee to find out whether any negligence on part of the attending Doctor has happened. In case of AIIMS, various specialties Centre and Departments have their departmental Death/Mortality Review Committee. In case there is any complaint of alleged negligence etc., a medical Board/review committee comprising of specialist doctors concerned is constituted on case to case basis. In PGIMER, Chandigarh, there is a Medical Grievance Committee headed by a Senior Professor with members drawn from other specialities, which conducts inquiry on complaints of medical negligence. A case of death of a patient in PGIMER, Chandigarh on alleged negligence is sub-judice.

Modernisation of existing facilities and creation of new facility in a Hospital is an on-going process and is undertaken as per the requirement and availability of resources. Projects for augmentation of capacity have also been approved in the three Central Government hospitals namely Safdarjung Hospital, Dr. RML Hospital and LHMC and associated Hospitals. Adequate attention is given to all patients admitted in the Hospitals or visited hospitals for treatment.

Annexure

Year	Number of patients including children died			
	Safdarjung Hospital	Dr. RML Hospital	LHMC and Smt. S.K. Hospital	Kalawati Saran Children Hospital
2011	8164	3629	551	1782
2012	8239	4466	629	1895
2013	8771	4156	636	1270
2014	4432#	2171#	349*	495#

* up to 28th July, 2014

up to June, 2014

AIIMS, New Delhi

Year	Number of patients including children died
2011-12	4534
2012-13	4433
2013-14	4306
2014-15 (1 April 2014 to 31 May 2014)	675

12.07 hrs

STATEMENT BY MINISTER

Status of implementation of the recommendations contained in the 113th Report of the Standing Committee on Commerce on Action Taken by the Government on recommendations/observations contained in the 108th Report of the Committee on Demands for Grants (2013-14), pertaining to the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry*

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): I beg to lay a Statement regarding the status of implementation of the recommendations contained in the 113th Report of the Standing Committee on Commerce on Action Taken by the Government on recommendations/observations contained in the 108th Report of the Committee on Demands for Grants (2013-14), pertaining to the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry.

* Laid on the Table and also placed in Library, See No. LT. 1983/16/15

12.08 hrs

BUSINESS OF THE HOUSE

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION, MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH): Madam Speaker, with your permission, I, On behalf of Shri Rajiv Pratap Rudy, rise to announce that the Government Business during the week commencing Monday, the 16th of March, 2015 will consist of:-

1. Consideration of any items of Government Business carried over from today's Order Paper.
2. Introduction, consideration and passing of:-
 - (a) The Appropriation (Vote on Account) Bill, 2015; and
 - (b) The Appropriation Bill, 2015.
3. Consideration and passing of the Constitution (Scheduled Castes) Orders (Amendment) Bill, 2015, as passed by Rajya Sabha.
4. Consideration and passing of the following Bills:-
 - (a) The Warehousing Corporations (Amendment) Bill, 2015;
 - (b) The Andhra Pradesh Reorganisation (Amendment) Bill, 2015;
and
 - (c) The Repealing and Amending Bill, 2014.

डॉ. भोला सिंह (बेगूसराय) : माननीय अध्यक्ष महोदया, मैं आगामी सप्ताह की कार्यसूची में निम्नलिखित दो विषयों को जोड़ने का अनुरोध करता हूँ :

- (1) पूर्व-मध्य रेलवे अंचल हाजीपुर के अंतर्गत बरौनी जंक्शन के पश्चिम बरौनी फ्लैग को “बरौनी गांव” के रूप में नामित करने के संबंध में।
- (2) पूर्व-मध्य रेलवे अंचल हाजीपुर के अंतर्गत रामधारी सिंह दिनकर ग्राम सिमरिया स्टेशन के परिसर में राष्ट्रकवि रामधारी सिंह दिनकर की आदमकद ब्रांज प्रतिमा स्थापित करने के संबंध में।

SHRI DEEPENDER SINGH HOODA (ROHTAK): Madam Speaker, I kindly request that the following issue be included for discussion in next week's Lok Sabha List of Business:-

The need for a nation-wide law to ensure standardization in compensation to dependents of martyrs hailing from all branches of the Indian Armed Forces, the Paramilitary and Central and State Police Services.

SHRI KODIKUNNIL SURESH (MAVELIKKARA): I would request Madam Speaker to incorporate following items in the next week's agenda:-

Cashew Board: Kollam District in Kerala is the hub of cashew processing industry in India. The demand for setting up Cashew Board with headquarters at Kollam is more than three decades old. The issue of setting up the Cashew Board at Kollam may be taken up as an agenda item.

Infrastructure Development of Kuttanad: Kuttanad is an area below sea level where rice cultivation is the main occupation and income generation activity of the people. Kuttanad lies in the Vembanad Lake which is the merging ground of four major rivers of Kerala. There is lack of all-weather roads, bridges, culverts, etc., in the area and hence the people are suffering a lot. The issue of infrastructure development in Kuttanad may be included in the next week's agenda.

श्री जनार्दन सिंह सीग्रीवाल (महाराजगंज) : अध्यक्ष जी, अगले सप्ताह की कार्य सूची में निम्नलिखित विषयों को शामिल किया जाए।

1. मेरे क्षेत्र के अंतर्गत पूर्व में बने एवं बन रहे प्रधानमंत्री ग्राम सड़क योजना के तहत सड़कों की जर्जर स्थिति एवं उनके बनाने में घोर अनियमितता के संबंध में।
2. बिजली का संकट आज भी व्याप्त है। सबको समय से बिजली मिले, इस विषय पर चर्चा कर इसके निराकरण हेतु।

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): Madam, the following items may please be included in the coming week's List of Business:

1. Introduction of the Pharmaceutical Product Patents brought new business opportunities but the increase in competitive pressure has possibly induced the exit of small firms and plants from the market. It requires fresh review of the Pharma Policy.
2. The health sector has been growing exponentially. So, there is a need for regulation of clinical trials and comprehensive reforms in this sector.

SHRI MULLAPPALLY RAMCHANDRAN (VADAKARA): Respected hon. Speaker, I request that the following subjects may be included in the agenda for next week's business in the Lok Sabha:

1. The decision to close for repair the Calicut International Airport, the gateway to Malabar, which is one of the busiest and revenue earning Airports in India has caused untold difficulties to lakhs of passengers going abroad.
2. The miseries being faced by fisher-folk along the coastal belt of India following the implementation of Dr. Meenakumari Commission Report on deep sea fishing.

डॉ. वीरेन्द्र कुमार (टीकमगढ़) : अध्यक्ष जी, अगले सप्ताह की कार्य सूची में निम्नलिखित विषयों को शामिल किया जाए।

1. मध्य प्रदेश के मेरे संसदीय क्षेत्र छतरपुर जिले में बिजावर-शाहगढ़ क्षेत्र की पर्वत शृंखलाओं में लोहा प्रचुर मात्रा में उपलब्ध है। अनेक निजी कम्पनियों द्वारा यहां इस दिशा में जमीन अधिग्रहण की जा रही है। अतः स्टील अथारिटी आफ इंडिया के सहयोग से इस क्षेत्र में स्टील कारखाना लगाने की पहल की जाए।
2. मध्य प्रदेश के टीकमगढ़ जिले में चंदेलकालीन लगभग 950 तालाब थे जो सिंचाई एवं वाटर लेबल की आवश्यकताओं की पूर्ति करते थे। जिन पर अतिक्रमण के चलते अब सिर्फ 450 तालाब बचे हैं। अतः ऐतिहासिक महत्व रखने वाले इन तालाबों के संरक्षण की शीघ्र योजना बनाई जाए।

SHRI K.N. RAMACHANDRAN (SRIPERUMBUDUR): I humbly request that the following item may be included in the next week's agenda:

1. A discussion on the 'Jallikkattu' in Tamil Nadu, a famous ancient 'bull sporting game' which is a part of Tamil culture so that the ban imposed by the Centre on conducting this event can be removed.

Thank you,

With regards... (*Interruptions*)

SHRI E. AHAMED (MALAPPURAM): Madam, where is the Finance Minister? The Cabinet Minister has to be there. I have a right to know. ... (*Interruptions*)

HON. SPEAKER: He is in Rajya Sabha.

... (*Interruptions*)

HON. SPEAKER: It is all right. Please take your seat. How can you say that? Other Ministers are there.

... (*Interruptions*)

SHRI E. AHAMED : By taking permission from the House, he could go.... (*Interruptions*)

HON. SPEAKER: It is not necessary for that. He is in Rajya Sabha. He has informed me. What are all these things? Please sit down. It is not necessary. I know about it. There are other Ministers sitting here.

Shri K. Parasuraman.

SHRI K. PARASURAMAN (THANJAVUR): I request that the following items may be included in the List of Business for next week:

1. Need to set up a fertilizer industry and factory based on husk and straw, i.e., waste from paddy and there are 10 districts in and around Thanjavur which mainly depend on agriculture. Thanjavur is the rice bowl of Southern India.
2. Need to remove the deficiencies in interest subsidy in respect of education loan leading to benefits not reaching the students.

श्री जय प्रकाश नारायण यादव (बाँका) : महोदया, कृपया निम्नलिखित दो विषयों को अगले सप्ताह की कार्यसूची में जोड़ लिया जाए-

1. राष्ट्रीय पिछड़ा वर्ग आयोग के संविधान में संशोधन कर अन्य आयोग की तरह संवैधानिक अधिकार दिए जाएं ताकि आयोग की गरिमा जनहित में हो सके, हेतु चर्चा किए जाने की आवश्यकता है।
 2. पूर्व रेलवे के अंतर्गत सुल्तानगंज से बांका तक, सुल्तानगंज से देवघर तक एवं बरियारपुर से मननपुर तक रेल खंड का निर्माण वामपंथ उग्रवाद प्रभावित क्षेत्र के विकास हेतु जल्द कराये जाने हेतु चर्चा किए जाने की आवश्यकता है।
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HON. SPEAKER: There will be no 'Zero Hour' now.

SHRI K.C. VENUGOPAL (ALAPPUZHA): I wish to raise an important issue of attack of freedom of expression yesterday in Chennai. A Tamil news channel, *Pudhiya Talaimurai* was attacked by some..... (*Interruptions*)

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAI AH NAIDU): It is State's law and order issue. How can you discuss it?

SHRI K.C. VENUGOPAL : The news channel was attacked by crude bombs. This has happened a day after the channel was forced to cancel telecast of a programmed at the instance of Hindutva outfit. ... (*Interruptions*)

SHRI M. VENKAI AH NAIDU: It is not fair. Let us not try to politicize the issue. It is a State issue and it is not there in agenda also. ... (*Interruptions*)

SHRI K.C. VENUGOPAL: As per the reports, police arrested six persons involved in the attack including the President of Hindu *Ilaignar* Sena. Jayam A. Pandian, State President of Hindu *Ilaignar* Sena, who surrendered himself to police, has claimed the responsibility of attack. ... (*Interruptions*)

SHRI M. VENKAI AH NAIDU: It should not go on record, Madam. He is making irresponsible allegations. ... (*Interruptions*)

HON. SPEAKER: No, nothing will go on record.

... (*Interruptions*)... *

HON. SPEAKER: Now, Shri Veerappa Moily. Now, we will start Item Nos.14 to 16.

... (*Interruptions*)

SHRI MALLIKARJUN KHARGE (GULBARGA): It is not a question of the State Government. We are not attacking the State Government or telling anything about the State Government. The question is that, always such things are

* Not recorded.

happening in this country, not only in Chennai. First, writers were attacked; actress was attacked; now, television channel was attacked. ... (*Interruptions*)

माननीय अध्यक्ष : आप इस तरह से जर्नलाइज़ मत कीजिए।

... (व्यवधान)

SHRI M. VENKAIAH NAIDU: This is not the way. It is not there in the agenda. ... (*Interruptions*)

SHRI MALLIKARJUN KHARGE : You are attacking; your organizations; ... (*Interruptions*) Your Allies have not been spared; your own Party people are not spared. ... (*Interruptions*)

SHRI M. VENKAIAH NAIDU: I have to then say your party, your supporters. ... (*Interruptions*) If I say your party and your supporters, what is the use? ... (*Interruptions*) Madam, such things are not allowed. ... (*Interruptions*)

HON. SPEAKER: All of you start saying something. Again, they are also saying something. It is not the way. I am sorry. I will not allow this.

... (*Interruptions*)

SHRI M. VENKAIAH NAIDU: Without admission, we cannot discuss issues. ... (*Interruptions*)

HON. SPEAKER: If that case, nothing will go on record like this. I am sorry.

... (*Interruptions*)... *

HON. SPEAKER: If all of you start saying something, nothing will go on record. I am sorry.

... (*Interruptions*)... *

HON.SPEAKER: Now, Item Nos. 14 to 16 – General Budget.

... (*Interruptions*)

HON. SPEAKER: All these issues being raised in this fashion, will not go on record.

... (*Interruptions*)... *

* Not recorded.

DR. P. VENUGOPAL (TIRUVALLUR): They are certain groups which have brutally and violently attacked the media. It is condemnable. But the State Government have already taken action against these culprits. This is a State subject.

HON. SPEAKER: I know. Now, it is over.

... (*Interruptions*)

SHRI K.C. VENUGOPAL: Hon. Finance Minister is not here. Who is hearing this debate? ... (*Interruptions*)

माननीय अध्यक्ष : अगर आप सभी इस तरह से बोलेंगे तो कैसे चलेगा?

... (व्यवधान)

SHRI K.C. VENUGOPAL: The Finance Minister should be there when the debate on Budget is being initiated. ... (*Interruptions*)

माननीय अध्यक्ष : वित्त राज्य मंत्री यहां बैठे हैं।

... (व्यवधान)

SHRI K.C. VENUGOPAL: Where is the Finance Minister? ... (*Interruptions*)

माननीय अध्यक्ष : आप लोग बैठ जाइए, मुझे मत सिखाइए।

... (व्यवधान)

SHRI M. VENKAIAH NAIDU: Madam Speaker, through you I would like to inform the hon. House that the Finance Minister has gone to the United Kingdom on the invitation of UK Government because there is an important function of unveiling the statue of Mahatma Gandhi in UK.

SHRI K.C. VENUGOPAL: You can send another Minister. Why should the Finance Minister go for that? ... (*Interruptions*)

SHRI M. VENKAIAH NAIDU: Are you to dictate to us? I don't understand. ... (*Interruptions*)

माननीय अध्यक्ष : खड़गे जी, आप अपने मेम्बर्स को भी संभालिये, बार-बार चिल्लाना ठीक नहीं है।

SHRI M. VENKAIAH NAIDU: Madam, it is the practice in Parliament. ... (*Interruptions*) We are over responding. That is the problem. Every time we are

responding. The Finance Minister has taken the permission of the hon. Speaker and he is on an official visit to UK for an important function. The Minister of State is here. The Finance Minister will return and then reply to the Budget discussion.

HON. SPEAKER: The Finance Minister has given me a letter. Shri Jayant Sinha is attending to the financial business in the House now.

... (*Interruptions*)

12.21 hrs

**GENERAL BUDGET (2015-16) – GENERAL DISCUSSION
DEMANDS FOR GRANTS ON ACCOUNT (GENERAL), 2015-16
DEMANDS FOR SUPPLEMENTARY GRANTS
(GENERAL), 2014-15**

HON. SPEAKER: We are now taking up item nos. 14 to 16 together for discussion. Motions moved:

“That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President out of the Consolidated Fund of India, on account, for or towards defraying the charges during the year ending the 31st day of March, 2016 in respect of the heads of demands entered in the second column thereof against Demand Nos. 1 to 35, 37, 38, 40 to 64, 66 to 73, 75 to 77, 79, 80 and 82 to 109.”

HON. SPEAKER: Motion moved:

“That the respective supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President out of the Consolidated Fund of India to defray the charges that will come in course of payment during the year ending the 31st day of March, 2015 in respect of the heads of demands entered in the second column thereof against Demand Nos. 1 to 4, 9 to 15, 17, 19, 20, 22 to 27, 31 to 34, 37, 40, 42 to 44, 46 to 48, 51, 53 to 56, 58 to 63, 66 to 68, 73, 75 to 77, 80, 83, 86 to 99, 101 to 103 and 106.”

HON. SPEAKER: Shri Jayant Sinha

वित्त मंत्रालय में राज्य मंत्री (श्री जयंत सिन्हा): अध्यक्ष महोदया, बजट सत्र चल रहा है और बजट सत्र में सरकार की तरफ से हम लोग चार बहुत महत्वपूर्ण डाकूमैन्ट्स पेश करते हैं। पहला राष्ट्रपति जी का अभिभाषण था, उसके बाद रेलवे बजट आया, रेलवे बजट के बाद इकोनोमिक सर्वे और फिर अंत में जनरल बजट 28 फरवरी को माननीय वित्त मंत्री जी ने पेश किया। अगर हम इन चारों डाकूमैन्ट्स को देखें तो जो सरकार की विचारधारा है, सरकार की जो सोच है, सरकार का जो लक्ष्य है, इन डाकूमैन्ट्स से एकदम स्पष्ट नजर आता है और सरकार की क्या विचारधारा है, सरकार की विचारधारा है - सबका साथ, सबका विकास, यह है हमारी विचारधारा। हम लोगों ने जो बजट पेश किया है, वह बजट सबका बजट है और देश के हर वर्ग को, देश के हर स्टेक होल्डर को इस बजट से लाभ मिला है। अब मैं इस बजट के बारे में कुछ संक्षेप में बोलना चाहता हूँ, उसके बाद इस पर बहस और चर्चा चालू होगी। मैं बहस में जो बोलना चाहता हूँ, मैं तीन बिन्दुओं पर प्रकाश डालूंगा। पहले बिन्दु पर मैं प्रकाश डालना चाहता हूँ कि हमें विरासत में जो आर्थिक समस्या मिली, उसे हम लोगों ने किस प्रकार से संभाला।... (व्यवधान) तत्पश्चात् मैं दूसरे बिन्दु पर प्रकाश डालना चाहूंगा कि हम लोग किस प्रकार से क्रांतिकारी परिवर्तन देश के फिस्कल आर्किटेक्चर में लाये हैं। वह हम लोग किस प्रकार से लाये हैं। अगर माननीय सदस्य मुझे मौका दें तो मैं देश को भी यह समझाने की कोशिश करूंगा कि इस बजट के माध्यम से जो क्रांतिकारी परिवर्तन हम लोग लाये हैं, उस पर उन्हें भी ध्यान देना चाहिए।

तीसरी चीज जिस पर मैं प्रकाश डालना चाहूंगा, वह यह है कि युवाओं के रोजगार के लिए इस बजट के माध्यम से हम लोग क्या-क्या परिवर्तन लाये हैं। पहली बात यह है कि मैं आप लोगो को समझाना चाहता हूँ कि जो आर्थिक समस्या हमें विरासत में मिली, उस विषय पर हम लोगों ने किस प्रकार से देश के आर्थिक हालातों को संभाला और उसे अच्छी तरीके से आगे बढ़ाया है। ... (व्यवधान)

12.23 hrs

At this stage, Shri Ravneet Singh and some other hon'ble Members came and stood on the floor near the Table.

पहली बात यह है कि अगर हम लोग आर्थिक समस्या को समझने की कोशिश करें तो हमें यह समझना चाहिए कि सरकार किस प्रकार से घाटे में चल रही थी। जब हम फिस्कल डेफिसिट की बात करते हैं तो हम नम्बरों का प्रयोग करते हैं, हम कहते हैं कि 4.1 परसेन्ट फिस्कल डेफिसिट जो बहुत मुश्किल था, उसे हम लोगों ने पूरी तरीके से 4.1 करके देश को दिखाया और सबको बताया कि जो हमारा फिस्कल

मैनेजमेंट है, उसका हम लोगों ने आप लोगों को बहुत अच्छा उदाहरण दिया है।... (व्यवधान) परंतु अगर हम 4.1 परसेंट फिस्कल डेफिसिट देखें तो हमें पूरी तरीके से समझ में नहीं आता है कि सरकार विरासत में कितने घाटे में चल रही थी, क्योंकि हमें समझना चाहिए कि सरकार के खर्च करीब 17 लाख करोड़ हैं, परंतु सरकार की कमाई सिर्फ 11.3 लाख करोड़ है, यानी हर साल सरकार को 5.1 लाख करोड़ की बोरोविंग्स करनी पड़ती है। चूंकि सरकार इतने घाटे में चल रही है और इतनी हमें बोरोविंग्स करनी पड़ रही हैं, इस कारण अगर हम देखें तो जो हमारा घाटा है, वह आज के समय 45 परसेंट ऑफ रेवेन्यू कलैक्शन है। यह एक बहुत बड़ी समस्या थी, जिसे हम लोगों ने संभाला और 4.1 परसेंट फिस्कल डेफिसिट जो बहुत बड़ी चुनौती हमारे सामने है, वह हम लोगों ने दिखाया कि हम लोगों का फिस्कल मैनेजमेंट कितने बढ़िया तरीके से हो सकता है। इसको हम लोगों ने संभाला है। ... (व्यवधान) दूसरी चीज जो हम लोग संभाल रहे हैं, जैसे माननीय सदस्यों ने कहा था कि अभी एन.पी.ए. ... (व्यवधान)

माननीय अध्यक्ष : ऐसा नहीं होता है, Please go back to your seats. वित्त मंत्री जी ने मुझे पत्र भेजा है। He has informed me. I have allowed him.

... (Interruptions)

माननीय अध्यक्ष : वे वित्त राज्य मंत्री हैं, ऐसा नहीं है कि कोई बाहर से आए हुए व्यक्ति हैं। बाद में वे रहेंगे, आज हम केवल बजट पर चर्चा शुरू कर रहे हैं, ये पूरा नोटिंग करेंगे, ऐसा होता है, I have allowed him. I am sorry, no.

... (Interruptions)

SHRI MALLIKARJUN KHARGE (GULBARGA): This is a national Budget and the Finance Minister has to be present... (Interruptions)

माननीय अध्यक्ष : वे आएंगे, ऐसा नहीं है कि वे वहीं रहेंगे।

... (व्यवधान)

श्री जयंत सिन्हा : मैडम, दूसरी समस्या एन.पी.ए. की है और जैसे मैं प्रश्न काल में भी माननीय सदस्य को समझा रहा था कि जब हम लोग आए तो करीब 1400 स्टॉल प्रोजेक्ट्स थे। ... (व्यवधान) जिनको हम लोगों ने नियंत्रण में ला कर कई प्रोजेक्ट्स को आगे बढ़ाया है और इसको भी हम लोग संभालते हुए, अपने बैंकिंग सिस्टम को हम लोग मजबूत बना रहे हैं और उसको आगे ले जा रहे हैं। ... (व्यवधान) तीसरी समस्या यह रही है कि रोजगार नहीं थे और रोजगार को बढ़ाने के लिए हम लोग इस इस बजट में नीतियां लाए हैं, उससे हमको लगता है कि रोजगार को हम लोग बहुत आगे बढ़ा पाएंगे। ... (व्यवधान) ये सब जो आर्थिक

समस्याएं थी, उनको हम लोगों ने पिछले आठ-नौ महीने में, जब से हमारी सरकार बनी है, तब से संभाल कर, दुनिया भर में और देश भर में जो निवेशक हैं, जो उद्योगपति हैं, उन्हें हम लोगों ने भरोसा और विश्वास दिया है कि हम सरकार बहुत अच्छी तरह से चला सकते हैं!...(व्यवधान) अगर आज के समय जो निवेश आ रहे हैं, देश से आ रहे हैं या विदेश से आ रहे हैं और शेयर बाजार में जो बढ़ोत्तरी हुई है, वह इसलिए हुई है, क्योंकि हम लोगों ने एक बार फिर विश्वास बना दिया है। ...(व्यवधान)

अब मैं दूसरे बिंदु पर प्रकाश डालना चाहूंगा कि 14वें वित्त आयोग का जो डैवेलुशन था और जीएसटी के माध्यम से किस प्रकार से देश के फिसकल आर्किटेक्चर पर हम लोगों ने एक बहुत क्रांतिकारी कदम उठाया है। ...(व्यवधान) वह यह है कि देश में हम लोगों ने किस प्रकार से एक क्रांतिकारी परिवर्तन फिसकल आर्किटेक्चर में लाए है। ...(व्यवधान) मैं माननीय सदस्यों को यह समझाना चाहता हूँ कि 14वें वित्त आयोग के पहले राज्यों को जो डैवेलुशन हुआ करता था, वह 32 प्रतिशत था ...(व्यवधान) इस बार 14वें वित्त आयोग ने कहा कि हम लोग इसको 42 प्रतिशत करें। ...(व्यवधान) अगर हम लोग इसको 42 प्रतिशत करेंगे तो 1.8 लाख करोड़ रुपये जो पहले केंद्र को मिलता था, वह हम लोगों ने राज्यों को दिया है। हम लोगों ने राज्यों को इसलिए दिया है, क्योंकि हम लोग कोऑपरेटिव फ़ैडरलिज्म में विश्वास करते हैं। ...(व्यवधान) हम लोग टीम इंडिया में विश्वास करते हैं। ...(व्यवधान) जैसे आज के समय टीम इंडिया वर्ल्ड कप में खेल रही है, उसी प्रकार से टीम इंडिया जो हमारे देश में है, उसे भी दुनिया के वर्ल्ड कप में खेलना है और जीतना है। ...(व्यवधान) इसलिए हमने टीम इंडिया को बनाया, कोऑपरेटिव फ़ैडरलिज्म को बनाया और इस प्रकार से हम लोगों ने बहुत क्रांतिकारी चीज़ की है। ...(व्यवधान) अंतिम बिंदु, जिस पर मैं प्रकाश डालना चाहता हूँ कि हम लोगों ने युवाओं के रोज़गार के लिए क्या-क्या महत्वपूर्ण नीतियां अपनाई हैं। ...(व्यवधान) महोदया, यह युवाओं का बजट है। ...(व्यवधान) युवाओं के लिए हम लोग इसमें बहुत महत्वपूर्ण नीतियां लाए हैं, जिसमें से दो पर मैं विशेष रूप से बताना चाहूंगा। ...(व्यवधान) पहली बात तो यह है कि हम लोगों ने स्किल इंडिया पर बहुत ध्यान दिया है। ...(व्यवधान)

HON. SPEAKER: The House stands adjourned till 12.45 p.m.

12.29 hrs

The Lok Sabha then adjourned till Forty-Five Minutes past Twelve of the Clock.

12.45 hrs*The Lok Sabha reassembled at Forty-Five Minutes past Twelve of the Clock.**(Hon. Speaker in the Chair)*

माननीय अध्यक्ष : माननीय सदस्यगण, मैं समझ सकती हूँ कि आप सबकी भावना है कि वित्त मंत्री को यहाँ पर होना चाहिए, लेकिन वित्त मंत्री माननीय श्री अरूण जेटली जी ने मुझे पत्र दिया था और मैंने उन्हें एलाऊ किया था। **He will be back on Monday.** उन्होंने कहा है कि वह सोमवार को रहेंगे और उन्होंने वित्त राज्य मंत्री जी को ऑथराइज किया हुआ है, **he is also the State Minister.** वे दूसरे सैक्शन के नहीं हैं, वे फाइनेंस में ही राज्य मंत्री हैं और ऐसा होता है, पहले भी हुआ है। यह भी तय हुआ था कि आज हम शुरू करेंगे। आज प्राइवेट मेंबर बिल है। 12 बजे से साढ़े 3 बजे तक हम चर्चा करेंगे और सोमवार को पूरा दिन वित्त मंत्री रहेंगे। मेरी अनुमति से वे बाहर गए हुए हैं। मैंने उनको अनुमति दी हुई है। हम मानते हैं कि वित्त राज्य मंत्री भी उतने ही सक्षम हैं, नोट करने के लिए, ऐसा पहले भी होता आया है। मेरी आप सबसे रिक्वेस्ट है कि हम डिस्कशन प्रारम्भ करें।

श्री मल्लिकार्जुन खड़गे (गुलबर्गा) : उनकी एफीशिएंसी के बारे में, क्षमता के बारे में हम कोई प्रश्न नहीं कर रहे हैं। वे बहुत ही इंटेलीजेंट हैं, फॉरेन रिटर्न, एजुकेटेड हैं, वह हम सब मानते हैं। लेकिन क्वेश्चन यहाँ पर है कि जो नेशनल बजट पेश किया गया है, जो देश के सामने रखा गया है, उसके बारे में जब यहाँ चर्चा होती है, तो वित्त मंत्री जी का प्रेजेंट रहना बहुत ही जरूरी है और इंपॉर्टेंट हैं। पार्लियामेंट यह जानना चाहती है, बहुत से विषय उनके नोटिस के लिए आते हैं, इसलिए हम यह चाहते हैं कि यदि आपने परमीशन दी है, अगर वे गए हैं...(व्यवधान) यह सदन की हमेशा परम्परा रही है कि जब प्रेजेंट करते हैं तो फाइनेंस मिनिस्टर उपस्थित रहते ही हैं। बीच में कभी जाते हैं, आते हैं, **that is a different matter.** रिप्लाय देते वक्त भी वे उपस्थित रहते हैं। कभी एक-दो ईश्यू ऐसे आते हैं, तो वह होता है। लेकिन अगर वे आपकी परमीशन से गए हैं तो मेरी यही विनती है कि आप यह चर्चा मन्डे को लीजिए। अब नॉन ऑफिशियल जो भी बिजनेस है, वह स्टार्ट कर दीजिए। यह सबको मंजूर है।...(व्यवधान) आप देखिए, सदन भी पूरा खाली है।...(व्यवधान) इसीलिए मैं आपसे अपील करता हूँ कि आप मन्डे को इसे लीजिए, फिर उसके बाद जो भी सब्जेक्ट्स हैं, उन्हें स्टार्ट कीजिए।...(व्यवधान)

SHRI E. AHAMED (MALAPPURAM): Madam Speaker, I would also like to speak on this issue. Why are you not allowing me?

माननीय अध्यक्ष : कृपया, बैठ जाइए।

...(व्यवधान)

शहरी विकास मंत्री, आवास और शहरी गरीबी उपशमन मंत्री तथा संसदीय कार्य मंत्री (श्री एम. वेंकैया नायडू) : महोदया, मैं विनम्रता से सदन को निवेदन करना चाहता हूँ।...(व्यवधान)

माननीय अध्यक्ष : अब आप इसी पर डिस्कशन करेंगे।

...(व्यवधान)

श्री एम. वेंकैया नायडू : एक इंटरनेशनल कमिटी के कारण से वित्त मंत्री बाहर गए हैं।...(व्यवधान)

माननीय अध्यक्ष : सभी की भावना है, मैं सभी के लिए रिप्लाय कर दूँगी।

...(व्यवधान)

श्री एम. वेंकैया नायडू : अध्यक्ष महोदया, वह जो कमिटी था, उसके कारण वित्त मंत्री गए हैं और आपकी अनुमति लेकर गए हैं।...(व्यवधान) मेरी विपक्ष के मित्रों से प्रार्थना है कि जो काम है, वह महत्वपूर्ण काम है, इंटरनेशनल कमिटी है और दूसरा, अध्यक्ष महोदया की अनुमति लेकर गए हैं। तीसरा, बहुत रूलिंगज़ हैं जिसमें मैं जाना नहीं चाहता हूँ। मंत्री यानी कैबिनेट मिनिस्टर, स्टेट मिनिस्टर and even any Minister can do it. Those sorts of precedents were there. लेकिन मैं उसमें नहीं जा रहा हूँ।...(व्यवधान)

माननीय अध्यक्ष : आप बैठे-बैठे चर्चा करें तो मैं अंदर जाती हूँ। इधर-उधर से बातें करें, यह तरीका ठीक नहीं है दीपेन्द्र जी। Please sit down. ऐसा नहीं होता है कि बैठे-बैठे कमेंट्स करो। मैं बात बोल रही हूँ वह समझ लें। बैठे-बैठे हर बात पर कमेंट्स नहीं करते हैं। प्लीज़ बैठिये। यह क्या है? आपके लीडर ने बोला है ना।

...(व्यवधान)

SHRI M. VENKAIAH NAIDU: Any Minister can represent the other Minister. That is the stated position, which has been accepted in parliamentary principles. That being the case, I would only request my friends from the Opposition to respect the decision taken by the Chair. The Minister is not going to speak but he has only just to present it, and the discussion has to start. Let us have the discussion. It was also agreed upon. Please try to understand one thing. On that only, we decided not to sit tomorrow. ... (Interruptions)

SHRI MALLIKARJUN KHARGE: Do not say that ... (Interruptions)

SHRI M. VENKAIAH NAIDU: Shri Kharge ji, please listen. Madam, yesterday when I intervened, with your permission, I said: "The Members are asking that the coming Saturday may be given holiday. Let us discuss have the discussion on the General Budget tomorrow up to 3.30 p.m. and then take up the Private Members' Business, again continue the discussion on the General Budget on Monday and the Finance Minister will reply at the end of the discussion." That is what I submitted. It was agreed upon by everybody. Now, again requesting, for the same of ...
(Interruptions)

HON. SPEAKER: Let him complete. Shri Kharge ji, I will allow you again to speak. Let the discussion go on.

SHRI M. VENKAIAH NAIDU: Making a non-issue as an issue, I do not think it is good. They should accept this. I would request them to cooperate in conducting the House. Madam, a lot of Members would like to speak. Some Members would speak today and other Members would speak on Monday. Let us move ahead.

SHRI MALLIKARJUN KHARGE: Madam Speaker, we are not challenging whatever decision that you have taken. You have got power to take that decision but they cannot take advantage under your shadow or shelter. What we discussed with our friends is this. We agreed that the discussion on the General Budget should be taken up but he did not tell that the Finance Minister would be absent today and in his absence the discussion on the General Budget would be taken up. Has he said that? You tell me. If you have said that, then I will withdraw my words. He did not tell that. The Minister of State in the Parliamentary Affairs only informed us that the discussion on the General Budget would start on Friday and it would go up to 3.30 pm. He also said that the discussion would start on Monday at 12 o' clock, it would go up to 6 pm or 7 pm and the reply would be after that. We agreed to that. He did not inform us that the Finance Minister would not be available on Friday but kindly cooperate with us in taking up the

discussion. These are the new words invented by the Parliamentary Affairs Minister. Madam, the record should be made straight. ... (*Interruptions*)

SHRI M. VENKAIAH NAIDU: Madam, there was a ruling by the Speaker also earlier; even on Finance. ... (*Interruptions*) I am not going into that. While discussing on the General Budget and also the Demands for Grants, there was a ruling. ... (*Interruptions*) I am not inventing anything. I am only requesting you, Shri Kharge ji, to cooperate with us. Shri Kharge ji, you are very senior enough to understand. ... (*Interruptions*) The Minister is a Minister. He is very much here. He is also capable. That has to be understood.

Secondly, because you were saying ... (*Interruptions*) ये क्या है, ये क्या है? ... (व्यवधान)

माननीय अध्यक्ष : मैं जिनको अलाऊ करूँगी, वही बोलें। दीपेन्द्र जी, आप बहुत बड़े समझदार हैं, मैं अलाऊ कर रही हूँ। मगर मैं जिसको अलाऊ करूँ, वही बोले। ऐसा नहीं है कि कोई भी बोले।

... (व्यवधान)

SHRI M. VENKAIAH NAIDU: When we hear the other side, you must also be patient enough to hear us. It is unfair... (*Interruptions*)

माननीय अध्यक्ष : इनकी बात कम्पलीट होने के बाद मैं आपको भी बोलने दूँगी। इसी बात पर 3.30 बजे तक मैं डिस्कशन कराने के लिए तैयार हूँ। Let him complete; and then I will allow you.

... (*Interruptions*)

माननीय अध्यक्ष : नहीं, अब क्या करूँ, जितना सब कुछ बोलना है, आप भी बोलेंगे कि मुझे बोलना है। I will allow you. आज मुझे भी समझने दो कि अगर स्पीकर ने कुछ कहा तो गलत कहा होगा।

SHRI M. VENKAIAH NAIDU: I am requesting, now. Please understand. In the interest of the country and also time, let us proceed with the business.

Madam, in the Rules of Procedure and Conduct of Business in Lok Sabha, at page 2, it is written:

“ “Minister” means a member of the Council of Ministers [and include a member of the Cabinet], a Minister of State, a Deputy Minister or a Parliamentary Secretary.”

This is the ruling; it is a rule also. At page 2, they can see it also. If they do not want to accept my request, my request is, accept the rule and then proceed further.

HON. SPEAKER: Yes, Mr. Ahamed.

SHRI E. AHAMED : Madam, he is speaking about proceedings of the House. The Members have to decide. This is about the financial matter; and it is a Budget Session.

On the matter of Finance, the Constitution has provided a special provision giving special powers to the Lok Sabha because the Lok Sabha is the House of accountability. Lok Sabha is the only place where you can present the Budget.

HON. SPEAKER: I know.

SHRI E. AHAMED: The Lok Sabha has the special rights; and so, the Minister in-charge of the Finance should be here. He is accountable for everything. Whatever this House passes is the law. That importance of the Lok Sabha cannot be abrogated. That is what we say. That shall not be diluted.

Of course, we all understand the Government's precarious position. But at the very same time, the Government must also understand why they are just making this amendment of the rule just for their convenience. It is not correct. They will also have to have the smooth functioning of the House. The Opposition is also cooperating with them. We have nothing to do with that.

But I would say that there are traditions and precedents. A lot of conventions have been made in this House. Those conventions have to be respected. That is why we say why do you not feel that the Lok Sabha's importance, Lok Sabha's privileges, Lok Sabha's priorities and Lok Sabha's prerogatives have to be there?

Madam, therefore, there is a well-established convention in this House regarding disposing of the Budget. That is to be followed. What is going to happen? Would the Heavens fall if they just postpone it by a few hours? Why do they just not agree to it? We must have a smooth functioning of the House.

माननीय अध्यक्ष : मैं आपकी बात समझ गई।

SHRI E. AHAMED: Madam, we are here to cooperate with you; we are here to help you. But at the very same time, it shall not be at the cost of prestige of this House. That is our only request. We have nothing against you.

Therefore, Mr. Minister, you please agree. You should not have done it to this House just sending the hon. Minister. You may have more important things. My friend, Mr. Jaitley will never violate the rules. I know him very well. But just wait for three hours, four hours, so as to just respect the convention of this House.

माननीय अध्यक्ष : मैंने दोनों तरफ की बात सुनी है। पहली बात तो यह है कि मेरी भी मान्यता है, जैसे रूल में बताया गया कि 'स्टेट मिनिस्टर । He is also a State Minister of Finance. ऐसा भी नहीं है कि दूसरे महकमे के मंत्री यहां पर आकर के राज्य-मंत्री बैठे हैं और मैंने एलाऊ किया था। यह भी एक बार फिर मैं दोहरा रही हूँ कि माननीय अरुण जेटली जी ने मुझे पत्र भी दिया था। उन्होंने यह भी कहा था कि he will be there on Monday without doubt. और उसमें उन्होंने यह भी कहा था : "I authorize Shri Jayant Sinhaji." और वे स्टेट मिनिस्टर हैं, तो फाइनेंस के ही हैं। ये सभी बातें सोचते हुए कि जब डिबेट प्रारम्भ हो रही है तो प्रारम्भ होने के बाद मिनिस्टर का काम इतना ही है कि नोट्स लेने हैं और बाद में उनको कैबिनेट मिनिस्टर को देना है या जो भी रिप्लाइ करेंगे, उन तक पहुंचाना है। यह सब मैं भी 25 साल से देख रही हूँ और इसलिए मैंने एलाऊ किया था। अगर कहीं फ्लॉ रहा है कि मैंने वह कन्वे नहीं किया है तो, यह मेरी भी मान्यता थी कि रूल्स के हिसाब से काम होना चाहिए।

...(व्यवधान)

13.00 hrs

माननीय अध्यक्ष : मैं बता रही हूँ न, क्योंकि I have permitted Mr. Jaitley Ji. श्री जयंत सिन्हा, वित्त राज्य मंत्री हैं। वे दूसरे किसी मंत्रालय के मंत्री नहीं हैं, बल्कि वित्त राज्य मंत्री हैं। इसलिए उनका उतना ही अधिकार है, इसलिए वे आज अटेन्ड करेंगे। फिर सोमवार को पूरे तरीके से Cabinet Minister will be there. रिप्लाइ भी वही करेंगे। यह सब सोचते हुए, I have allowed him. इसलिए आज यह डिबेट शुरू हुई ।

इसके होते हुए भी अगर आप सब को यह मान्य नहीं है, इसमें मेरा कोई आग्रह नहीं है, लेकिन एक बात ध्यान में रखें कि वित्त राज्य मंत्री डिबेट में उपस्थित रहते हैं। वे इसकी नोटिंग करते हैं। यह कई

सारे महकर्मों में होता आया है। बजट के बारे में भी मुझे मालूम है। ऐसा नहीं है कि बजट को अननोइंगली जाना है और कैबिनेट मिनिस्टर को यहां रहना ही नहीं है। ये सब बातें ध्यान में रखते हुए यह एलाउ किया गया था।

अगर आप लोग चाहते हैं कि आज इस पर चर्चा न हो तो आप इस तरीके से बोलें कि **you do not want discussion today**. मुझे इसमें कोई आपत्ति नहीं है। पर, मुझे नहीं लगता कि यहां नियमों के विरुद्ध कोई काम हो रहा है।

...(व्यवधान)

HON. SPEAKER: Let me complete. अगर आप लोगों को लगता है या आपका यह आग्रह है कि आज इस विषय पर चर्चा होनी ही नहीं है, उन्हीं को यहां होना चाहिए, तो आप इस पर भले ही विचार करें, मगर ऐसा प्रिसेडेंट नहीं होना चाहिए। चूंकि मुझे इसके बारे में मालूम नहीं है, इसलिए मैंने इसके बारे में डिटेल नहीं निकाला है। मगर, जहां तक मेरी जानकारी है, पहले भी ऐसा हुआ है और उसे मैं आपके सामने निकाल कर बता दूंगी।

...(व्यवधान)

श्री अर्जुन राम मेघवाल (बीकानेर): मैडम, ऐसा पहले पांच बार हुआ है।...(व्यवधान)

HON. SPEAKER: If you do not want discussion today, चर्चा मत करिए। अगर आपका यह आग्रह है कि इसमें कैबिनेट मिनिस्टर को ही रहना है तो वे सोमवार को रहेंगे। मगर, आज आप इस पर चर्चा शुरू भी नहीं करना चाहते हैं तो मैं भी इसके लिए आग्रह नहीं कर सकती, क्योंकि आप लोगों को ही इस पर बोलना है, आप लोगों को ही इस पर चर्चा में हिस्सा लेना है।

खड़गे जी, अगर आप चाहें तो सदन चलेगा, यह बात भी सही है। मगर, फिर एक बार इस बात को दोहराना चाहूंगी कि मैंने इसके लिए एलाउ किया था। मैंने वित्त मंत्री जी को एलाउ किया था और यही करके किया था कि **as per Rule also,** वित्त राज्य मंत्री **will be there**. आज केवल इस पर डिबेट शुरू होनी है। सोमवार को जब डिबेट पूरे दिन चलेगी और जब डिबेट पूरी होगी तब वित्त मंत्री यहां पर स्वयं उपस्थित रहेंगे, यह सब सोच कर मैंने इसके लिए परमिशन दी है। फिर भी, अगर आप ऐसा सोचते हैं तो आप सब लोग उसके अनुसार निर्णय ले सकते हैं। **I have no objection.**

...(Interruptions)

माननीय अध्यक्ष : आप अपना डिजीजन तय कर लीजिए। **I have no objection.**

...(Interruptions)

माननीय अध्यक्ष : प्लीज़, पहले तथागत जी बोलेंगे।

SHRI TATHAGATA SATPATHY (DHENKANAL): Madam, I would request you to please add that this will not be a precedent.

माननीय अध्यक्ष : ठीक है, अगर इस पर आप लोग सहमत हों तो यह हो सकता है। मगर, ऐसा कभी पहले हुआ है या नहीं, यह भी मुझे देखना पड़ेगा। अगर आप लोग इस पर चर्चा नहीं चाहते हैं तो यह नहीं होगा, क्योंकि आप लोगों को ही सदन चलाना है।

श्री मल्लिकार्जुन खड़गे: मैडम, हम आपको, आपके डिंसीजन को फुल्ली एक्सेप्ट कर रहे हैं और हमारा आपके प्रति उतना ही आदर है, जितना सभी मेम्बर्स आपका आदर करते हैं। लेकिन, प्रश्न यही है कि हमें इस बारे में आपके ऑफिस से मालूम नहीं हुआ या जब डिस्कशन था तो वे भी नहीं बोलें। अगर वे कहते तो हम उन्हें यही कहते कि आप इसे मन्डे के दिन ले लें, जब वे आएंगे। हमारी इसके बारे में तैयारी नहीं है, ऐसा नहीं है। हमारे मेम्बर वीरप्पा मोइली जी रेडी हैं। वे दो दिनों से इसी के बारे में चर्चा कर-करके बैठे हैं। हम तैयार नहीं हैं, इसलिए इस पर चर्चा मन्डे को किया जाए, ऐसा नहीं है।

HON. SPEAKER: I am not saying that.

श्री मल्लिकार्जुन खड़गे: हम इस पर चर्चा करने को तैयार हैं। अगर अभी भी जेटली साहब यहां आ गए तो हम अभी इस पर चर्चा शुरू कर देंगे।

माननीय अध्यक्ष : वे अभी यहां कहां से आएंगे?

... (व्यवधान)

श्री मल्लिकार्जुन खड़गे: मैं इसलिए यह बोल रहा हूं कि ऐसा नहीं है कि हम इसके लिए तैयार नहीं हैं, इसलिए हम इस पर चर्चा नहीं कर रहे हैं। यह बात नहीं आनी चाहिए।... (व्यवधान)

HON. SPEAKER: I am not saying that.

श्री मल्लिकार्जुन खड़गे: हम इस पर चर्चा करने को तैयार हैं, लेकिन इसे आप उनके आने के बाद मन्डे को ले लीजिए और आज दूसरे विषय पर आप चर्चा कीजिए।... (व्यवधान)

माननीय अध्यक्ष : क्या हाउस यही चाहता है कि आज बजट पर चर्चा न हो? मैंने रूलिंग तो दी है, मैंने एलाउ तो किया है और मेरी भी यह मान्यता है।

... (व्यवधान)

श्री जगदम्बिका पाल (डुमरियागंज): महोदया, मैं आपका आभारी हूं और आपकी अनुमति से प्वाइंट ऑफ आर्डर उठाना चाहता हूं।

माननीय अध्यक्ष : क्या रूल नंबर है?

श्री जगदम्बिका पाल : मैं चाहता हूँ कि आप रूल्स ऑफ प्रोसीड्योर एंड कंडक्ट ऑफ बिजनेस इन लोक सभा के सैक्शन 204 और 206 को देखने की कृपा करें। इसमें साफ तौर से स्पष्ट है कि Rules 204 (1) & (2) state that :

“The Annual Financial Statement or the Statement of the Estimated Receipts and Expenditure of the Government of India in respect of each financial year (hereinafter referred to as ‘the Budget’) shall be presented to the House on such day as the President may direct.

The Budget shall be presented to the House in such form as the Finance Minister may, after considering the suggestions, if any, of the Estimates Committee, settle.”

माननीय अध्यक्ष : वह सब हो गया है।

श्री जगदम्बिका पाल: वह प्रेजेंट हो गया।

Rule 205 states that :

“There shall be no discussion of the Budget on the day on which it is presented to the House.”

माननीय अध्यक्ष : वह सब हमने देखा है।

श्री जगदम्बिका पाल: आप सैक्शन 208 देख लीजिए। ... (व्यवधान)

SHRI DEEPENDER SINGH HOODA (ROHTAK): Madam, a reference is made here about the Finance Minister only. ... (*Interruptions*)

श्री जगदम्बिका पाल: मिस्टर दीपेन्द्र जी आप रनिंग कमेंट्री मत कीजिए।... (व्यवधान) आप बैठ के बात मत करिए।... (व्यवधान) मैं चाहता हूँ कि आप सैक्शन 208 को भी देख लें। सैक्शन 208 में साफ तौर से लिखा हुआ है कि

“The Finance Minister shall have a general right of reply at the end of the discussion.”

फाइनेंस मिनिस्टर को डिबेट के एंड में रिप्लाइ करना है। यह सदन नियमों से चलेगा, परम्पराओं से चलेगा। कैबिनेट मिनिस्टर ने बजट को प्रस्तुत कर दिया है। आप टाइम प्रेस्क्राइब करेंगी, विद कंसल्टेशन ऑफ दी लीडर्स ऑफ दी हाउसेज, सारी पार्टियों के नेताओं से, वह टाइम आपने फिक्स कर दिया है। डिबेट

शुरू होनी है। डिबेट का रिप्लाइ फाइनेंस मिनिस्टर देंगे। फाइनेंस मिनिस्टर दें, एमओएस दें। आज इस समय किस नियम के तहत इस डिबेट को रोका जा सकता है, मैं नियमों के तहत आपकी व्यवस्था चाहता हूँ।

SHRI M. VENKAIAH NAIDU : Madam, the precedents are there and there is no doubt about it. Secondly, the Rule is very clear. Minister means a member of the Council of Ministers ... (*Interruptions*)

SHRI N.K. PREMACHANDRAN (KOLLAM): Nobody is disputing it. ... (*Interruptions*)

SHRI M. VENKAIAH NAIDU : Mr. Premachandran, please have some patience. ... (*Interruptions*) Otherwise, you people only speak and we will sit quietly for ever. ... (*Interruptions*) What is it? I do not know. I have also been there in the House for some time. Every time, it is being done. ... (*Interruptions*)

SHRI K.C. VENUGOPAL (ALAPPUZHA): We have to raise our objections. Where will we raise our objections? ... (*Interruptions*)

माननीय अध्यक्ष : वेणुगोपाल जी, फिर आप लोग वही कर रहे हैं।

...(व्यवधान)

SHRI M. VENKAIAH NAIDU : Okay, raise objections. ... (*Interruptions*) You are raising objections without rising. ... (*Interruptions*)

माननीय अध्यक्ष : एक मिनट रुकिए। खड़गे जी, मैं आपकी सहायता चाहूंगी। इधर से हमेशा मैंने बोला है कि ये अपनी सीट पर नहीं बैठते हैं। ठीक है, आपकी मदद के लिए बार-बार ये आते हैं, तो आप इनकी सीट चेन्ज करिए। मुझे ऑब्जेक्शन नहीं है। मुझे बाकी सब लोगों की चिन्ता है। फिर बैठे-बैठे हर समय बोलना ठीक नहीं है। आप भी मुझे थोड़ा सहयोग करिए। मैं एलाऊ कर रही हूँ। इन लोगों को कभी मैंने ऐसे एलाऊ नहीं किया है। पूरा सदन इस बात का साक्षी है। आज मुझे यह बोलना पड़ रहा है। मैं इतने दिनों से अवाइड कर रही थी। This is not the way to do it.

... (*Interruptions*)

माननीय अध्यक्ष : बैठे-बैठे कमेंट्स क्यों कर रहे हैं, जबकि मैं सबको एलाऊ कर रही हूँ।

... (व्यवधान)

SHRI MALLIKARJUN KHARGE: Madam, they also change their seats. ... (*Interruptions*)

माननीय अध्यक्ष : ऐसा नहीं होता है।

श्री मल्लिकार्जुन खड़गे: बहुत सारे लोग इधर से उधर बैठते हैं, उधर से इधर बैठते हैं।

माननीय अध्यक्ष : बोलते समय सभी सीट से बोलें। अगर आपको यह अच्छा लगता हो तो ठीक है। Then I have nothing to say on it.

... (*Interruptions*)

SHRI K.C. VENUGOPAL: We can raise objections from our seat. ... (*Interruptions*)

SHRI M. VENKAIAH NAIDU : Madam, under Short Title and Definitions of Chapter 1 in Rule 2 at page 2, it is stated that :

“Minister” means a member of the Council of Ministers [and includes a member of the Cabinet], a Minister of State, a Deputy Minister or a Parliamentary Secretary;”.

So, it is very much there in the Rules. Secondly, a number of precedents are there. Thirdly, we can quote Rulings also, but I do not want to take time on it. Yesterday, it was announced that General Budget discussion will be taken up

today. Now, the leader of the Congress Party is saying that they are not aware that the Finance Minister is not going to be here. Then, I thought that he may say that they have not prepared because the Finance Minister is not there. Now, he is saying that they are ready also, and for the last two days they have been discussing about it and they have come prepared for it. Madam, the point that I am trying to make is that if the Congress Party wants to initiate the debate, then let them initiate it. It is because the Speaker has already given her Ruling.

Secondly, if they have any problem because they want to speak only in front of the senior Minister, that is, the Cabinet Minister, then they can have their choice, that is, others can start today, and then Congress Party person can speak on Monday. ... (*Interruptions*)

SHRI K.C. VENUGOPAL: No, Madam.... (*Interruptions*)

SHRI MALLIKARJUN KHARGE: Madam, this is too much. They want to kill the democracy by doing this. ... (*Interruptions*)

SHRI K.C. VENUGOPAL: Yes, Madam. They want to kill the democracy. ... (*Interruptions*)

SHRI M. VENKAIAH NAIDU : It is the Speaker's Ruling. Who is killing democracy? ... (*Interruptions*)

SHRI P. KARUNAKARAN (KASARGOD): Madam, I am on a point of order. We are not against the competency of the Minister of State for Finance to give the reply or to take notes during the debate.

HON. SPEAKER: He is not going to give the reply.

SHRI P. KARUNAKARAN : Budget is the main subject and it is the most important issue, as far as our Parliament is concerned. Not only in India, but also in other countries, people listen to the discussion that is going on.

As hon. Speaker has stated, the Minister of State can take notes and pass it on. However, hearing the speeches or words spoken by the Opposition Members or by the Treasury Benches is most important. It is entirely different from taking

notes alone. It is most important that the Finance Minister witnesses the discussions that are going on.

It is true that there may be rules or precedents. However, as far as Parliament is concerned, Budget discussion is the most important thing and the Finance Minister is the main person who has to not only give the reply, but also should be a witness to the feelings being expressed. When we raise some issues with regard to the amendments, he will be able to understand them.

I do not question the competency of the Minister of State, but at the same time, what I have stated also is important.

SHRI KALYAN BANERJEE (SREERAMPUR): Madam, yesterday, when Rudy Ji came to me and gave his proposal regarding the change and said that the Congress Party and the AIADMK have agreed to it, I have also agreed to it. Very honestly speaking, I was aware of the fact that the Finance Minister would not be available. Knowing full well, I have agreed with what they have said. However, today, when the Parliamentary Affairs Minister said that if the Congress Party does not want to initiate the debate, then any hon. Member from any other party could start the discussion, I do not agree with that. Factually, Congress Party is the main Opposition. The discussion on the Budget should be started by the main Opposition first. Unless they start it, it is not possible for us to participate. Therefore, considering the entire situation, a decision has to be taken by everyone whether the debate will start or not. Should the debate start, in all fairness, it should be started by the Congress Party.

SHRI P.P. CHAUDHARY (PALI): Madam, I am on a point of order. ...
(Interruptions)

श्री ए.पी. जितेन्द्र रेड्डी (महबूबनगर): अध्यक्ष जी, पहले बी.ए.सी. के बारे में नोटिस दिया जाता है और हम सभी पार्टी के सदस्यों को बुलाते हैं और बी.ए.सी. में यह डिसाइड होता है कि हम यह-यह कार्य करेंगे, हम उनके लिए इतना समय आवंटित करते हैं।

रुडी जी अपने-आप जाकर कल्याण बनर्जी जी से बात करते हैं, ए.डी.एम.के. वालों से बात करते हैं...(व्यवधान) हम भी पार्टी के लीडर हैं। ...(व्यवधान) हम भी बी.ए.सी. में आते हैं। हमसे कुछ बोले बिना,...(व्यवधान) आज हमें मालूम पड़ रहा है कि शनिवार को छुट्टी है लेकिन उस दिन डिसाइड हुआ था कि हम शनिवार को काम करेंगे। आप अपने-आप गुफ्तगू कर लेते हैं। ...(व्यवधान)

माननीय अध्यक्ष : जितेन्द्र जी, ऐसा नहीं हुआ है। आप बैठ जाइए। यह डिसिजन कल पार्लियामेन्ट में हुआ है। आप हर बात पर नहीं बोलेंगे।

...(व्यवधान)

श्री ए.पी. जितेन्द्र रेड्डी: मैडम, बजट पर जो डिसिजन लिया जाता है, उसके लिए हमसे भी थोड़ा कन्सल्ट करना चाहिए। ...(व्यवधान) कोई कुछ नहीं बोलते हैं।...(व्यवधान) आप लोग केवल दो-तीन पार्टियों के सदस्यों के साथ बातचीत कर लेते हैं।...(व्यवधान)

HON. SPEAKER: It has not happened like that.

...(व्यवधान)

श्री ए.पी. जितेन्द्र रेड्डी: मैडम, बी.ए.सी में बुलाने का मतलब क्या होता है?... (व्यवधान) बी.ए.सी में डिसिजन लेने का मतलब क्या होता है?... (व्यवधान)

माननीय अध्यक्ष : ऐसा नहीं हुआ है।

...(व्यवधान)

श्री ए.पी. जितेन्द्र रेड्डी: हर पार्टी के सदस्य को बुलाकर चर्चा करनी चाहिए।...(व्यवधान)

माननीय अध्यक्ष : ऐसा नहीं हुआ है। आप बैठ जाइए।

...(व्यवधान)

HON. SPEAKER: You will not know, if you are not there. ..

.(व्यवधान)

माननीय अध्यक्ष : जितेन्द्र जी आप इसको गलत अर्थ में न लें, कोई गुफ्तगू नहीं हुई है। कल ओपेनली हाउस में मैंने खुद प्रस्ताव रखा था कि यदि आप लोग शनिवार को छुट्टी चाहते हैं, जो हमने डिक्लेयर किया था कि शनिवार को वर्किंग डे है, फिर भी आप चाहेंगे तो कल हम बजट पर चर्चा शुरू करेंगे। यह हाउस में चर्चा हुई थी।

...(व्यवधान)

माननीय अध्यक्ष : आप बैठे-बैठे नहीं बोलेंगे।

...(व्यवधान)

माननीय अध्यक्ष : आपने जो बोला है, मैं उसके बारे में बोल रही हूँ। यह किसी एक-दो लोगों के साथ बात करके तय नहीं हुआ था। यह हाउस में तय हुआ था। आप बैठ जाइए।

...(व्यवधान)

माननीय अध्यक्ष : दूसरा मेरा आप सब लोगों से निवेदन है कि मैंने भी यह देख कर किया था कि 'Finance Minister' means 'any Minister', यह रूल्स में लिखा हुआ है। मैंने ऐसे ही नहीं किया है, 'Finance Minister' means 'any Minister', इसलिए आज बात केवल बजट पर चर्चा प्रारंभ करने की थी। स्टेट मिनिस्टर ऑफ फाइनेन्स भी वैसे ही माने जायेंगे, जैसे बाकी मिनिस्टर माने जाते हैं तो 'Finance Minister' means 'any Minister', जहां लिखा हुआ है।

...(व्यवधान)

माननीय अध्यक्ष : इसी आधार पर मैंने रूलिंग देकर कैबिनेट मिनिस्टर को एलाऊ किया है और इसी आधार पर यह तय हुआ है और वह ऑथराइज्ड भी करके गये हैं। He is also the Minister of State for Finance. इन सब बातों को देखकर हमने आज की चर्चा प्रारंभ की है। मेरा इतना ही कहना है कि यह मेरी दी हुई रूलिंग है। अगर आपको ऐसा लगता है कि हमें केवल कैबिनेट मिनिस्टर के सामने ही बोलना है, तो जो तैयार हैं, he is the Minister of State who is authorized. यह रूल्स में भी है कि Finance Minister means any Minister. आप रूल्स की किताब पढ़िए। इसलिए मेरा निवेदन है कि हम समय का सदुपयोग करें। इस पर बारह घंटे चर्चा करनी है। अगर आज नहीं होगा तो सोमवार को रात बारह बजे तक बैठना पड़ेगा। जो सदस्य चर्चा करना चाहते हैं, आप उन्हें एलाऊ कीजिए और जिन सदस्यों को कैबिनेट मिनिस्टर के सामने ही बोलना है, वे सोमवार को बोल सकते हैं। I am allowing that much. आप ऐसे क्यों सोच रहे हैं। खड़गे जी, आप इतना सहयोग तो कर ही सकते हैं।

...(व्यवधान)

श्री मल्लिकार्जुन खड़गे : मैडम, यह अच्छा ट्रेडिशन नहीं होगा।...(व्यवधान)

माननीय अध्यक्ष : यह भी नहीं होगा, स्पीकर द्वारा दी गई रूलिंग भी नहीं मानेंगे।

...(व्यवधान)

श्री मल्लिकार्जुन खड़गे : दोनों बातें नहीं हैं।...(व्यवधान)

माननीय अध्यक्ष : मैंने रूलिंग दी है। मैंने एलाऊ किया था।

...(व्यवधान)

श्री मल्लिकार्जुन खड़गे: हमने आपसे रिक्वेस्ट की। इसका मतलब यह नहीं है कि वे तैयार नहीं हैं, इसीलिए हम किसी को भी बात करने दें।...(व्यवधान) यह ठीक नहीं होगा। हम तैयार हैं, बात करेंगे। हमारा यही कहना है कि फाइनेंस मिनिस्टर, जैसे पूरे विपक्ष के सदस्यों ने बताया, वे भी मानते हैं कि जब कैबिनेट फाइनेंस मिनिस्टर यहां रहेंगे तो सोमवार को इस विषय को लेने में कोई हर्ज नहीं है और इससे कुछ होने वाला भी नहीं है। आप बाकी विषय ले सकते हैं। उन पर हमने पूरा कोऑपरेट किया। कल आपने कहा कि रेलवे बजट पास करना है तो रात के सात बजे तक आप भी बैठी थीं, मैं समझता हूं कि आप और हम ही लास्ट पर्सन्स थे, हालांकि उस तरफ दस-बीस लोग भी नहीं थे।...(व्यवधान)

हम कोऑपरेट करते हैं।...(व्यवधान) ज़ीरो आवर में नहीं थे।...(व्यवधान)

माननीय अध्यक्ष : आप लोग हर बात में मत बोलिए, मत टोकिए। कम से कम आप कोऑपरेट कीजिए।

...(व्यवधान)

श्री मल्लिकार्जुन खड़गे: मैं अध्यक्ष महोदया से बात कर रहा हूं, वे खुद थीं और उन्होंने विटनस किया है। मेरा यही कहना है कि इसमें कोई प्रैस्टिज ईशू नहीं है। हमें परम्परा के अनुसार चलना है। ठीक है, आपने रूल्स के मुताबिक कहा, उस पर हमने डिसप्यूट नहीं किया। कोई भी मंत्री बोल सकते हैं, उस बारे में भी कोई डिसप्यूट नहीं है, लेकिन परम्परागत अगर फाइनेंस मिनिस्टर रहें तो अच्छा रहता है। जो डिबेट इनीशिएट करेंगे, जिन्हें इस बारे में एक्सपीरिंस है, उन्होंने फाइनेंस के मसले देखे हैं, फाइनेंस कमीशन था, एडमिनिस्ट्रेटिव कमीशन में भी थे, स्टैंडिंग कमेटी के चेयरमैन भी हैं। यह सब चीजें हैं। हम भी कुछ बताएंगे। उनकी कम्पीटेंसी पर कोई बात नहीं है। हमें बहुत आदर, गौरव है। वे बहुत अच्छे स्पीकर हैं और गवर्नमेंट को बहुत अच्छा डिफेंड करते हैं। इसीलिए वे चार-छः लोगों को चुन-चुनकर लाए हैं। उनमें से वह भी हैं। जो यहां के मैम्बर नहीं थे, उन्हें भी चुनकर लाए हैं, आपको मालूम है। यह उनकी मर्जी है। मेरी यही विनती है कि इस विषय को सोमवार को लीजिए। अब सिर्फ दो घंटे का समय है, आप बाकी विषय ले लीजिए।

माननीय अध्यक्ष : मैं पार्लियामेंट्री अफेयर्स मिनिस्टर से कहूंगी कि दूसरा विषय ले लीजिए, लेकिन इसमें मुझे लगता है कि जब मैंने ऐलाउ किया है, Finance Minister means any Minister according to rules and according to book also. इसीलिए मैंने भी ऐलाउ किया था। जब स्पीकर को कैबिनेट मिनिस्टर का पत्र मिला था, तब उन्होंने यह कहा था। आपको स्पीकर द्वारा कही हुई बात या जो ऐलाउ किया, अगर वह गलत लगता हो तो you can take decision.

...(व्यवधान)

श्री मल्लिकार्जुन खड़गे: हम कोई गलत बात नहीं बोल रहे हैं, हम रिक्वैस्ट कर रहे हैं कि आज वे यहां नहीं हैं, इसलिए उनके सामने करेंगे। हम आपसे विनती कर रहे हैं।... (व्यवधान)

SHRI M. VENKAIAH NAIDU: Madam, I do not want to embarrass the Speaker. I have given a deep thought to this. They seem to have made up their mind. They say that they do not have any dispute with the rules; they do not have any dispute with the precedent. They say they have the highest respect for the Speaker. But they do not want to start the debate and they do not want others also to start the debate. If that is the view, Madam, I do not want to embarrass the Speaker because it should not so happen that the Speaker is saying something and that is not happening. That is why you may please adjourn the House and then whatever has to happen will happen.

HON. SPEAKER: The House stands adjourned up to 2:30 p.m.

13.21 hrs

*The Lok Sabha then adjourned till Thirty Minutes
past Fourteen of the Clock.*

14.30 hrs

*The Lok Sabha re-assembled at Thirty Minutes
past Fourteen of the Clock.*

(Hon. Deputy Speaker *in the Chair*)

HON. DEPUTY SPEAKER: Now, 'Zero Hour'.

SHRI S. RAJENDRAN (VILUPPURAM): Sir, I would like to thank you for giving me a wonderful opportunity to represent one of the important issues of my constituency. On this occasion, I am bound to convey my heartfelt thanks to our leader Puratchi Thalaivi Amma. By her guidance and initiative steps, Tamil Nadu stands first in all fields. Especially in last financial year, Tamil Nadu recorded 110 lakh metric tonnes of food grains against all climate vagaries. The Government of India has awarded best performance Krishi Karman Award during 2012-13.

Sir, Villupuram district is one of the largest districts in Tamil Nadu where 1490 Revenue villages (1099 village Panchayats) are mainly depending on agriculture. Nearly 5,62,970 farmers are engaged in agriculture. Villupuram is the largest sugarcane producer in Tamil Nadu.

Sir, in such an agriculture district, the major issue that causes worry is scarcity of fertilizer. Major area of rice crop is planted and is in need of Basal and top dressing. Two major urea production plants in Tamil Nadu are Madras Fertilizer Limited, Chennai and SPIC Limited, Tuticorin. Both units are closed as the Government of India has not extended permission for Naptha based urea production from 30th September, 2014. The best option to solve the issue is to continue the supply of Naptha to MFL till gas production starts.

Villupuram district's fertilizer requirement for December is: Urea 20,000 metric tonnes, DAP 6,000 metric tonnes, MOP 6,500 metric tonnes and Complex 10,400 metric tonnes.

In conclusion, I urge upon the Government to supply the fertilizer on warfoot basis to save the rice crop and also take immediate steps to allot fertilizer to Tamil Nadu as before.

श्री गजेन्द्र सिंह शेखावत (जोधपुर) :माननीय उपाध्यक्ष जी, मैं आपका ध्यान अत्यंत महत्वपूर्ण विषय की तरफ आकृष्ट करना चाहता हूं। राजस्थान में ही नहीं बल्कि देश के अनेक प्रांतों में ग्रामीण सेवा सहकारी समितियां, रूरल क्रेडिट कोआपरेटिव सोसाइटीज़ हैं। पंचायत के स्तर पर छोटी क्रेडिट कोआपरेटिव सोसाइटी बनती हैं। राजस्थान में 39 लाख ऐसी सोसाइटीज़ हैं जो मनरेगा श्रमिकों का भुगतान करती है। इसके अतिरिक्त अन्य सरकारी योजनाएं, पीडीएस सिस्टम, लघु और सीमांत कृषकों को छोटा ऋण देने की सुविधा भी इन क्रेडिट कोआपरेटिव सोसाइटीज़ के माध्यम से दी जाती है। यूरिया, खाद, बीज का वितरण भी इन्हीं क्रेडिट कोआपरेटिव सोसाइटीज़ के माध्यम से होता है। क्रेडिट कोआपरेटिव सोसाइटीज़ काम करती हैं, लेकिन सरकार इन सब कामों के प्रशासनिक व्यय का पुन वितरण नहीं करती है। वर्ष 2009 से लगातार राजस्थान सरकार मंत्रालय और सचिव स्तर पर प्रयास कर रही है। 2009 से 2014 के बीच अनेक बार मंत्री और सचिव स्तर पर इस बारे में पत्र व्यवहार हुआ है और बातचीत भी हुई है।

मैं आपके माध्यम से सदन का ध्यान आकृष्ट करते हुए माननीय वित्त मंत्री जी से निवेदन करना चाहता हूं कि जब सामान्य बजट का जवाब दें तब इस बात का समावेश करें कि ऐसी क्रेडिट कोआपरेटिव सोसाइटीज़ द्वारा जितना पैसे का लेनदेन होता है, उसके एवज़ में कुछ निर्धारित प्रतिशत या कुछ फिक्स एमाउंट, रैकरिंग एक्सपेंसिस और एडमिनिस्ट्रेटिव एक्सपेंसिस को पूरा करने के लिए दें।

डॉ. बंशीलाल महतो (कोरबा) : माननीय उपाध्यक्ष जी, इस सदन में आज मैं किसानों के हित की एक विशेष बात को कहने के लिए खड़ा हुआ हूं। छत्तीसगढ़ में सिंचाई का प्रतिशत बहुत ज्यादा नहीं है लेकिन फिर भी औसत में 33 परसेंट के करीब है। तत्कालीन मध्य प्रदेश के मुख्यमंत्री वीरेन्द्र कुमार सखलेचा जी ने छत्तीसगढ़ की प्रमुख हंसदो बारहमासी नदी पर हंसदेव बांगो मिनिमाता बांध का निर्माण करवाया। इसका रिजर्वार्यर बहुत ज्यादा है। यहां पानी बहुत इकट्ठा होता है। यह बहुत उपयोगी बांध है। देश की ऊंचाई और कलैक्शन में पांचवें-छठे नंबर पर आता है। कोरबा जिले से नदी निकलती है इसके बावजूद भी कोरबा जिले को सिंचाई में केवल पांच से सात प्रतिशत फायदा हो रहा है। इसके बाकी पानी का उपयोग उद्योग के लिए होता है और इसका पानी जांजगीर,चीपा, रायगढ़ जिले के लिए प्रवाहित होता है। हमारे जिले में नदी का तीन-चौथाई हिस्सा बहता है। इसके पानी का उपयोग कोरबा जिले में नहीं हो रहा है। छत्तीसगढ़ सरकार इस विषय में बहुत संवेदनशील है कि हंसदेव बांगो बांध का पानी कोरबा जिले को मिले क्योंकि कोरबा जिले में ही उदगम है। कोरबा जिले में हंसदेव नदी का तीन-चौथाई हिस्सा बहता है। कोरबा जिले में सिंचाई

की अनेक सुविधाएं हो सकती हैं। जनकपुर इलाके में रामगढ़ नाम का स्थान है। यहां से भगवान राम ने दण्डकारण्य में प्रवेश किया था और हंसदेव नदी के किनारे जाकर किया था। यहां बहुत नदियों का जाल बिछा हुआ है इसलिए सब पर बांध होना चाहिए ताकि सिंचाई की सुविधा मिल सके। सरकार को इस बात का ध्यान रखना होगा।

SHRIMATI P.K. SHREEMATHI TEACHER (KANNUR): Thank you, Sir.

I would like to express my serious disappointment that the Government has not implemented any of the announcements made in the Budget and the statements of hon. Minister Shrimati Gandhi in the House and to the Press. The UPA Government had set apart Rs. 1,000 crore every year for the Nirbhaya Fund. The present Government has also done the same. Now, Rs.3,000 is lying unutilised. In this year's Budget also Rs.1000 crore is allotted for the same.

In the background of rape and sexual harassment cases coming out every day, it is highly lamentable that the Government is not at all serious to take action either to prevent such cruel acts or to give help and support to the victims.

Sir, hon. Mrs. Gandhi had declared establishment of one-stop-crisis centre to help these marginalised poor women. Not a single such centre has been established in our country. There are about 650 districts in our country. So, I would like to urge upon the Government to start one-stop-crisis centre in each 650 districts of our country to help these poor women. One fast track court should also be established in every State within a reasonable period. Thank you.

HON. DEPUTY SPEAKER: Shri P.K. Biju is permitted to associate with the issue raised by Shrimati P.K. Shreemathi Teacher.

श्री अर्जुन लाल मीणा (उदयपुर): माननीय उपाध्यक्ष महोदय, मैं आपके माध्यम से राजस्थान प्रदेश के दक्षिणी राजस्थान के बांसवाड़ा जिले के मानगढ़ धाम, जो तीन राज्यों- राजस्थान, गुजरात और मध्य प्रदेश की सीमाओं पर स्थित है। यह स्थान मानगढ़ धाम के नाम से प्रसिद्ध है और आजादी की लड़ाई में वहाँ पर गुरु गोविन्द सिंह जी के नेतृत्व में लगभग 1500 आदिवासी शहीद हो गये थे। इस स्थान पर जालियांवाला बाग से भी ज्यादा जघन्य हत्याकांड हुआ था। मैं निवेदन करना चाहता हूँ कि पूर्व में वर्ष 2003 से वर्ष 2008 तक राजस्थान की मुख्यमंत्री श्रीमती वसुंधरा राजे ने ऐतिहासिक पर्यटन एवं संस्कृति की दृष्टि से

उसका विकास कराया था। मैं सरकार से निवेदन करना चाहता हूँ कि मानगढ़ धाम, जो राजस्थान, गुजरात और मध्य प्रदेश के आदिवासियों की संस्कृति का ऐतिहासिक धरोहर है, को राष्ट्रीय स्मारक बनाने की मांग करता हूँ।

श्री रामसिंह राठवा (छोटा उदयपुर): माननीय उपाध्यक्ष महोदय, मैं श्री अर्जुन लाल मीणा द्वारा उठाये गये विषय से अपने आप को संबद्ध करता हूँ।

डॉ. रमेश पोखरियाल निशंक (हरिद्वार): माननीय उपाध्यक्ष महोदय, आज हिमालय भारत का माथा कहा जाता है। हिमालय केवल इस देश की ही नहीं, बल्कि विश्व की धरोहर है। आज वह तमाम संकटों से गुजर रहा है। मैं यह समझता हूँ कि चाहे भारत की संस्कृति का प्राण हो, चाहे सीमाओं की रक्षा का विषय हो, चाहे आयुष, संजीवनी बूटी और आयुर्वेद का जन्मदाता हो, चाहे एशिया का वाटर टावर हो, चाहे पर्यावरण के संशोधन की दिशा हो, चाहे देश के लोगों को प्राण वायु देता हो, आज पूरा हिमालय का क्षेत्र आपदा की मार झेल रहा है, पलायन की मार को झेल रहा है, आर्थिक विपन्नता को झेल रहा है और इस स्थिति में आ गया है कि सैकड़ों गांवों का नामोनिशान मिट गया है। वे आपदाएँ चाहे वर्ष 1991 में उत्तरकाशी-रुद्र प्रयाग में आया हो, चाहे वर्ष 2010 में पूरे उत्तराखण्ड में आया हो, चाहे वर्ष 2013 में केदारनाथ में आयी हो, जिसमें हजारों लोग मरे हैं, वह इस सदी की सबसे बड़ी त्रासदी थी, जिसमें आज तक लोगों के शव मिल रहे हैं, हजारों लोग लापता हुए, हजारों लोगों के शव दिखायी दिये, आज भी लोग जगह-जगह भटकते हुए मिल रहे हैं। मैं यह कहना चाहता हूँ कि उत्तराखण्ड की सरकार टोटली फेल है। केन्द्र सरकार को अपने हाथ में कुछ-न-कुछ लेना पड़ेगा और जो ऐसी आपदाएँ हैं, जिनके कारण पर्यटन में 12 हजार करोड़ रुपये की क्षति अकेले उत्तराखण्ड को हुई और दस हजार से भी अधिक लोग मरे। जम्मू-कश्मीर में दो हजार छः सौ से अधिक गांव प्रभावित हुए, पांच हजार सात सौ करोड़ रुपयों की आर्थिक क्षति हुई है। हिमालय की इस पूरी बैल्ट के लिए अलग नीति हर हाल में बनानी होगी। सूचना तंत्र के अभाव में यह त्रासदियां हो रही हैं। देश का 58.6 प्रतिशत हिस्सा भूकम्प के खतरों से ग्रस्त है। भारत में लगभग छह करोड़ लोग प्रति वर्ष आपदा से प्रभावित हो रहे हैं। देश में 68 प्रतिशत भूभाग सूखे की चपेट के खतरे में रहता है। हिमालय क्षेत्र चाहे उत्तराखंड का हो या हिमाचल का हो या पूर्वोत्तर राज्य हों या जम्मू-कश्मीर हो, शत-प्रतिशत आपदा के खतरों को झेल रहा है।

उपाध्यक्ष जी, मैं कहना चाहता हूँ कि जलवायु परिवर्तन इसका मुख्य कारण है और इसके उपाय करने पड़ेंगे। इसके लिए पूर्व चेतावनी तंत्र को प्रभावी बनाया जाना चाहिए। आपदा से निपटने के लिए पूरी तैयारी शुरू में ही होनी चाहिए। समन्वय का जो अभाव है, इसकी तरफ समय रहते पूरा ध्यान देना चाहिए।

जो राहत कार्य बहुत धीमी गति से हो रहे हैं, इनके कारण बहुत क्षति होती है। संसाधनों का कुप्रबंधन होता है, प्रशासन की निष्क्रियता होती है और संचार तंत्र तथा सूचना तंत्र पूरी तरह से विफल हो जाता है। मैं कहना चाहता हूँ कि हिमालय में डोपलर रडार की स्थापना होनी चाहिए। वॉटर फ्लो स्केल की स्थापना होनी चाहिए। वज्रपात संवेदन यंत्र की स्थापना होनी चाहिए। केंद्र स्तर पर एक ऐसी ईकाई स्थापित होनी चाहिए जो प्रभावी तरीके से इसका अनुसंधान करे।

माननीय उपाध्यक्ष: श्री अनुराग ठाकुर और श्री अर्जुन मेघवाल अपने आपको डॉ. रमेश पोखरियाल निशंक द्वारा उठाए गए मुद्दे से सम्बद्ध करते हैं।

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): Sir, India is considered the seventh largest nation in the world which comprises of land mass of 29,73,190 square kilometres and 328 million hectares. Since the Earth rotates at the rate of 15 degrees per hour, the Sun is at its highest point in the sky at different times in the day for different countries around the globe.

India has been persistently suffering from some anomalies in terms of time zones. India had two time zones in 1884, time zones was established in India in 1884. Originally, there were two time zones – one was Bombay time and the other was Calcutta time. India's western border and eastern border are 2000 kilometres apart from each other. However, we have only single time zone.

Therefore, I would request the House that more time zones are required for our country. You will be astonished to note that the Sun rises in Kohima at 4 a.m. whereas it rises in Mumbai two hours later. So, the office starts in north-eastern India, six hours after day-break against four hours in rest of India. Day light hours are wasted leading to higher power consumption. When we are talking of energy efficiency, we are simply wasting the power at our own peril. Even in Bangladesh, they had advanced their time by one hour in 2009. When the office goes in north-east reach their workplace at 10 a.m., their counterparts in Bangladesh complete 90 minutes of their work.

In the world, various countries are following multi-time zones. For instance, in Russia, there are 11 time zones and in America there are 9 time zones. Even the tiny nations like Micronesia and Kiribati have multi-time zones. Therefore, I would request the Government to consider having multi-time zones in our country.
HON. DEPUTY SPEAKER: India is one and we have one time zone.

श्री आर.के.सिंह (आरा) : उपाध्यक्ष महोदय, मेरा संसदीय क्षेत्र आरा शाहबाद क्षेत्र का प्रमुख शहर है। शाहबाद क्षेत्र में चार-पांच जिले हैं और प्रमुख शहर आरा है। पूरे बिहार में रेलवे की आमदनी में से दूसरे नम्बर पर सबसे ज्यादा आमदनी आरा शहर से आती है। जितनी भी महत्वपूर्ण ट्रेनें हैं जैसे कोलकाता, हावड़ा, पटना और दिल्ली के बीच में सब आरा हो कर गुजरती हैं लेकिन ये ट्रेनें आरा में नहीं रुकती हैं। शाहबाद से भोजपुरी बोलने वाले लोग देश के विभिन्न भागों में हैं चाहे दिल्ली हो, मुम्बई हो, अहमदाबाद हो बल्कि विदेशों में जैसे वेस्टेंडीज वगैरह में भी हैं। इन लोगों को हर बार परेशानी झेलनी पड़ती है और ट्रेन पकड़ने के लिए पटना आना पड़ता है। मेरी सरकार से मांग है कि हावड़ा-हरिद्वार एक्सप्रेस, पटना-जम्मूतवी अर्चना एक्सप्रेस, पटना-सिकन्दराबाद एक्सप्रेस, विक्रमशीला एक्सप्रेस, पटना-इंदौर एक्सप्रेस, आसनसोल-मुम्बई एक्सप्रेस, अकालतख्त एक्सप्रेस और सम्पूर्ण क्रांति एक्सप्रेस आदि ट्रेनों का ठहराव आरा में हो। इससे पूरी भोजपुरी सभ्यता का कल्याण होगा। भोजपुरी केवल शाहबाद में ही सीमित नहीं रह गई है बल्कि पूरे देश में फैल गई है।

श्री राहुल शेवाले (मुम्बई दक्षिण मध्य) : उपाध्यक्ष महोदय, मुम्बई में सॉल्ट पेन की लगभग 2177 हेक्टेयर लैण्ड है और उसको महाराष्ट्र सरकार को स्थानांतरित करने का प्रस्ताव महाराष्ट्र सरकार ने केन्द्रीय वाणिज्य और उद्योग मंत्रालय को दिया था, लेकिन अभी तक वह लैण्ड स्थानांतरित न होने की वजह से लीगल प्रॉब्लम वहां हो रही हैं। वर्ष 2001 में केन्द्रीय कैबिनेट ने भी उसकी मंजूरी दी थी, अगर लैण्ड महाराष्ट्र सरकार को हेण्डओवर या ट्रांसफर होती है तो वर्ष 2022 तक सभी को सरकार द्वारा आवास देने की जो योजना है, वह कार्यान्वित हो सकती है। मेरे निर्वाचन क्षेत्र के छेड़ा नगर में रेज़ीडेंशियल कॉलोनी है, जो कि सॉल्ट पेन लैण्ड पर है, उनके पास ऑनरशिप न होने की वजह से लीगल प्रॉब्लम फेस करनी पड़ रही है। एनटॉप हिल एरिया में भी स्लम एरिया है। एसआरए राज्य सरकार का प्रोजेक्ट है, वह भी इम्प्लीमेंट नहीं हो रहा है, सॉल्ट पेन लैण्ड के लिए अगर केन्द्रीय वाणिज्य और उद्योग मंत्रालय एनओसी देता है तो ये सभी रीडेवलपमेंट के प्रोजेक्ट कम्प्लीट हो जाएंगे। इसके अलावा मुम्बई म्युनीसिपल कॉर्पोरेशन ने जो डेवलपमेंट प्लान बनाया है, जो कि सॉल्ट पेन लैण्ड पर है, अगर वे प्लॉट म्युनीसिपल कॉर्पोरेशन को हेण्डओवर हो जाते हैं तो इससे पब्लिक को सुविधा मिलेगी।

श्री अर्जुन राम मेघवाल (बीकानेर): उपाध्यक्ष महोदय, मैं आपका आभारी हूँ कि आपने मुझे एक महत्वपूर्ण विषय पर बोलने की अनुमति दी है।

महोदय, मेरा यह कहना है कि टर्मिनल बिल्डिंग जहां-जहां बन गयी है, वहां सिविल एविएशन मिनिस्ट्री को एटीआर खरीदने के लिए निर्देश देने चाहिए। उनका कहना है कि डीजीसीए ने इसको प्राइवेट कर दिया है और इसके लिए एयरलाइंस फ्री हैं। वह अगर अफोर्ड कर सकते हैं तो लेंगे। मैं बीकानेर संसदीय क्षेत्र से आता हूँ और हमारे यहां भी टर्मिनल की बिल्डिंग बन चुकी है और जैसलमेर में भी बन गयी है। लेकिन नागर विमानन मंत्रालय कहता है कि हम किसी भी एयरलाइंस को निर्देशित नहीं कर सकते हैं कि आप वहां हवाई सेवा शुरू कीजिए। मेरा कहना है कि प्लानिंग के समय ही यह तय क्यों नहीं होता है कि यात्री भार मिलेगा या नहीं। आपने कहीं 9, कहीं 10, कहीं 15 और कहीं 30 करोड़ रुपये लगाए हैं। देश के कई भागों में टर्मिनल बिल्डिंग बनकर तैयार है। They are ready to operate. लेकिन एयरलाइंस कहती हैं कि यह अफोर्डेबल नहीं है, इसलिए हम इसको शुरू नहीं कर सकते हैं।

मेरा आपके माध्यम से सरकार से यह कहना है कि आप नागर विमानन मंत्रालय को यह निर्देशित करें कि जहां-जहां टर्मिनल बिल्डिंग बन गयी है, वहां एटीआर खरीदें, चाहे वह एयर इंडिया से खरीदें। It is not necessary कि वह जेट या इंडिगो से जाएं। ATR is a small plane. यह 32 सिटर है और

बीकानेर और जैसलमेर से यात्री भार भी मिल जाएगा। इसके अलावा आप यह भी कर सकते हैं कि राजस्थान के टूरिस्ट प्लेसिस, बीकानेर, जोधपुर, उदयपुर, जयपुर और अजमेर को भी जोड़ सकते हैं और आगरा तक जा सकते हैं। ऐसे छोटे एटीआर अगर आप खरीदेंगे तो यात्री भार भी मिलेगा और जो एयरपोर्ट की बिल्डिंग तैयार हो गयी है, जिनका उद्घाटन हो गया है और टर्मिनल बिल्डिंग रेडी है, उनको भी ऑपरेशन का मौका मिलेगा और सरकार ने जो पैसा लगाया है, उसका भी यूज़ होगा।... (व्यवधान) अनुराग जी कह रहे हैं कि शिमला और धर्मशाला भी जोड़ सकते हैं। आपने मुझे बोलने का मौका दिया, उसके लिए बहुत-बहुत धन्यवाद।

HON. DEPUTY SPEAKER: Shri Gajendra Singh Shekhawat is permitted to associate with the matter raised by Shri Arjun Ram Meghwal.

श्री बदरुद्दीन अजमल (धुबरी): उपाध्यक्ष जी, मैं आपका आभारी हूँ कि आपने मुझे इस महत्वपूर्ण विषय पर बोलने का मौका दिया।

I would like to draw the attention of the House towards the sensational twist in the barbaric incident that took place on 5th March in Dimapur town of Nagaland in which a man named Sharifuddin Khan *alais* Farid Khan who was accused in a rape case was lynched publicly before his crime was proved. उसे आठ किलोमीटर स्कूटर के ऊपर नंगा करके घसीट कर ले जाया गया और उस लड़के ने वहीं दम तोड़ दिया। According to the media report yesterday, the Nagaland Government submitted its report to the Union Home Ministry. In another paper, it is said: “Sensational twist to Dimapur lynching case, Girl went willingly with Khan, Nagaland Government to Centre.”

In another newspaper, it is said: “Dimapur lynching: No rape but consensual sex, Nagaland Government tells MHA”

So, it is said that it was consensual sex in which the girl was trying to blackmail the accused for getting more money but he refuted. Then the whole drama was created. It was evident with the footages of CCTV of the Hotel that the girl went with him on her own will.

The shocking part of the incident is that he was labelled as an illegal Bangladeshi immigrant by not only the people involved in the crime but also the

DGP of the State and some media units too while the fact is that he was from Bosla village of Karimganj of Assam. His father was in the Indian Air Force and his two brothers are presently serving in the Indian Army's Assam Regiment while another brother was also in the Army who had succumbed to the injuries suffered in the Kargil War in 1999. Despite having such a family background, how can a man be termed as a Bangladeshi immigrant?

Actually, it was a conspiracy to incite violence against the Assamese and Bengali speaking people especially from minority community living in Nagaland which has been going on for a few years. It is evident with the fact that the co-accused in the same case who was also locked in the same jail was not touched but Sharifuddin Khan *alias* Farid Khan was first dragged out of Central Jail, paraded naked for hours, lynched publicly and hanged on the Clock Tower in the middle of the town in Nagaland

Under these circumstances, we request the Government through you, Sir, to kindly order a CBI inquiry to find out answers of many questions which have arisen out of the incident and to book the people behind the incident under the law of the land. We know that some people have been arrested but we fear that they will be freed soon as the Government of Nagaland has been under the pressure of militant groups.

As the situation is still tense, we seek the intervention of the Central Government and a CBI inquiry into the incident.

डॉ. भागीरथ प्रसाद (भिंड) : उपाध्यक्ष महोदय, हमारी सरकार की प्रधान मंत्री ग्राम सड़क योजना बहुत ही लोकप्रिय योजना है, इसके अंतर्गत स्थानीय रास्तों पर ही सड़क निर्माण किया जाता है। परिणामस्वरूप गांवों के गहरे रास्तों में टेढ़ी-मेढ़ी सड़कें बनती हैं और इस प्रक्रिया में सड़क निर्माण की लागत भी ज्यादा आ जाती है और वाहनों के आवागमन के लिए असुविधाजनक और खतरनाक स्थिति पैदा हो जाती है। इन सड़कों के निर्माण में सीधी सड़क बनाने के लिए निजी जमीनों के लिए भूअर्जन की व्यवस्था नहीं है, परिणामस्वरूप प्रशासन भी लापरवाह होकर प्रचलित रास्तों पर जलेबी के आकार में सड़कें निर्माण करता है और उनकी गुणवत्ता भी ठेकेदारों के भरोसे छोड़ दी जाती है।

मैं माननीय ग्रामीण विकास मंत्री जी से अनुरोध करता हूँ कि आवागमन की दृष्टि से इन सड़कों को सीधा और यातायात के अनुकूल होना आवश्यक है। अतः जहाँ आवश्यक हो, वहाँ बजट की राशि में से लगभग 20 परसेन्ट राशि भूअर्जन के लिए सुनिश्चित की जाए, जिससे सीधी सड़कें बनने से धन की बचत भी होगी और सड़कें भविष्य में सुविधाजनक और दुर्घटनामुक्त भी बन सकेंगी और प्रशासन भी अपनी जिम्मेदारी समझकर गुणवत्तापूर्ण यातायात के अनुकूल सड़क निर्माण के लिए सक्षम होगा। धन्यवाद।

PROF. SAUGATA ROY (DUM DUM): Sir, I am a retired teacher. Today, the All India Federation of University and College Teachers Organisations (AIFUCTO) is holding a *dharna* at Jantar Mantar in New Delhi to protest against the Government's step-motherly attitude towards university and college professors' long pending demands and to highlight their career problems. Due to the inordinate delay in the concurrence of the Ministry of Human Resources Development for the UGC decision on the notification regarding modification in UGC regulations passed by the 497th Commission meeting held on 10.1.2014, the benefits of career advancement scheme are not being given to them. It is pending for a year.

15.00 hrs

Besides this there is a drastic reduction in the Budgetary allocations for the Ministry of Human Resource Development year by year. This year the Budget for education has been slashed by 16.5 per cent. The Government is not considering their demand to constitute a Pay Revision Committee as the college and university teachers are not covered by the Central Pay Commission. The Government is not even ready to hear their demands or give them an appointment to meet the Minister of Human Resources Department.

I urge upon the Government to immediately call the Federation, the only all-India organisation for the college and university teachers, for a discussion and to take immediate steps to give the necessary concurrences, sent by the UGC to MHRD. Otherwise, the college and university teachers may go on an indefinite strike. Thank you.

HON. DEPUTY-SPEAKER: Now, I am having a list of 30 Members. At 3.30 p.m. we are starting Private Members' Business. So, within that time we have to complete. If you cooperate by speaking only for half a minute or one minute, I can cover the entire list. Otherwise, some of the Members may not get the opportunity because after 3.30 p.m. I cannot allow anyone. So, please cooperate.

SHRIMATI PRATIMA MONDAL (JAYANAGAR): Mr. Deputy-Speaker, Sir, thank you for giving me this opportunity to speak.

Sunderbans is the world's largest continuous mangrove forest. It is known for its Royal Bengal tiger. Sunderbans is also famous for its honey. It is produced in large cluster of natural beehives. The honey collectors locally known as *mouli* are mostly living in Gosaba, Hingalgunge and Basanti blocks of Sunderbans. They collect honey from the dense forest by putting their lives at risk. For collecting honey, they have to spend huge amount of money. As they are economically unsound, they take money from moneylenders, locally known as *mahajans* by paying high rates of interest. The moneylenders take a good share of honey which was collected by them. They are forced to sell the honey to the moneylenders at a low rate, which is painful.

If the Government allots funds and take some safety measures, then they can save their lives and reduce their hardships. Thank you.

HON. DEPUTY-SPEAKER: Come to the point straightaway. Do not elaborate it.

Dr. Satya Pal Singh. Please complete within a minute.

DR. SATYA PAL SINGH (BAGHPAT): I will finish it within two minutes. It is a question of history.

उपाध्यक्ष महोदय, प्रथम स्वतंत्रता संग्राम, सन् 1857 की चिंगारी मेरठ से शुरू हुई थी और मेरे लोक सभा क्षेत्र बागपत के किसानों के साथ बाबा शाहमल सिंह के नेतृत्व में अंग्रेजी सरकार को एक जबरदस्त टक्कर दी थी। यह अपने आप में आजादी के इतिहास में एक अनूठी मिसाल है। जहां न कोई राजा था, न किसी रियासत को बचाने का सवाल था। बाबा शाहमल सिंह ने लगभग 385 किसानों के साथ शहीदी प्राप्त की, 27 लोगों को फांसी पर लटकाया गया, 26 गांवों को बागी बनाया गया। मैं भारत सरकार

से यह मांग करता हूँ कि बाबा शाहमल सिंह के नाम पर उनके जन्म गांव बिजरौल या उनके शहीदी स्थल बड़का में उनका एक भव्य स्मारक बनाया जाए।

*SHRI P.R. SUNDARAM (NAMAKKAL) :Hon'ble Deputy Speaker Sir, Betel leaves are produced to the tune of Rs. 5000 crore from more than 10 lakh betel leaf farms. We are dependent on natural herbs to cure even the new diseases of modern times. Betel leaves, which have medicinal values to cure diseases like cold, cough, elephantiasis, white patches on the skin of human body, obesity, heart diseases and indigestion, are cultivated in the districts of Tamil Nadu along Cauvery river belt. Leaf rot disease and powdery mildew are some of diseases that affect the cultivation of betel leaves. There is no research centre for betel leaves in India. Betel leaf growing farmers face losses due to inadequate research and ignorance to export and export and use of technology.

I therefore urge that the Union Government should set up soon a betel leaf research and development centre in Paramathivelur of Namakkal district along Cauvery river belt.

Thank you.

* English translation of the speech originally delivered in Tamil.

SHRI K. PARASURAMAN (THANJAVUR): Hon. Deputy-Speaker, Sir, I would like to draw the attention of our hon. Minister of Road Transport and Highways to this important issue.

The following roads and bridges are very much damaged in my constituency. Rebuilding of the Grand Anaicut-Cauveripattinam Road, reconstruction of high level bridge across the river Vennar at km 5/10 Thirukattupalli-Sengipatti-Pattukottai Road, reconstruction of bridge at km 22/2 of Pappanadu-Makukkur-Perugavalthan Road, widening from the single line to intermediate lane and strengthening of km. 0/0-16/8 of the left bank of Vennar Palliagraharam-Kalancherry road including the long pending, long demanding protective work, (SH 29) Thanjavur-Pattukottai-Aranthangi-Karaikudi-Kallal-Kalayarkoil-Maravamangalam-Ilayankudi-Paramakudi-Mudukulathur-Sayalkudi road are important ones. The State Highway (SH 29) is connecting important districts of Thanjavur, Pudukottai, Sivagangai, Ramanathapuram etc. and arterial road of inter-State cities of Tamil Nadu. It has also port connectivity and is running along the costal area. This road is having a total length of 248.2 km. There is very heavy traffic flow. Hence upgradation of the State Highway to National Highway is necessary. I would request the Government to do the needful. Thank you very much.

HON. DEPUTY-SPEAKER: Shrimati Neelam Sonkar – not present.

श्री राजेन्द्र अग्रवाल (मेरठ): महोदय, शासकीय आदेशों के अनुसार पेट्रोल पम्पों पर शौचालय, टॉयलेट, पीने का पानी इत्यादि जन-सुविधाओं की व्यवस्था किया जाना अनिवार्य है। पेट्रोल पम्प मालिकों द्वारा इन जन-सुविधाओं को उपलब्ध करवाने में घोर लापरवाही बरती जा रही है। पिछले लगभग एक माह के दौरान मैं दिल्ली-हापुड़ के बीच राष्ट्रीय राजमार्ग संख्या 24 तथा दिल्ली-मेरठ के बीच राष्ट्रीय राजमार्ग संख्या 58 पर स्थित लगभग एक दर्जन पेट्रोल पम्पों पर गया। इन पेट्रोल पम्पों पर शौचालय, टॉयलेट्स बने तो हैं, परन्तु अधिकांश स्थानों पर टूटे हुए, गंदे तथा उपयोग लायक नहीं हैं। इन राजमार्गों से गुजरने वाले यात्रियों को विशेषकर महिलाओं को इस कारण बेहद असुविधा होती है। इन राजमार्गों पर प्रायः लगने वाले ट्रैफिक जाम में फँसने पर यात्रियों की तबियत खराब होने लगती है।

महोदय, आज पूरे देश में राष्ट्रीय संकल्प के रूप में स्वच्छता अभियान चलाया जा रहा है। सार्वजनिक स्थानों पर, घरों में, विद्यालयों में शौचालय/टॉयलेट बनाए जा रहे हैं। इस अभियान के प्रति पेट्रोल पम्पों की उदासीनता तो चिंताजनक है ही, तेल कंपनियों के कार्य प्रणाली भी अत्यंत चिंताजनक है।

मेरा आपके माध्यम से सरकार से अनुरोध है कि एक विशेष अभियान चलाकर पेट्रोल पम्पों पर बने शौचालयों की जाँच कराई जाए, महिलाओं के लिए अलग से शौचालय बनाए जाएं तथा इनकी नियमित सफाई की व्यवस्था सुनिश्चित की जाए।

HON. DEPUTY-SPEAKER: Shri Pushendra S. Chandel is allowed to associate with the issue raised by Shri Rajendra Agrawal regarding toilet facilities for women at petrol pumps.

SHRI B. VINOD KUMAR (KARIMNAGAR): Thank you, Sir, for calling me to raise this important issue.

My submission is about the establishment of a Rashtriya Sanskrit Vidyapeeth in Telangana State. In the undivided State of Andhra Pradesh, there was this institution in Tirupati. Telangana has a rich legacy and culture of Sanskrit. The great medieval Vijayanagar-era Sanskrit commentator Mallinatha Suri, who was known as 'Vyakhyana Chakravarti' hails from Kolachalam village of Medak District, Telangana State. India is known for its culture of tolerance, openness and acceptance. The establishment of a Sanskrit Vidyapeeth would ensure that the study of this rich body of knowledge continues in this region.

Therefore, I request the Government to facilitate the establishment of a Rashtriya Sanskrit Vidyapeeth in the temple town i.e. Vemulawada in Karimnagar District or Yadagirigutta in Nalgonda district may be considered.

श्री विनोद कुमार सोनकर (कौशाम्बी) : महोदय, पूर्वांचल का मैनचेस्टर कहे जाने वाले मऊ में दरिन्दों ने एक शिक्षिका की गरिमा को तार-तार कर दिया। गुलौरी ग्राम सभा में थाना हलधरपुर में स्कूल परिसर में एक शिक्षिका के साथ बलात्कार किया गया और उसकी हत्या कर दी गई। जब उसके परिजन एफ.आई.आर. कराने के लिए थाने पर गए तो उनकी एफ.आई.आर. नहीं लिखी गई। एफ.आई.आर. के लिए दिया गया उनका प्रार्थना-पत्र फाड़कर फेंक दिया गया और अपनी मर्जी से प्रार्थना-पत्र लिखवाकर एफ.आई.आर. करने और जाँच करने का काम किया।

मैं देश के गृह मंत्री जी एवं महिला आयोग से निवेदन करता हूँ कि विषय की गम्भीरता को देखते हुए तत्काल हस्तक्षेप करें।

श्री हुकुम सिंह (कैराना) : महोदय, जे.एन.एन.यू.आर.एम. योजना के अन्तर्गत नगर विकास की एक योजना है और इसकी ही एक उपयोजना यू.आई.जी. है। जो उत्तर प्रदेश के सात नगरों लखनऊ, कानपुर, आगरा, इलाहाबाद, वाराणसी, मेरठ तथा मथुरा में चल रही है। इस योजना का 10 प्रतिशत पैसा केन्द्र सरकार ने अब तक रिलीज नहीं किया है। उसके रिलीज न होने से इन तमाम योजनाओं पर प्रतिकूल प्रभाव पड़ रहा है। इसके लिए निगरानी समिति हुई। निगरानी समिति ने भी कहा कि काम ठीक हो रहा है। इसके बाद तारीख दी गई लेकिन तारीख देने के बावजूद भी पैसा आज तक नहीं मिला। मेरा आग्रह है कि इसका पैसा तुरंत रिलीज किया जाए। इसके साथ-साथ मेरे दो सुझाव हैं।

जे.एन.एन.यू.आर.एम. के अंतर्गत अनुमोदित परियोजनाओं के तहत सृजित परिसम्पत्तियों के अनुसूक्षण की लागत को भी परियोजना लागत में शामिल कर लिया जाए तथा तदनुसार केन्द्र सरकार द्वारा धनराशि जारी की जानी चाहिए। केन्द्र सरकार से निधियों की किस्तों की प्राप्ति में विलम्ब के कारण परियोजना की लागत बढ़ रही है। मौजूदा व्यवस्था के अनुसार, राज्य सरकार को अपने संसाधनों से ही बढ़ी हुई लागत को सहन करना होता है। अतः बढ़ी हुई लागत को केन्द्र तथा राज्य सरकार को आनुपालिक आधार पर वहन करना चाहिए।

परियोजनाओं के अंतर्गत जरूरी भूमि के अधिग्रहण की लागत, परियोजना लागत में शामिल कर ली जानी चाहिए तथा इसे समानुपातिक आधार पर वहन करना चाहिए। जे.एन.एन.यू.आर.एम. कार्यक्रम की शहरी परिवहन उपयोजना के अंतर्गत आवश्यक अवसंरचना अर्थात् बस डिपो, कार्यशाला, जंक्शन आदि के विकास की लागत को केन्द्रीय सरकार द्वारा वित्त पोषित किया जाना चाहिए।

DR. THOKCHOM MEINYA (INNER MANIPUR): Just now I have gone and addressed thousands of teachers in the higher education sector who came to Parliament on foot; they were stopped there. Their demand is, they wanted the approval of the Minister of Human Resource Development to the UGC's decision on the 3rd amendment of UGC Regulations; and also the UGC Regulations for Ph.D. In response to my question given by the HRD Minister on 17th December, 2014, the matter was said to be under consideration. Nothing has happened on this till now.

It has been informed that for the first time since 1962, AIFUCTO has been denied even an appointment with the hon. HRD Minister, though series of requests for appointments were sent. Even the letters sent by AIFUCTO were not acknowledged, and not replied.

Hence, I would like to appeal, through you, to the hon. Minister that the Government should call the teachers assembled at Jantar Mantar immediately, and sit with the representatives so that they can solve the problem in the best interests of higher education.

श्री अश्विनी कुमार चौबे (बक्सर) : उपाध्यक्ष महोदय, बहुत बहुत धन्यवाद। मैं एक अति संवेदनशील और ज्वलंत मुद्दे की तरफ सदन का ध्यान दिलाना चाहता हूँ। परसों ही बिहार में हमारे संसदीय क्षेत्र बक्सर में एक पुलिसकर्मी को थाने के अंदर ज़िन्दा जलाया गया। यह बहुत ही हृदय विदारक है। मदन यादव नाम के चौकीदार को ज़िन्दा जलाया गया। इतना ही नहीं, वहाँ से 300 मीटर पर पुलिस थाना था लेकिन तीन घंटे तक वहाँ कोई नहीं पहुँचा। इस घटना का अंजाम इसलिए हुआ कि ट्रक से पैसे वसूल करते थे। लेकिन जब ट्रक ने भागते हुए छः लोगों को पागल की तरह रौंदते हुए मार दिया, तो उसमें दर्जनों लोग घायल हैं। ... (व्यवधान) पुलिस प्रशासन के जंगल राज की बात बिहार में हो गई। कोई पुलिस वहाँ तीन घंटे तक नहीं पहुँचती है। यह कैसा राज्य है? सुशासन बाबू कुशासन चलाते हैं बिहार में और बिहार जंगल राज में परिणत हो गया है। पूरा बिहार धू-धू करके जल रहा है। आज बिहार को बचाने के लिए कोई नहीं है। ... (व्यवधान)

HON. DEPUTY SPEAKER : Shri Janardan Singh Sigriwal and Shrimati Veena Devi are permitted to associate with the issue raised by Shri Ashwini Kumar Choubey.

श्रीमती अंजू बाला (मिश्रिख) : उपाध्यक्ष महोदय, मैं आपका धन्यवाद करती हूँ कि आपने मुझे शून्यकाल में बोलने का मौका दिया। मैं आपके माध्यम से सरकार का ध्यान अपने लोक सभा क्षेत्र मिश्रिख के कस्बा सण्डीला की तरफ आकर्षित करना चाहूँगी जहाँ पर कताई मिल और शुगर मिल बंद पड़ी हैं। ये क्यों बंद पड़ी हैं इसके लिए केन्द्र सरकार उत्तर प्रदेश सरकार से जवाब तलब करे। सण्डीला स्थित जो कताई मिल और चीनी मिल बंद पड़ी है, उसमें काम करने वाले मज़दूरों के लिए रोज़गार की व्यवस्था क्यों नहीं की गई? मैं सरकार से यही मांग करती हूँ कि ये दोनों मिलें पुनः चालू कराई जाएँ और वहाँ के बेरोज़गार मज़दूरों के लिए वैकल्पिक रोज़गार की व्यवस्था हो। धन्यवाद।

SHRIMATI K. MARAGATHAM (KANCHEEPURAM): Sir, Indian Railways is the largest railway network in the world, and the backbone of our country's economy. If there is any increase in the tariff of the railways, it would have a direct adverse impact on all the sectors – agriculture, food, industry, etc. Hon. Railway Minister may please note that in India, Railways is not a commercial organization. We should not be concerned about whether Railways makes profit or loss but we should ensure that it should not be a cause for worry for the people and the economy.

My leader, hon. Peoples' Chief Minister, *Puratchi Thalavi Amma* has also stated that Railways being the service sector, it should focus more towards convenience of common man and safe rail journey. I would request the hon. Minister to ensure more Sleeper Class coaches in Passenger Trains. In the end, I would request the Railway Minister to operate more local/EMUs from Kancheepuram, my parliamentary constituency, to Sriperumbudur for the benefit of the people.

श्री हुक्मदेव नारायण यादव (मधुबनी) : उपाध्यक्ष महोदय, मैडिकल में एम.बी.बी.एस. के एडमिशन में 50 लाख रुपये, 75 लाख रुपये खुलेआम लिये जाते हैं और पीजी के एडमिशन में 1 करोड़ रुपये से 2 करोड़ रुपये लिये जाते हैं। मैंने अपनी बिटिया की सीट के लिए कई जगह हाथ पसारा। जब मेरे जैसे आदमी से इतने रुपये की मांग की गई तो हिन्दुस्तान के साधारण आदमी के साथ क्या दुर्गति होगी? इसलिए मैडिकल काउंसिल ऑफ इंडिया के एक्ट को सुधारा जाए, संविधान में संशोधन किया जाए, उनको जेल में बंद किया जाए, सीबीआई द्वारा छापामारी की जाए और सभी मैडिकल कालेजों के संचालकों को गिरफ्तार किया जाए कि इस तरह का गोरखधंधा क्यों करते हैं और इतना अन्याय देश में क्यों कर रहे हैं? ...(व्यवधान)

HON. DEPUTY SPEAKER: Shri Rajesh Ranjan, Shri Ramsinh Rathwa, Shri Rajesh Ranjan, Dr. Ravindra Babu, Shri A.T.Nana Patil, Shri Shivkumar Udasi, Shri P.P.Chaudhary, Shri Ram Prasad Sarmah, Shri Rajendra Agrawal and Shri Virender Kashyap are permitted to associate with the issue raised by Shri Hukmdeo Narayan Yadav.

SHRI N.K. PREMACHANDRAN (KOLLAM): Mr. Deputy Speaker, Sir, National Waterway 3 is an important inland navigation route from Kollam to Kottapuram. Inland Waterways Authority of India under the Ministry of Shipping is coordinating the task for developing and administering National Waterways. The development of inland waterways is dragging due to delay in implementation of the project. Early completion of the development is necessary for reducing the heavy road traffic in Kerala. The method adopted for execution is not sufficient for the timely completion of National Waterway 3.

Hence, I urge upon the Government of India to initiate urgent action for the timely completion of National Waterway 3 from Kollam to Kottapuram.

श्री कपिल मोरेश्वर पाटील (भिवंडी) : उपाध्यक्ष महोदय, मेरे भिवंडी लोक सभा क्षेत्र, जो मुम्बई से 40 किलोमीटर की दूरी पर है, वहां से लोग नौकरी के लिए मुम्बई में जाते हैं, पनवेल में जाते हैं, लेकिन मुम्बई से वहां तक आने के लिए शटल ट्रेनें चलती हैं, पनवेल से भी शटल ट्रेनें चलती हैं।

मेरी आपके माध्यम से रेल मंत्रालय से विनती है कि मुम्बई से भिवंडी तक और पनवेल से दिवा तक लोकल ट्रेनें चलाई जायें। धन्यवाद।

SHRI BHARTRUHARI MAHTAB (CUTTACK): Mr. Deputy Speaker, Sir, Indo-Bangladesh border needs to be secured. Our border with Bangladesh runs through the States of West Bengal, Assam, Tripura, Mizoram and Meghalaya. It is a porous border. The two countries have no natural barriers and just a handful of pillar marks is the dividing line for most part of the border. Three issues have come up which have led to a hoard of problems. The first is the illegal immigrants encouraged by vote seeking politicians on this side of the border, the second is the influx of millions of Bangladeshis which has threatened the ethnic identity of the indigenous population and the third is because of porous border, there is illegal trade of cattle, narcotics and weapons. The Parliament approved a plan to fence the border as part of the Assam Accord. But nothing much has been done in this direction.

So, I would urge upon the Government of India to come out with a factual position on border fencing in the Indo-Bangladesh border and to take steps jointly with Bangladesh to check illegal movement of people and cattle.

HON. DEPUTY SPEAKER: Shri Ram Prasad Sarmah and Shri Shivkumar Udasi are permitted to associate with the issue raised by Shri Bhartruhari Mahtab.

श्री नाना पटोले (भंडारा-गोंदिया) : उपाध्यक्ष महोदय, महाराष्ट्र के भंडारा-गोंदिया जिले में, जहां पर बहुत बड़े पैमाने पर पर्यटन और वैगर प्रकल्प के दृष्टिकोण से महत्व है। गोंदिया में प्रशिक्षण केन्द्र धावनपट्टी का केन्द्र एयरपोर्ट एथॉरिटी के माध्यम से करोड़ों रुपये खर्चा करके बनाया गया है। आज भी वह घाटे में चल रहा है। हमने कहा था कि गोंदिया से मुम्बई और गोंदिया से दिल्ली के लिए वहां से विमान की व्यवस्था की जाये, जिससे मध्य प्रदेश, छत्तीसगढ़, आन्ध्र प्रदेश, ऐसे चार राज्यों के लिए वहां से सुविधा उपलब्ध हो सके। निश्चित रूप से एयर इंडिया भी उसमें प्रोफिट में आ सकती है। धन्यवाद।

*SHRIMATI R. VANAROJA (TIRUVANNAMALAI): Hon'ble Deputy Speaker Sir, Vanakkam. Tamil is spoken in Tamil Nadu and Sri Lanka. Tamil has been accorded official language status in Tamil Nadu, Puduchery and Andaman and Nicobar Islands. Tamil is also spoken in some foreign countries. It is also accorded the status of one among the official languages in some countries of the world. It is a long pending and unanimous demand that Tamil should be Court language in the Hon. High Court in Tamil Nadu. English has been accorded the status of official court language in the Hon. Supreme Court and Hon. High Courts of several States as per Constitution of India. But Hindi is also used as Court language in States like Rajasthan, Bihar, Uttar Pradesh and Madhya Pradesh. Hon. Makkal Mughalvar Puratchithalaivi Amma has stressed that Tamil should be declared as the official and Court language in the Hon. High Court in Tamil Nadu.

In order to ensure justice reaching the common man, the local language should be used in the Courts of those areas. I therefore urge upon the Union Government through this august House that the Constitution of India should be amended and Tamil should be made the Court language in the Madras High Court.

Thank you.

* English translation of the speech originally delivered in Tamil.

श्रीमती नीलम सोनकर (लालगंज) : उपाध्यक्ष महोदय, आपने मुझे बोलने का अवसर दिया, इसके लिए मैं आपको धन्यवाद देती हूँ। मैं आपके माध्यम से अपने क्षेत्र, लालगंज, के बारे में बोलना चाहती हूँ। लालगंज, जो आजमगढ़ जिले के अंतर्गत आता है, यहां की 50% आबादी आज भी अंधेरे में ढिबरी के सहारे गुज़ारा करती है। आज मानव जीवन पूर्णतः यांत्रिक बन चुका है और ऊर्जा जीवन बन चुकी है। ऐसी स्थिति में ऊर्जा के अभाव में मानव जीवन पंगु-सा बन गया है। ढिबरी वाला जीवन निश्चित ही हम सभी को शर्मसार करता है।

मैं सदन के माध्यम से माननीय विद्युत मंत्री जी से कहना चाहती हूँ कि लालगंज में पावर स्टेशन स्थापित किया जाए।

SHRI VINCENT H. PALA (SHILLONG): Sir, aviation connectivity is the poorest in the Northeast. In every airport, you need at least the VOR, the ILS, phone connectivity and the refueling centre. Shillong Airport the only airport in Meghalaya where VOR has been installed but it needs to be activated. ILS has been purchased; it is dumped in Kolkata. So, that has to be transported to Shillong. And the phone connectivity is required; otherwise it is even difficult to take out the boarding pass. So, I urge upon the Government to take immediate steps in this regard.

श्री पी.पी.चौधरी (पाली) : उपाध्यक्ष महोदय, एन.एच.-14 ब्यावर, पाली, पिंडवाड़ा, सोजत शहर के बीच में से निकलता है। इसने सिटी को दो भागों में डिवाइड कर दिया है। इससे आम जनों को एक तरफ से दूसरी तरफ जाने में बहुत प्रॉब्लम्स होती है। इसके लिए अंडरपास की सख्त जरूरत है।

मैं आपके माध्यम से माननीय मंत्री जी से निवेदन करूंगा कि वहां पर दो अन्डरपास होने बहुत जरूरी हैं।

DR. A. SAMPATH (ATTINGAL): Sir, Part 6 of the Constitution of India, Chapter 3, says regarding the State Legislatures. I am not saying anything about the State List. But what has happened in Kerala is almost equivalent to a Constitutional breakdown. The Finance Minister, instead of delivering his speech and presenting the Budget inside the Legislative Assembly, has made a speech outside the Legislative Assembly. ... (*Interruptions*)

HON. DEPUTY SPEAKER: Shri Virender Kashyap

... (*Interruptions*)

DR. A. SAMPATH: Amidst the media persons, he has done it. It is Constitutional violation. Article 202 says about the annual financial statement as to how the annual financial statement should be made. So it is a violation of the Constitution. ... (*Interruptions*)

HON. DEPUTY SPEAKER: Nothing will go on record.

... (*Interruptions*)... *

श्री वीरेन्द्र कश्यप (शिमला) : माननीय डिप्टी स्पीकर साहब, मैं अपने शिमला लोक सभा संसदीय क्षेत्र के बंदी औद्योगिक क्षेत्र की एक समस्या को उठाना चाहता हूँ।... (व्यवधान) मैं आपके ध्यान में यह लाना चाहता हूँ कि वहाँ जो हमारा काला अम्ब औद्योगिक क्षेत्र है, वहाँ पर स्वास्थ्य सुविधाएँ नहीं हैं।... (व्यवधान) वहाँ पर मात्र एक हेल्थ डिस्पेंसरी है। इसकी वजह से वहाँ पर जो हज़ारों मज़दूर हैं, उन मज़दूरों को स्वास्थ्य सुविधाएँ नहीं मिल रही हैं। इसलिए मेरी केन्द्र सरकार से यह मांग है कि काला अम्ब औद्योगिक क्षेत्र में एक ई.एस.आई. हॉस्पिटल खोला जाए।

SHRI P.R. SENTHILNATHAN (SIVAGANGA): Sir, earlier, Karaikudi in my Sivaganga Constituency had direct rail link to Mayiladuthurai. The train service is not in operation now because of the much delayed gauge conversion work between Karaikudi and Thiruvarur. Adequate funds may be allocated to complete this project. Thirumayam is an important historical place. All the Rameswaram-Chennai trains must have a stoppage at Thirumayam. Manamadurai-Chennai Silambu Express, Varanasi-Rameswaram Express, Bhubaneswar-Rameswaram Express, which are operated now twice a week, may be converted to daily trains. Similarly, Puducherry-Kanyakumari Express train which is operated once in a week may be converted to daily train. Thank you, Sir.

SHRI RAM PRASAD SARMAH (TEZPUR): Sir, I want to raise a very important issue regarding Water Resources Department in Assam.

Sir, 70 per cent fund is given by the Government of India for control of flood and erosion in Assam. But the fund is misused and misappropriated. During

* Not recorded.

rainy reason only they start the work. They swallow the fund, misuse the fund and the public do not get any relief. The people are harassed. They have lost land and paddy crop. So I would request the Government of India to institute a CBI inquiry into the corruption there.... (*Interruptions*)

DR. PRABHAS KUMAR SINGH (BARGARH): Thank you Deputy Speaker, Sir, for giving me this opportunity. I would like to raise a very important matter related to my Constituency Bargarh.

Jharsuguda is one of the oldest railway stations in Odisha but still there is not much development. I want to focus my demand on construction of a railway over-bridge at Choukipada. It is a long pending demand of the people because a number of vehicles are going by this way. I would further demand another railway over-bridge at Jaganath Nagar at Barpali in the District of Bargarh.

श्री राजेश रंजन (मधेपुरा) : महोदय, मैं किशनगंज, अलीगढ़ मुस्लिम यूनीवर्सिटी की शाखा के बारे में कहना चाहूंगा। यूपीए सरकार ने अलीगढ़ मुस्लिम यूनिवर्सिटी की शाखा किशनगंज को दी थी। यह बिहार के लिए बहुत ही गौरवशाली और महत्वपूर्ण था। 224 एकड़ जमीन अधिग्रहण कर बिहार सरकार ने दी। दो हजार करोड़ रूपए का उसका डीपीआर का बनना था, 600 करोड़ रूपए का डीपीआर बना था और 137 करोड़ रूपए का डीपीआर दिया गया। वहां अभी तक काम शुरू नहीं हुआ है। वहां एडमिशन शुरू हो गए। 52 विद्यार्थियों का बीएड और 10 विद्यार्थियों का एमए में एडमिशन हुआ, लेकिन इसके बाद वहां अभी तक किसी भी शिक्षक की भर्ती नहीं हुई। मैं आपसे आग्रह करना चाहूंगा कि उस इलाके के लिए, बंगाल और बिहार को मिलाकर यह अति महत्वपूर्ण है।

मैं आपके माध्यम से सरकार से मांग करूंगा कि दो हजार करोड़ रूपए की जो वहां की मांग है, उसे वह पूरा करें। वहां अविलम्ब भवन बने। वहां शिक्षण की संस्था, अलीगढ़ मुस्लिम यूनीवर्सिटी की जो शाखा है, वह शाखा वहां खुले।

SHRI NAGENDRA KUMAR PRADHAN (SAMBALPUR): Sir, there are ten medium and major irrigation projects in Odisha assisted by AIBP and FMP. Unfortunately, for the last two years, not even a single rupee has been sanctioned in favour of those projects and due to which the State is not in a position to release any fund.

Therefore, I would urge upon the concerned department, through you, to provide the earmarked assistance for the year 2013-14 and 2014-15.

श्री ददन मिश्रा (श्रावस्ती) : महोदय, विश्व प्रसिद्ध भगवान बुद्ध की तीर्थस्थली श्रावस्ती को हवाई सेवा से जोड़ने के लिए शुरु किया गया प्रयास, जो अब अवरूद्ध हो गया है, उसे पुनः हवाई सेवा से जोड़ने के लिए अपनी मांग रखने के लिए गरिमामयी सदन में अवसर प्रदान किया, इसके लिए मैं आपको धन्यवाद देता हूँ।

भगवान बुद्ध के जीवन से जुड़े अनेक महत्वपूर्ण तीर्थ स्थलों में महत्वपूर्ण तीर्थस्थल श्रावस्ती है। सभी तीर्थस्थलों को जोड़ने के लिए बौद्ध परिपथ हवाई सेवा की घोषणा 10 अक्टूबर, 1997 को तत्कालीन राज्यपाल एवं तत्कालीन केन्द्रीय पर्यटन मंत्री की मौजूदगी में लखनऊ के अमौसी हवाई अड्डे में की गई थी। बौद्ध परिपथ में विदेशी पर्यटकों द्वारा सारनाथ, वाराणसी के अतिरिक्त किसी भी स्थान पर हवाई यात्रा के माध्यम से पहुंचना संभव नहीं था, लेकिन कुशीनगर एवं श्रावस्ती में हवाई पट्टी बन जाने के फलस्वरूप बौद्ध परिपथ पर्यटन के क्षेत्र में एक नए अध्याय के रूप में सामने आया था।

SHRI KODIKUNNIL SURESH (MAVELIKKARA): Mr. Deputy Speaker, Sir, as you know, the summer vacation has already been started. There are thousands of female passengers who are coming from Gulf countries to Kerala and going from Kerala to Gulf countries simultaneously. Now, the Air India and other foreign airlines have increased their fares without any valid reason.

Sir, I would like to request the hon. Minister, through you, to take some initiative to reduce this hike in passenger air fare because it is not justifiable.

श्री जगदम्बिका पाल (डुमरियागंज) : उपाध्यक्ष महोदय, मैं आपके माध्यम से सरकार का ध्यान देश की नकदी फसल गन्ने की ओर आकृष्ट करना चाहता हूँ। इंडियन शुगर मिल एसोसिएशन ने पूरे देश में स्वीकार किया है कि साढ़े 14 हजार करोड़ रूपए गन्ना मूल्य बाकी है। खुद आपके तमिलनाडु में किसानों का 1200 करोड़ रूपए बाकी है, कर्नाटक में 1600 करोड़ बाकी है, उत्तर प्रदेश के गन्ना किसानों का 3100 करोड़ रूपए बाकी है। सुगर केन कमीशन ने कहा कि ब्याज दिया जायेगा। आप ब्याज की बात छोड़िए, उन्हें मूलधन नहीं मिल रहा है। वे अपने बच्चों की स्कूल फीस नहीं दे पा रहे हैं, वे बूढ़े मां-बाप की तिमारदारी नहीं कर पा रहे हैं, उनके बेटियों के हाथ पीले नहीं हो रहे हैं। पूरे देश में किसानों के समक्ष बहुत गम्भीर संकट है।

मैं आपके माध्यम से यह चाहता हूँ कि सरकार इस पर रिस्पॉण्ड करे। यह पूरे देश का मामला है।

HON. DEPUTY SPEAKER: Dr. Sanjay Jaiswal, Shri A.T. Nana Patil, Shri Shivkumar Udasi, Dr. Pritam Gopinath Munde and Shri Daddan Mishra are permitted to associate with the issue raised by Shri Jagdambika Pal.

If the House agrees, we can extend the time of Zero Hour by 10 minutes to complete the list. After that, we can take up the Private Members' Business.

SEVERAL HON. MEMBERS: Yes.

HON. DEPUTY SPEAKER: Now, Shri P.K. Biju.

SHRI P.K. BIJU (ALATHUR): Hon. Deputy Speaker, Sir, I would like to raise a very important issue. We have given a proposal for the upgradation of the Oncology Department of the Thrissur Medical College into a Regional Cancer Institute. In the presence of the Health Minister, I would like to urge upon the Government to upgrade the Thrissur Medical College into a Cancer Institute and also give some special support to the Government Medical College.

Sir, around 4,000 to 5,000 patients visit this medical college for their treatment, particularly for radiation treatment for cancer. Otherwise, they have to travel 200 kilometres to Thiruvananthapuram or 200 kilometres to Calicut. So, I would like to urge upon the Government to upgrade the Thrissur Medical College into a Regional Cancer Institute.

HON. DEPUTY SPEAKER: Dr. A. Sampath, Shrimati P.K. Shreemathi Teacher, and Shri P. Karunakaran are permitted to associate with the issue raised by Shri P.K. Biju.

श्री शरद त्रिपाठी (संत कबीर नगर): मैं आपके माध्यम से सरकार का ध्यान 'कौशल विकास योजना' की ओर आकृष्ट कराना चाहूंगा। मैं जिस लोक सभा संसदीय क्षेत्र से चुन कर आया हूँ, अब तक वहां के संत नगर, कबीर नगर, अम्बेडकर नगर, गोरखपुर, महाराजगंज, सिद्धार्थ नगर इत्यादि जनपदों में निर्धारित लक्ष्य से केवल 20 प्रतिशत 'कौशल विकास योजना' का कार्यक्रम चल पा रहा है।

मैं आपके माध्यम से सरकार से आग्रह करना चाहूंगा कि उसमें जो विलम्ब हो रहा है, सरकार उसकी तत्काल मॉनिटरिंग करे कि किस कारण से उसमें विलम्ब हो रहा है और लक्ष्य को पूरा करके, बेरोजगार लोगों को प्रशिक्षित करके, 'कौशल विकास योजना' में उनको स्थान देने की कृपा करें।

श्री सुमेधानन्द सरस्वती (सीकर): माननीय उपाध्यक्ष जी, मैं सीकर, लोक सभा संसदीय क्षेत्र से निर्वाचित हो कर आया हूँ, जो राजस्थान में है। मैं आपके माध्यम से सरकार का ध्यान सीकर ओर दिलाना चाहूंगा। वहां लोग प्याज की खेती करते हैं। वहां लाखों टन प्याज होता है, परन्तु प्याज की सरकारी खरीद नहीं होने के कारण, वहां प्याज 3-4 रुपये किलो के भाव से बिकता है। मेरा भारत सरकार से निवेदन है कि प्याज की सरकारी खरीद की जाये, ताकि किसानों को उचित मूल्य मिल सके और देश के दूसरे भागों में भी लोगों को उचित मूल्य पर प्याज मिल सके। मेरा आपके माध्यम से यही निवेदन है।

श्री दीपेन्द्र सिंह हुड्डा (रोहतक) : माननीय उपाध्यक्ष महोदय, मैं आपके माध्यम से सरकार का ध्यान एफ.सी.आई. द्वारा हरियाणा और पंजाब में गेहूं की खरीद पर रोक लगाने की खबर की तरफ आकर्षित कराना चाहता हूँ। पिछले साल एफ.सी.आई. ने हरियाणा से 80 लाख टन गेहूं की खरीद की थी और इस साल 90 लाख टन गेहूं की खरीद का अनुमान लगाया जा रहा था।

इस दौरान एफ.सी.आई. को लेकर 'शान्ता कुमार कमेटी' का गठन अगस्त में हुआ, जिसने 21 जनवरी को प्रधानमंत्री जी को अपनी रिपोर्ट दी। जिसमें यह कहा गया है कि जो सरप्लस स्टेट्स हैं - हरियाणा और पंजाब, उनसे गेहूं की खरीद न की जाय। उस रिपोर्ट के बाद 18 फरवरी को जनरल मैनेजर, नॉर्थ, एफ.सी.आई., पालीवाल जी का एक लेटर हरियाणा और पंजाब को आया, जिसमें हरियाणा से एफ.सी.आई. द्वारा गेहूं खरीद पर बिल्कुल रोक लगाने की बात कही गयी। पंजाब में एफ.सी.आई. कुल 50 प्रतिशत गेहूं की खरीद करने जा रही है। मैं समझता हूँ कि यह बहुत दुर्भाग्यपूर्ण है क्योंकि उन्होंने देश की फूड सिक्योरिटी बहाल करने का काम कई सालों तक किया है। सरकार इस पर तुरन्त कार्रवाई करे और एफ.सी.आई. हरियाणा के किसान के गेहूं के एक-एक दाने की खरीद करे।

योगी आदित्यनाथ (गोरखपुर): उपाध्यक्ष महोदय, देश के अंदर गोवंश की अत्यन्त ही दयनीय स्थिति है। खासतौर से, इस वर्ष पश्चिमी राजस्थान में बारिश कम हुयी है। जैसलमेर, बाडमेर, जोधपुर आदि में हजारों गोवंश मर रहे हैं।

मेरा आपके माध्यम से भारत सरकार से अनुरोध है कि वहां पर पूर्ववर्ती एन.डी.ए. सरकार ने गोवंश के संरक्षण और संवर्द्धन के लिए काफी योजनायें चलायी थीं, उन योजनाओं को आगे बढ़ाने की आवश्यकता है। पूरे देश में गो संरक्षण, संवर्द्धन और गोवध पर पूर्ण प्रतिबंध लगे, इसके लिए एक कानून भी बनाने की आवश्यकता है।

HON. DEPUTY SPEAKER: Shri Gajendra Singh Shekhawat, Dr. Sanjay Jaiswal, Shri A.T. Nana Patil, Shri Shivkumar Udasi and Shri P.P. Chaudhary are permitted to associate with the issue raised by Yogi Adityanath.

श्री लखन लाल साहू (बिलासपुर): महोदय, मैं छत्तीसगढ़ के बिलासपुर संसदीय क्षेत्र से निर्वाचित हो कर आया हूँ। वहाँ के 'सतनामी समाज' के लोग अनुसूचित जाति वर्ग में आते हैं। पूरे समाज के पूजनीय संत के नाम से 'गुरु घांसीदास सेन्ट्रल यूनिवर्सिटी' की स्थापना वर्ष 2009 में की गई है। विगत एक साल से वहाँ वाइस चान्सलर की नियुक्ति नहीं होने के कारण, वहाँ की पूरी शिक्षा व्यवस्था चरमरा गयी है।

मैं आपके माध्यम से सरकार से आग्रह करना चाहता हूँ कि तुरन्त वाइस चान्सलर की नियुक्ति की जाय।

जिस समय विश्वविद्यालय राज्य सरकार के अधीन संचालित हो रही थी, उस समय समझौता किया गया था, 109 कर्मचारियों को नियमित करने की शर्त रखी गयी थी, उसका पालन न करते हुए, आज भी उन्हें दैनिक वेतनभोगी के रूप में काम पर रखा गया है।

मैं आपके माध्यम से मानव संसाधन विकास मंत्री जी से आग्रह करना चाहता हूँ कि उनको नियमित किया जाए।

श्री शंकर प्रसाद दत्ता (त्रिपुरा पश्चिम): महोदय, सरकार ने एक नई एयर नेवीगेशन सर्विस कार्पोरेशन बनाने के बारे में सोचा है। एयरपोर्ट अथॉरिटी ऑफ इंडिया पार्लियामेंट के एक्ट से बनी है। एयर नेवीगेशन सर्विस कार्पोरेशन बनने से एयरपोर्ट अथॉरिटी ऑफ इंडिया के इम्प्लाइज़ को नुकसान होगा, ऐसी हमारी सोच है। मैं आपके माध्यम से सरकार से विनती करता हूँ कि वह एयरपोर्ट अथॉरिटी ऑफ इंडिया के इम्प्लाइज़ की रक्षा करने के लिए एयरपोर्ट नेवीगेशन कार्पोरेशन बनाने के बारे में दुबारा सोचे।

श्री भैरों प्रसाद मिश्र (बांदा) : उपाध्यक्ष महोदय, मैं आपके माध्यम से एक बहुत ही महत्वपूर्ण बात की ओर ध्यान आकर्षित करना चाहता हूँ। किसानों से प्रति वर्ष फसल का बीमा लिया जाता है। यह बीमा दैवीय आपदाओं जैसे ओला, पाला आदि से उनके नुकसान की भरपाई करता है। अगर 50 प्रतिशत से कम किसी का नुकसान दिखा दिया जाता है तो उसे एक पैसा नहीं मिलता। पाला और ओला एक लाइन से पड़ता है। इसमें एक नियम और है कि तहसील वाइज़ और ब्लॉक वाइज़ गिनती होती है। अगर तहसील में है तो मिलेगा नहीं तो नहीं मिलेगा। ब्लॉक में 50 प्रतिशत है तो मिलेगा। इस नियम को हटाया जाए और सामान्य बीमा की तरह जिसका जितना नुकसान है, उसकी उतनी भरपाई की जाए। माननीय राजनाथ सिंह जी जब कृषि मंत्री थे तब उन्होंने एक नियम बनाया था कि तीन साल का एवरेज दिया जाए।

कुँवर पुष्पेन्द्र सिंह चन्देल (हमीरपुर): उपाध्यक्ष महोदय, मैं उत्तर प्रदेश के हमीरपुर संसदीय क्षेत्र से आता हूँ। मेरा मानना है कि उ.प्र. में सिर्फ एकमात्र मेरा संसदीय क्षेत्र ऐसा होगा जहां से सौ किलोमीटर रेलवे लाइन होने के बावजूद हमीरपुर संसदीय क्षेत्र, जो हमीरपुर जिला मुख्यालय भी है, रेलवे स्टेशन न होकर बगल के कानपुर जनपद में 12 कि.मी. की दूरी पर इंटीरियर में है। वहां रेल मंत्रालय द्वारा बहुत पहले दुर्गा मंदिर का एक सर्वे करवाया गया था। अगर वहां रेलवे स्टेशन बन जाए तो प्रतिमाह पूरे संसदीय क्षेत्र के कम से कम 50-60 हजार लोगों को दिल्ली और कानपुर आने-जाने की ट्रेन की सस्ती सुविधा मिलेगी। वह गरीब क्षेत्र है, लोग सूखे से परेशान हैं। उन्हें ट्रेन की सुविधा मिलने से यातायात का साधन सुगम होने से बुन्देलखण्ड के मजबूर अन्नदाता किसानों का हित होगा और रेलवे की आय भी बढ़ेगी।

श्रीमती रमा देवी (शिवहर): उपाध्यक्ष महोदय, हमारा संसदीय क्षेत्र शिवहर है। मैं कांटी पथ को राष्ट्रीय राजमार्ग घोषित करने के संबंध में बोलना चाहती हूँ। मेरे संसदीय क्षेत्र का जिला आजादी के बाद से आज तक विकास से उपेक्षित रहा है। बड़े ही आश्चर्य के साथ कहना पड़ रहा है कि आज भी इस जिले में कई गांवों के लोग जिला मुख्यालय, शिवहर तथा उत्तर बिहार के मुख्य शहर मुजफ्फरपुर से अलग-थलग पड़े हुए हैं। वहां के लोगों को उपचार हेतु या किसी भी कारण से शहर जाने के लिए लगभग 45 किलोमीटर दूरी तय करनी पड़ती है। वर्षा के दिनों में स्थिति और भी बदतर हो जाती है। शहर से सड़क मार्ग अलग-थलग हो जाने के कारण समुचित उपचार के अभाव में कई जानें चली जाती हैं।

अतः सदन के माध्यम से सरकार से अनुरोध है कि शिवहर जिला व पूर्वी चम्पारण जिले के इस पिछड़े इलाके की जनता की तकलीफ को ध्यान में रखते हुए शिवहर से कांटी, मुजफ्फरपुर वाया मुसहरी बाजार, नरहा पानापुर, राजेपुर नए राष्ट्रीय राजमार्ग के रूट में नई सड़क का निर्माण किया जाए जिससे वहां के लोगों को सुविधा मिलने के साथ-साथ उक्त क्षेत्र का विकास भी संभव हो सके। बहुत-बहुत धन्यवाद।

SHRI KARADI SANGANNA AMARAPPA (KOPPAL): Thank you so much for giving me time to speak on this important topic.

Sir, mining is banned and the matter is *sub-judice* which resulted in lack of coal in the thermal power stations of Bellary, Raichur and also in Chhatisgarh. The production of electricity is adversely affected due to lack of coal. States like Karnataka, Andhra Pradesh, Odisha etc. have acute power shortage. Therefore, I request the Central Government to provide coal to carry on the production of electricity by the aforesaid thermal power stations.

HON. DEPUTY SPEAKER: Shri Shivkumar Udasi is permitted to associate with the matter raised by Shri Karadi Sanganna Amarappa.

श्री लक्ष्मी नारायण यादव (सागर): उपाध्यक्ष महोदय, मेरे क्षेत्र के छह लाख मजदूर भारत सरकार के स्वास्थ्य मंत्रालय के एक आदेश के कारण बेकार होने की स्थिति में आ गए हैं क्योंकि बीडी-सिगार एक्ट के नोटिफिकेशन में जो परिवर्तन किया गया है उससे उद्योग मालिक अपना काम बंद कर रहे हैं और उसके चलते छह लाख मजदूर बेकार हो रहे हैं। मैं भारत सरकार के स्वास्थ्य मंत्री से अनुरोध करूंगा कि इस दिशा में पहल करें और नोटिफिकेशन को वापस लें।

HON. DEPUTY SPEAKER: Now, the House will take up Private Members' Business.

15.41 hrs

MOTION RE: SEVENTH REPORT OF COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

श्री शिवकुमार उदासि (हावेरी) : मैं प्रस्ताव करता हूँ :

" कि यह सभा 11 मार्च, 2015 को सभा में प्रस्तुत गैर-सरकारी सदस्यों के विधेयकों तथा संकल्पों संबंधी समिति के सातवें प्रतिवेदन से सहमत हैं।"

HON. DEPUTY SPEAKER: The question is:

“That this House do agree with the Seventh Report of the Committee on Private members' Bills and Resolutions presented to the House on the 11th March, 2015.”

The motion was adopted.

15.42 hrs

PRIVATE MEMBERS' BILLS - Introduced

**(i) CONSTITUTION (AMENDMENT) BILL, 2014 *
(Amendment of article 1, etc.)**

योगी आदित्यनाथ (गोरखपुर): उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि भारत के संविधान का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

The motion was adopted.

योगी आदित्यनाथ: महोदय, मैं विधेयक पुरःस्थापित करता हूँ।

15.42 ½ hrs

(ii) REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL, 2015*

(Substitution of new section for section 70)

SHRI BAIJAYANT JAY PANDA (KENDRAPARA): Sir, I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951.

HON. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951.”

The motion was adopted.

SHRI BAIJAYANT JAY PANDA: Sir, I introduce the Bill.

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 13.3.2015

HON. DEPUTY SPEAKER: Shri Kalikesh Narayan Singh Deo – not present.

15.43hrs

(iii) OLD AGE PENSION BILL, 2015*

SHRI SANKAR PRASAD DATTA (TRIPURA WEST): I beg to move for leave to introduce a Bill to provide for payment of pension to old age citizens.

HON. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for payment of pension to old age citizens.”

The motion was adopted.

SHRI SANKAR PRASAD DATTA : Sir, I introduce the Bill.

15.43 ½ hrs

(iv) CONSTITUTION (AMENDMENT) BILL, 2015*

(Insertion of new article 21B)

SHRI SANKAR PRASAD DATTA (TRIPURA WEST): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

HON. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

The motion was adopted.

SHRI SANKAR PRASAD DATTA: Sir, I introduce the Bill.

* Published in the Gazette of India, Extraordinary, Part -II, Section-2 dated 13.3.2015

15.44 hrs**(v) INSURANCE AGENTS WELFARE FUND BILL, 2015***

SHRI SANKAR PRASAD DATTA (TRIPURA WEST): I beg to move for leave to introduce a Bill to provide for constitution of the Insurance Agents Welfare Fund for the welfare of insurance agents and for matters connected therewith or incidental thereto.

HON. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for constitution of the Insurance Agents Welfare Fund for the welfare of insurance agents and for matters connected therewith or incidental thereto.”

The motion was adopted.

SHRI SANKAR PRASAD DATTA: Sir, I introduce** the Bill.

15.44 ½ hrs**(vi) CONSTITUTION (AMENDMENT) BILL, 2015***

(Insertion of new article 16A)

SHRI SANKAR PRASAD DATTA (TRIPURA WEST): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

HON. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

The motion was adopted.

SHRI SANKAR PRASAD DATTA: Sir, I introduce the Bill.

* Published in the Gazette of India, Extraordinary, Part -II, Section-2 dated 13.3.2015

** Introduced with the Recommendation of the President

15.45 hrs**(vii) INDIAN PENAL CODE (AMENDMENT) BILL, 2015***
(Substitution of new section for section 272)

डॉ. संजय जायसवाल (पश्चिम चम्पारण) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि भारतीय दंड संहिता, 1860 का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. DEPUTY-SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Indian Penal Code, 1860.”

The motion was adopted.

डॉ. संजय जायसवाल: उपाध्यक्ष महोदय, मैं विधेयक पुरःस्थापित करता हूँ।

15.45 ½ hrs**(viii) FOOD SAFETY AND STANDARDS (AMENDMENT) BILL, 2015***
(Amendment of section 3, etc.).

डॉ. संजय जायसवाल (पश्चिम चम्पारण) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि खाद्य सुरक्षा और मानक अधिनियम, 2006 का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. DEPUTY-SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Food Safety and Standards Act, 2006.”

The motion was adopted.

डॉ. संजय जायसवाल: उपाध्यक्ष महोदय, मैं विधेयक पुरःस्थापित करता हूँ।

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15.46 hrs

(ix) CONSTITUTION (AMENDMENT) BILL, 2015*
(Amendment of articles 123 and 213)

SHRI BHARTRUHARI MAHTAB (CUTTACK): Mr. Deputy-Speaker, Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

HON. DEPUTY-SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

The motion was adopted.

SHRI BHARTRUHARI MAHTAB: Sir, I introduce the Bill.

15.46 ½ hrs

**(x) UNEMPLOYMENT ALLOWANCE FOR GRADUATES LIVING
 BELOW POVERTY LINE BILL, 2015***

श्री महेश गिरी (पूर्वी दिल्ली) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि गरीबी रेखा के नीचे रहने वाले स्नातकों को बेरोजगारी भत्ते का संदाय और तत्संबंधी विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. DEPUTY-SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for payment of unemployment allowance to graduates living below poverty line and for matters connected therewith.”

The motion was adopted.

श्री महेश गिरी: उपाध्यक्ष महोदय, मैं विधेयक पुरःस्थापित करता हूँ।

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15.47 hrs**(xi) PLAY SCHOOLS (REGULATION) BILL, 2015***

श्री महेश गिरी (पूर्वी दिल्ली) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि प्ले स्कूलों के कार्यकरण का विनियमन करने और उससे संसक्त या उसके आनुषंगिक विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. DEPUTY-SPEAKER: The question is:

“That leave be granted to introduce a Bill to regulate the functioning of play schools and for matters connected therewith or incidental thereto.”

The motion was adopted.

श्री महेश गिरी : उपाध्यक्ष महोदय, मैं विधेयक पुरःस्थापित करता हूँ।

15.47 ½ hrs

**(xii) HINDU ADOPTIONS AND MAINTENANCE (AMENDMENT)
BILL, 2015*
(Amendment of section 18).**

श्री सी.आर. पाटील (नवसारी) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि हिन्दू दत्तक और भरण-पोषण अधिनियम, 1956 का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. DEPUTY-SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Hindu Adoptions and Maintenance Act, 1956.”

The motion was adopted.

श्री सी.आर. पाटील: उपाध्यक्ष महोदय, मैं विधेयक पुरःस्थापित करता हूँ।

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15.48 hrs**(xiii) HEALTH INSURANCE SCHEME FOR DISABLED PERSONS BILL, 2015***

श्री पंकज चौधरी (महाराजगंज): उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि निःशक्त व्यक्तियों के लिए स्वास्थ्य बीमा योजना और उससे संबंधित या उसके आनुषंगिक विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. DEPUTY-SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for a health insurance scheme for disabled persons and for matters connected therewith or incidental thereto.”

The motion was adopted.

श्री पंकज चौधरी: उपाध्यक्ष महोदय, मैं विधेयक पुरःस्थापित करता हूँ।

15.48 ½ hrs**(xiv) PROHIBITION ON FORCED RELIGIOUS CONVERSION BILL, 2015***

श्री ए.टी.नाना पाटील (जलगाँव) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि बलात्, प्रलोभन या कपटपूर्ण उपायों के इस्तेमाल से धर्म संपरिवर्तन का प्रतिषेध करने तथा उससे संबंधित या उसके आनुषंगिक विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. DEPUTY-SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for prohibition on religious conversion by use of force, allurement or fraudulent means and for matters connected therewith.”

The motion was adopted.

श्री ए.टी.नाना पाटील: उपाध्यक्ष महोदय, मैं विधेयक पुरःस्थापित करता हूँ।

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15.49 hrs**(xv) UNIVERSAL PAYMENT OF DEARNESS ALLOWANCE
BILL, 2015***

श्री ए.टी.नाना पाटील (जलगाँव) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि उन सभी व्यक्तियों को महंगाई भत्ता का संदाय, जिन्हें महंगाई भत्ते का संदाय नहीं किया जा रहा है तथा जिनकी वार्षिक आय सभी स्रोतों से प्रति वर्ष पांच लाख रुपए से अनधिक है, तथा उससे संबंधित विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. DEPUTY-SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for payment of dearness allowance to all persons who are not being paid dearness allowance and whose annual income from all sources does not exceed rupees five lakh per annum and for matters connected therewith.”

The motion was adopted.

श्री ए.टी.नाना पाटील: उपाध्यक्ष महोदय, मैं विधेयक पुरःस्थापित** करता हूँ।

15.49 ½ hrs**(xvi) NAXAL AFFECTED STATES DEVELOPMENT COUNCIL
BILL, 2015***

श्री ए.टी.नाना पाटील (जलगाँव) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि नक्सल प्रभावित राज्यों के संतुलित और समग्र विकास के लिए विकास योजनाएँ और स्कीमें तैयार करने और उनके कार्यान्वयन को मॉनीटर करने के लिए नक्सल प्रभावित राज्य विकास परिषद् के नाम से एक परिषद् का गठन करने तथा उससे संसक्त विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. DEPUTY-SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for the constitution of a Council to be known as the Naxal Affected States

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** Introduced with the recommendation of the President.

Development Council to formulate and monitor implementation of development plans and schemes for balanced and all-round development of naxal affected States and for matters connected therewith.”

The motion was adopted.

श्री ए.टी.नाना पाटील: उपाध्यक्ष महोदय, मैं विधेयक पुरःस्थापित करता हूँ।

15.50 hrs

(xvii) CONSTITUTION (AMENDMENT) BILL, 2015*
(Amendment of article 24).

श्री ए.टी.नाना पाटील (जलगाँव) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि भारत के संविधान का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. DEPUTY-SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

The motion was adopted.

श्री ए.टी.नाना पाटील: उपाध्यक्ष महोदय, मैं विधेयक पुरःस्थापित करता हूँ।

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15.50 ½ hrs**(xviii) TOURISM PROMOTION CORPORATION OF INDIA BILL, 2015***

श्री निशिकान्त दुबे (गोड्डा) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि देश में पर्यटन का संवर्धन और विकास करने के लिए भारतीय पर्यटन संवर्धन निगम की स्थापना करने तथा उससे संबंधित विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. DEPUTY-SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for establishment of a Tourism Promotion Corporation of India to promote and develop tourism in the country and for matters connected therewith.”

The motion was adopted.

श्री निशिकान्त दुबे : उपाध्यक्ष महोदय, मैं विधेयक पुरःस्थापित करता हूँ।

15.51 hrs**(xix) MAINTENANCE OF PUBLIC CLEANLINESS AND WASTE MANAGEMENT BILL, 2015***

डॉ. किरिट पी. सोलंकी (अहमदाबाद) : माननीय उपाध्यक्ष जी, मैं प्रस्ताव करता हूँ कि सार्वजनिक साफ-सफाई को बनाए रखने से संबंधित मानकों को विहित करके तथा कर्तव्यों का निर्धारण करके घरेलू अपशिष्ट के समुचित प्रबंध और उससे संबंधित और उसके आनुषंगिक विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for proper handling and disposal of household waste by prescribing norms and fixing duties on citizens with regard to maintenance of public cleanliness and for matters connected therewith and incidental thereto.”

The motion was adopted.

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डॉ. किरिट पी. सोलंकी: माननीय उपाध्यक्ष जी, मैं विधेयक पुरःस्थापित करता हूँ।

15.51 ½ hrs

(xx) +-THE DOMESTIC WORKERS (DECENT WORKING CONDITIONS) BILL, 2015*

डॉ. किरिट पी. सोलंकी (अहमदाबाद): माननीय उपाध्यक्ष जी, मैं प्रस्ताव करता हूँ कि घरेलू कर्मकारों के लिए शिष्ट कार्य दशाओं और सेवा निबंधनों का विनियमन तथा तत्संबंधी विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for decent working conditions for, and regulation of terms of service of, domestic workers and for matters connected therewith.”

The motion was adopted.

डॉ. किरिट पी. सोलंकी: माननीय उपाध्यक्ष जी, मैं विधेयक पुरःस्थापित करता हूँ।

15.52 hrs

(xxi) CONSTITUTION (AMENDMENT) BILL, 2015*
(Insertion of new Article 371 CA)

DR. THOKCHOM MEINYA (INNER MANIPUR): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

HON. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

The motion was adopted.

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DR. THOKCHOM MEINYA: I introduce the Bill.

15.52 ½ hrs

**(xxii) SPECIAL FINANCIAL ASSISTANCE TO THE STATE
OF BIHAR BILL, 2015***

श्री ओम प्रकाश यादव (सीवान): माननीय उपाध्यक्ष जी, माननीय उपाध्यक्ष जी, मैं प्रस्ताव करता हूँ कि अनुसूचित जातियों, अनुसूचित जनजातियों और अन्य पिछड़े वर्गों के लोगों के कल्याण को बढ़ावा देने के प्रयोजनार्थ तथा इसके संसाधनों के विकास, विदोहन और समुचित उपयोग के लिए बिहार राज्य को विशेष वित्तीय सहायता का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for special financial assistance to the State of Bihar for the purpose of promoting the welfare of Scheduled Castes, Scheduled Tribes and Other Backward Sections of people and for the development, exploitation and proper utilization of its resources.”

The motion was adopted.

श्री ओम प्रकाश यादव: माननीय उपाध्यक्ष जी, मैं विधेयक पुरःस्थापित** करता हूँ।

15.53 hrs

**(xxiii) THE PALLIATIVE CARE (EDUCATION AND TRAINING)
BILL, 2015***

श्री ओम प्रकाश यादव (सीवान) : माननीय उपाध्यक्ष जी, मैं प्रस्ताव करता हूँ कि देश की स्वास्थ्य देखरेख प्रणाली के अभिन्न अंग के रूप में उपशामक देखरेख को मान्यता, आयुर्विज्ञान महाविद्यालयों और संस्थाओं में उपशामक देखरेख में शिक्षा और प्रशिक्षण, चिकित्सालयों में उपचार सुविधाएं तथा उससे संबंधित मामलों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

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** Introduced with the Recommendation of the President.

HON. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for recognition of palliative care as an integral part of health care system of the country, education and training in palliative care in medical colleges and institutions, treatment facilities in hospitals and for matters connected therewith.”

The motion was adopted.

श्री ओम प्रकाश यादव: माननीय उपाध्यक्ष जी, मैं विधेयक पुरःस्थापित करता हूँ।

15.53 ½ hrs

(xxiv) SLUMS AND JHUGGI JHOPRI AREA CLEARANCE BILL, 2015*

श्री ओम प्रकाश यादव (सीवान) : माननीय उपाध्यक्ष जी, मैं प्रस्ताव करता हूँ कि झुग्गी-झोंपड़ी बस्तियों और मलिन बस्ती क्षेत्रों के उन्मूलन और तत्संबंधी विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for clearance of Jhuggi-Jhopri clusters and slum areas and for matters connected therewith.”

The motion was adopted.

श्री ओम प्रकाश यादव: माननीय उपाध्यक्ष जी, मैं विधेयक पुरःस्थापित करता हूँ।

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15.54hrs**(xxv) CONSTITUTION (AMENDMENT) BILL, 2015***
(Insertion of new article 279A)

श्री ओम प्रकाश यादव (सीवान) : माननीय उपाध्यक्ष जी, मैं प्रस्ताव करता हूँ कि भारत के संविधान का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

The motion was adopted.

श्री ओम प्रकाश यादव: माननीय उपाध्यक्ष जी, मैं विधेयक पुरःस्थापित करता हूँ।

HON. DEPUTY SPEAKER: Shri Kalikesh Narayan Singh Deo – Not present.

15.54 ½ hrs**(xxvi) CONSTITUTION (SCHEDULED TRIBES) ORDER (AMENDMENT)**
BILL, 2015*
(Amendment of the Schedule)

SHRI P. KARUNAKARAN (KASARGOD): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution (Scheduled Tribes) Order, 1950.

HON. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Constitution (Scheduled Tribes) Order, 1950.”

The motion was adopted.

SHRI P. KARUNAKARAN: I introduce the Bill.

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15.55 hrs**(xxvii) TAILORING WORKERS (WELFARE) BILL, 2015***

SHRI P. KARUNAKARAN (KASARGOD): Sir, I beg to move for leave to introduce a Bill to provide for certain welfare measures for tailoring workers and for matters connected therewith or incidental thereto.

HON. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for certain welfare measures for tailoring workers and for matters connected therewith or incidental thereto.”

The motion was adopted.

SHRI P. KARUNAKARAN : I introduce the Bill.

15.55 ½ hrs**(xxviii) SPECIAL FINANCIAL ASSISTANCE TO THE STATE OF JHARKHAND BILL, 2015***

श्री सुनील कुमार सिंह (चतरा) : महोदय, मैं प्रस्ताव करता हूँ कि अनुसूचित जातियों, अनुसूचित जनजातियों और अन्य पिछड़े वर्गों के लोगों के कल्याण को बढ़ावा देने के प्रयोजनार्थ तथा इसके संसाधनों के विकास, दोहन और समुचित उपयोग के लिए झारखण्ड राज्य को विशेष वित्तीय सहायता का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for special financial assistance to the State of Jharkhand for the purpose of promoting the welfare of the Scheduled Castes, the Scheduled Tribes and the Other Backward Classes of citizens and for the development, exploitation and proper utilization of its resources.”

* Published in the Gazette of India, Extraordinary, Part -II, Section2, dated 13.3.2015

The motion was adopted.

श्री सुनील कुमार सिंह: महोदय, मैं विधेयक पुरःस्थापित** करता हूँ।

15.56 hrs

(xxix) ORPHAN CHILD (WELFARE) BILL, 2015*

श्री प्रहलाद सिंह पटेल (दमोह) : महोदय, मैं प्रस्ताव करता हूँ कि अनाथ बालकों के कल्याण तथा उससे संबंधित विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for welfare of orphan children and for matters connected therewith.”

The motion was adopted.

श्री प्रहलाद सिंह पटेल: महोदय, मैं विधेयक पुरःस्थापित करता हूँ।

15.56 ½ hrs

(xxx) PRIVATE VEHICLES (EXEMPTION FROM TOLL) BILL, 2015*

श्री प्रहलाद सिंह पटेल (दमोह) : महोदय, मैं प्रस्ताव करता हूँ कि प्राइवेट यानों के स्वामियों को राष्ट्रीय राजमार्गों पर पथकर का संदोय करने से छूट प्रदान करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

** Introduced with the Recommendation of the President.

* Published in the Gazette of India, Extraordinary, Part -II, Section2, dated 13.3.2015

HON. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill to exempt owners of private vehicles from payment of toll on national highways.”

The motion was adopted.

श्री प्रहलाद सिंह पटेल : महोदय, मैं विधेयक पुरःस्थापित करता हूँ।

15.57 hrs

**(xxxix) TELEVISION BROADCASTING COMPANIES
(REGULATION) BILL, 2015***

श्री प्रहलाद सिंह पटेल (दमोह) : महोदय, मैं प्रस्ताव करता हूँ कि टेलीविजन ब्रॉडकास्टिंग कंपनियों द्वारा ब्रॉडकास्टिंग चैनलों को बंद किए जाने तथा उससे संबंधित विषयों का विनियमन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill to regulate closing down of broadcasting channels by television broadcasting companies and for matters connected therewith.”

The motion was adopted.

श्री प्रहलाद सिंह पटेल: महोदय, मैं विधेयक पुरःस्थापित करता हूँ।

* Published in the Gazette of India, Extraordinary, Part -II, Section2, dated 13.3.2015

15.57 ½ hrs**(xxxii) INDIAN PENAL CODE (AMENDMENT) BILL, 2015*
(Amendment of Section 376)**

श्री प्रहलाद सिंह पटेल (दमोह) : महोदय, मैं प्रस्ताव करता हूँ कि भारतीय दंड संहिता, 1860 का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Indian Penal Code, 1860.”

The motion was adopted.

श्री प्रहलाद सिंह पटेल: महोदय, मैं विधेयक को पुरःस्थापित करता हूँ।

15.58hrs**(xxxiii) NATIONAL COMMISSION FOR STUDENTS BILL, 2015***

DR. A. SAMPATH (ATTINGAL): I beg to move for leave to introduce a Bill to provide for constitution of a National Commission for Students and for matters connected therewith or incidental thereto.

HON. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for constitution of a National Commission for Students and for matters connected therewith or incidental thereto.”

The motion was adopted.

DR. A. SAMPATH: I introduce ** the Bill.

* Published in the Gazette of India, Extraordinary, Part -II, Section2, dated 13.3.2015

** Introduced with the Recommendation of the President.

15.58 ½ hrs

(xxxiv) INDIAN PENAL CODE (AMENDMENT) BILL, 2015*
(Amendment of Section 375)

श्री जगदम्बिका पाल (डुमरियागंज): महोदय, मैं प्रस्ताव करता हूँ कि भारतीय दंड संहिता, 1860 का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Indian Penal Code, 1860.”

The motion was adopted.

श्री जगदम्बिका पाल: महोदय, मैं विधेयक पुरःस्थापित करता हूँ।

15.59 hrs

(xxxv) INFORMATION TECHNOLOGY (AMENDMENT) BILL, 2015*
(Amendment of Section 66A)

श्री जगदम्बिका पाल (डुमरियागंज): महोदय, मैं प्रस्ताव करता हूँ कि सूचना प्रौद्योगिकी अधिनियम, 2000 का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Information Technology Act, 2000.”

The motion was adopted.

श्री जगदम्बिका पाल: महोदय, मैं विधेयक पुरःस्थापित करता हूँ।

* Published in the Gazette of India, Extraordinary, Part -II, Section2, dated 13.3.2015

15.59 ½ hrs**(xxxvi) GAZETTED OFFICERS OF CENTRAL GOVERNMENT
(COMPULSORY MILIATRY TRAINING) BILL, 2015***

MAJ. GEN. (RETD.) B.C. KHANDURI, AVSM (GARHWAL): I beg to move for leave to introduce a Bill to provide for compulsory military training for all able-bodied gazetted officers of the Central Government and for matters connected therewith.

HON. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for compulsory military training for all able-bodied gazetted officers of the Central Government and for matters connected therewith.”

The motion was adopted.

MAJ. GEN. (RETD.) B.C. KHANDURI, AVSM: I introduce the Bill.

16.00 hrs**(xxxvii) PROVISION OF SOCIAL SECURITY TO SENIOR CITIZENS
BILL, 2015***

श्री जनार्दन सिंह सीग्रीवाल (महाराजगंज) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि वरिष्ठ नागरिकों के लिए सामाजिक सुरक्षा और उससे संबंधित और आनुषंगिक विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for social security to senior citizens and for matters connected therewith or incidental thereto.”

The motion was adopted.

* Published in the Gazette of India, Extraordinary, Part -II, Section2, dated 13.3.2015

श्री जनार्दन सिंह सीग्रीवाल: उपाध्यक्ष महोदय, मैं विधेयक पुरःस्थापित करता हूं।

16.0 ½ hrs

(xxxviii) RURAL LABOUR WELFARE FUND BILL, 2015*

श्री जनार्दन सिंह सीग्रीवाल (महाराजगंज) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूं कि कृषि तथा अन्य ग्रामीण उपजीविकाओं में नियोजित श्रमिकों के कल्याण के लिए एक ग्रामीण श्रमिक कल्याण निधि का गठन करने और उससे संसक्त विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for the constitution of a rural labour welfare fund for the welfare of the rural labour employed in the agriculture and other rural occupations and for matters connected therewith.”

The motion was adopted.

श्री जनार्दन सिंह सीग्रीवाल: उपाध्यक्ष महोदय, मैं विधेयक पुरःस्थापित करता हूं।

16.01 hrs

(xxxix) ELECTRICITY (AMENDMENT) BILL, 2015*
(Amendment of Section 135)

SHRI FEROZE VARUN GANDHI (SULTANPUR): I beg to move for leave to introduce a Bill further to amend the Electricity Act, 2003.

HON. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Electricity Act, 2003.”

The motion was adopted.

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SHRI FEROZE VARUN GANDHI: I introduce the Bill.

16.01 ½ hrs

(xl) CONSTITUTION (AMENDMENT) BILL, 2015*
(Insertion of new Article 220A)

SHRI P.P. CHAUDHARY (PALI): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

HON. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

The motion was adopted.

SHRI P.P. CHAUDHARY: I introduce the Bill.

16.02 hrs

(xli) CONSTITUTION (AMENDMENT) BILL, 2015 *
(Amendment of Article 124)

SHRI P.P. CHAUDHARY (PALI): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

HON. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

The motion was adopted.

SHRI P.P. CHAUDHARY: I introduce the Bill.

* Published in the Gazette of India, Extraordinary, Part -II, Section2, dated 13.3.2015

16.03 hrs**SENIOR CITIZENS (PROVISION OF GERIATRIC AND DEMENTIA CARE) BILL, 2014 – Contd.**

HON. DEPUTY SPEAKER: Before we take up the Provision of Geriatric and Dementia Care Bill, 2014 for discussion, I want to inform the House that two hours time allotted for discussion on this Bill is almost over. As there are six more Members to take part in the discussion, we have to extend the time for further discussion on the Bill. If the House agrees, the time for discussion on the Bill may be extended by one hour. Now Shri C.R.Chaudhary may continue.

श्री सी.आर.चौधरी (नागौर) : उपाध्यक्ष जी, आपने मुझे बोलने का अवसर दिया है, इसके लिए मैं आपको हृदय से धन्यवाद देता हूँ। माननीय भृतहरि महताब द्वारा यह बिल लाया गया है - वरिष्ठ नागरिक (जरारोग और डिमेंशिया देख-रेख का उपबंध) विधेयक, 2014, मैं इस बिल के समर्थन में बोलने के लिए खड़ा हुआ हूँ। वास्तविकता यह है कि देश में 10 करोड़ लोग 60 साल से ज्यादा की आयु के हैं। उसमें एक करोड़ लोग करीब 80 वर्ष की आयु पूरी कर चुके हैं। उनकी पूरी तरह से देख-रेख की जरूरत है, इमोशनल अटैचमेंट की उन्हें जरूरत है। यह जो बिल लाया गया है, इसमें बहुत अच्छे प्रोविजन दिए गए हैं कि किस प्रकार से उनकी केयर की जाएगी, विशेषकर जो लोग जरारोग और डिमेंशिया बीमारी से ग्रस्त हो जाते हैं, जिनकी यादाश्त चली जाती है और वे बातें भूल जाते हैं। उनकी केयर करने के लिए आप जो बिल लाए हैं, यह बहुत अच्छा बिल है और विद्वान सांसद द्वारा पेश किया गया है, जिसका हम समर्थन करते हैं।

16.04 hrs**(Shri Hukum Singh in the Chair)**

मैं इस बिल के बारे में तीन-चार बातें बताना चाहता हूँ। पहली बात यह है कि ऐसे जो लोग हैं, जैसा हुक्मदेव नारायण यादव जी ने बताया था कि वृद्ध व्यक्ति राष्ट्र की धरोहर हैं और इस धरोहर को सम्भालने की जरूरत है। मैं भी उनमें से एक हूँ और वरिष्ठ नागरिक की कैटेगरी में आता हूँ। मैं महताब जी का धन्यवाद करता हूँ कि वे यह बिल ले कर आए हैं। मैं अर्ज कर रहा हूँ कि इस धरोहर को सम्भालने की जिम्मेदारी हमारे बच्चों की है। दूसरी जिम्मेदारी सरकार की है और तीसरी जिम्मेदारी सोसायटी की है।

पहली जिम्मेदारी उनके स्वयं के बच्चों की है, जिन्हें उन्होंने अपने जीवनकाल में बड़ा किया है। उन लोगों की काम करने की जब तक उम्र थी, तब तक काम करके उन्होंने अपने बच्चों को बड़ा किया है। सबसे पहली जिम्मेदारी उनके अपने बच्चों की बनती है। बच्चों को शिक्षित भी करना पड़ेगा। चूंकि बच्चे वृद्ध व्यक्तियों की केयर नहीं कर रहे हैं, इस कारण से भारत सरकार द्वारा इस बारे में एक्ट भी पास किया गया

है कि यदि घरवाले अपने परिवार के वृद्ध व्यक्तियों की सेवा नहीं कर पा रहे हैं, तो उनके लिए पाबंदी का उस एक्ट में प्रावधान किया है। मैं एक बात कहना चाहता हूँ। मैं एक फंक्शन के सिलसिले में यूनीवर्सिटी गया था। उस फंक्शन में मैंने विद्यार्थियों को एक किस्सा सुनाया था। वह किस्सा बहुत स्टीक है। एक गांव में एक परिवार रहता था। उस परिवार का मुखिया शहर में अधिकारी बन गया और वह अपने परिवार के साथ शहर में रहने लगा। उस व्यक्ति के पिताजी वृद्ध थे, जिन्हें वे अपने साथ ले गया था। कुछ दिनों तक तो डाइनिंग टेबल पर सभी साथ में खाना खाते थे। लेकिन बाद में एक दिन उसके पिताजी के हाथ से कांच का गिलास टूट गया। इस कारण उनकी पुत्र वधु नाराज हो गई। उसने अपने पिताजी को छोटी-सी कोठरी में सोने की व्यवस्था की थी, उसी में उनका खाना दिया जाने लगा। गलती से शीशे का बर्तन टूट गया था, इसलिए उन्हें बाद में लकड़ी के कटोरे में खाना दिया जाने लगा। एक दिन उसी व्यक्ति का छोटा बच्चा एक लकड़ी के टुकड़े के साथ कुछ कारीगरी कर रहा था। तब उस व्यक्ति ने अपने बच्चे को पूछा कि तुम क्या कर रहे हो, तो उसने कहा कि मैं आपके लिए लकड़ी का कटोरा बना रहा हूँ जो आपने मेरे दादाजी के लिए बनाया है। मैं अभी से आपके लिए बना रहा हूँ ताकि आपको भी इसी प्रकार से भोजन दिया करूँगा। इस प्रकार से बच्चों को ट्रेनिंग देने की जरूरत है। इसी स्टेज पर बच्चों को बताने की जरूरत है कि बच्चों के मन में अपने माता-पिता के लिए आदर भाव का होना बहुत जरूरी है। **They should have a high regard for their parents.** अन्यथा हमारा जो सिस्टम है, जो हमारी भारतीय संस्कृति है, जिसमें अपने पेरेंट्स को सबसे ज्यादा अच्छा माना जाता है, उसमें हास हो जाएगा। सबसे पहली ड्यूटी बच्चों की है कि वे अपने पेरेंट्स की, चाहे वे डिमेंशिया या अन्य किसी बीमारी से प्रभावित हों, केयर करें।

दूसरी जिम्मेदारी सरकार की है, माननीय स्वास्थ्य मंत्री जी यहां बैठे हैं। महताब साहब ने बहुत अच्छे प्रोजेक्ट्स दिए हैं। **But I will go further in detail.** आपने कहा है कि हर जिला मुख्यालय पर एक जेरियाट्रिक यूनिट हो या डिमेंशिया पेशेंट्स के केयर के लिए यूनिट होनी चाहिए। हाल ही में एक सर्वे हुआ था, जिसमें ऐसे वृद्ध व्यक्तियों पर जब सर्वे किया गया तो उनका कहना था कि आस-पास दो-तीन किलोमीटर में कोई हॉस्पिटल नहीं है और अगर सब-डिवीजन लेवल पर किसी हॉस्पिटल में जाते हैं तो वहां इस प्रकार की कोई जेरियाट्रिक यूनिट नहीं है। वहां डिमेंशिया का ट्रीट करने के लिए कोई डाक्टर या मेडिकल एक्सपर्ट्स नहीं हैं। मेरा निवेदन है कि इसको पीएचसी नहीं तो सीएचसी लेवल पर यह व्यवस्था की जानी चाहिए कि वहां पर ऐसे मेडिकल ऑफिसर हों, जिनको यह ज्ञान हो कि **how to deal with these patients.** पीएचसी लेवल पर भी मेडिसिन की व्यवस्था होनी चाहिए ताकि वृद्ध व्यक्तियों को किसी प्रकार की कठिनाई न हो। हमें इसके लिए कैपेसिटी बिल्डिंग करनी होगी। माननीय हेल्थ मिनिस्टर जी से

मेरा निवेदन है कि for capacity building, I would request the hon. Health Minister to kindly keep such courses in the graduate level. एमबीबीएस की पढ़ाई में इस तरह के कोर्सेज रखे जाएं ताकि ग्रेजुएशन करने वाले बच्चे जो डाक्टर बनने वाले हैं, इसके बारे में अच्छी जानकारी रखें। इसी प्रकार से नर्सिंग कॉलेजेज या सेन्टर्स में भी उनको अच्छे ढंग से ट्रेनिंग दी जानी चाहिए। तीसरे, जो कम्युनिटी हेल्थ वर्कर्स हैं, जैसे आशा वर्कर्स हैं, कैपेसिटी बिल्डिंग करके उनको इस तरह से तैयार किया जाना चाहिए so they can handle these old persons having dementia or other diseases. इससे उनकी अच्छी देखभाल हो जाएगी। मैं स्वास्थ्य मंत्री जी से यही निवेदन करूंगा। गांव में कोई डिलीवरी का केस होता है तो आशा वर्कर्स उनको तुरंत ले जाते हैं। Why do you not make such arrangements for the senior citizens also? कोई भी वर्कर हो, कोई भी अटेंडेंट हो, whoever is the health worker, he requires money.

मैं आपको सर्वे के बारे में बताऊंगा। अभी वित्त मंत्री जी ने अपने बजट में फैक्ट्स और फिगरर्स का उल्लेख करते हुए बताया था कि एक करोड़ ऐसे वृद्ध लोग हैं, जिनकी उम्र 80 साल और उससे ज्यादा है। इनमें से भी ज्यादातर बीपीएल परिवारों से हैं, जिनकी इनकम कम है, डाउन ट्रोड्स हैं। इसलिए ऐसे लोगों के लिए सरकार की तरफ से कुछ प्रावधान किया जाना चाहिए। जैसे उन्हें अस्पताल तक पहुंचाना, उनके अटेंडेंट का खर्चा देने के लिए there should be some provision so that they can be taken care of well. बिना पैसे के और खर्चे के कोई भी आदमी सर्वाइव नहीं कर सकता। जब बच्चे ही अपने बुजुर्गों को नहीं सम्भाल पा रहे हैं, तो यह ड्यूटी सरकार की बनती है कि वह उनकी सहायता करे। इसलिए कैपेसिटी बिल्डिंग में यह इनकारपोरेट किया जाए। जो सीनियर सिटीजंस हैं या ज्यादा वृद्ध हैं या डिमेनशिया और जियारिटिक के मरीज हैं, उनके लिए स्पेशल पैकेज की व्यवस्था की जानी चाहिए।

मैं महताब जी की इस बात से सहमत हूँ कि हर जिले में मेडिकल कालेज होने चाहिए। अभी देखा जाए तो स्टेट में गिने-चुने ही मेडिकल कालेजेज को ही रखा है, लेकिन मैं हेल्थ मिनिस्टर जी से निवेदन करूंगा कि हर स्टेट में जो सरकारी मेडिकल कालेज हैं, उनमें स्पेशियली जियारिटिक के और डिमेनशिया वगैरह के पेशेंट्स को डील करने के लिए स्पेशल केयर यूनिट होनी चाहिए, वाडर्स होने चाहिए, ताकि वहां पर उन्हें हैंडल किया जा सके। यदि मंत्री जी और हेल्थ डिपार्टमेंट इस पर अच्छी तरह से ध्यान देगा तो इन लोगों को सुविधा मिलेगी।

मैं एनडीए सरकार को धन्यवाद देना चाहता हूँ, यह मैं इसलिए कह रहा हूँ कि एनडीए सरकार को ही इसके लिए धन्यवाद दिया जाएगा, क्योंकि जब अटल बिहारी वाजपेयी जी प्रधान मंत्री थे तो 1 जनवरी,

1999 को नेशनल पालिसी फार ओल्डर पीपल आई थी। उसमें भी वृद्ध व्यक्तियों को क्लासिफाई किया गया था, **who will be known as elderly.** इसी प्रकार से जिनकी उम्र 60 साल बताई गई थी, उनकी केयर करने के लिए नेशनल पालिसी बनाई गई थी। मैं वर्तमान प्रधान मंत्री मोदी जी को और वित्त मंत्री जी को भी धन्यवाद देना चाहूंगा कि उन्होंने इस बार के बजट में कई अच्छे प्रावधान किए हैं। सीनियर सिटीजंस के लिए ओल्ड एज पेंशन आदि जो प्रोविजन किए हैं, काफी अच्छी बात है। इसी प्रकार उनके लिए केयर होम्ज़ की व्यवस्था के लिए 300 करोड़ रुपए से अधिका का प्रावधान बजट में किया है। इस तरह देखा जाए कि एनडीए सरकार जब-जब आई, उसने हमेशा सीनियर सिटीजंस की केयर की है। **This is all about the health Department. The Government should do something for them.**

The third responsibility lies on the society also. यदि कोई वृद्ध व्यक्ति है, यदि उसके घरवाले केयर नहीं करेंगे, सरकार नहीं करेगी तो सोसाइटी भी नहीं कर सकेगी। मैं कहना चाहूंगा कि कम्युनिटी लीडर्स को भी इसके लिए केपेसिटी बिल्डिंग करनी पड़ेगी कि उन्हें वृद्धों की केयर करनी चाहिए। हालांकि मैंने देखा है कि जनप्रतिनिधि जब भी ऐसा कोई मौका आया है हम सब इसमें इन्वॉल्व होते हैं। फिर भी हमें सोसाइटी के ज्यादा से ज्यादा लोगों कि इसमें इन्वॉल्व करना है। इस मामले में एनजीओज़ की भी ड्यूटी बनती है। एनजीओज़ को सरकार के अलग-अलग विभागों की तरफ से काफी पैसा मिलता है। इसलिए उनकी ड्यूटी है कि वे इन लोगों के लिए चाहे डे केयर होम्ज़ चलाएं या मोबाइल यूनिट चलाएं। मैंने कोचीन आदि जगह में देखा है कि वहां काफी अच्छी मोबाइल यूनिट्स चल रही हैं, जो हर व्यक्ति के लिए काम करती है। वृद्ध व्यक्तियों के लिए जो ओल्ड एज होम्ज़ बने हुए हैं या डे केयर हैं, इनके लिए सोसाइटी को काफी काम करना पड़ेगा।

व्यक्ति अपने तक ही सोचता है। मैं एक बात बताता हूं कि एक बार एक मछली की बेबी ने मछली से पूछा कि **why do we live only in water?** तो मछली ने जवाब दिया कि **it is because earth is meant for selfish not for fish.** यानि मछलियों के लिए जमीन नहीं है। मैं सोसाइटी के सभी लोगों से इस सदन की मार्फत निवेदन करना चाहता हूं कि जो वृद्ध हैं, उनकी केयर करें। यहां तक कि उनके बच्चों को भी समझा-बुझाकर वृद्धों की केयर के लिए उन्हें प्रोत्साहित करें, खासकर जियारिटिक और डिमेनशिया के मरीजों की। यह जो बिल लाया गया है, यह स्वागत योग्य है।

इस बिल के अधिकतर प्रावधानों को हमारी सरकार वैसे ही किसी ने किसी रूप में चाहे वृद्धावस्था पेंशन हो, चाहे हेल्थ डिपार्टमेंट के मार्फत हो, चाहे ओल्ड एज पॉलिसी हो, चाहे प्रधानमंत्री बीमा योजना हो,

इस प्रकार से किसी न किसी योजना के तहत प्रावधान रखा गया है और मैं समझता हूँ कि हमारी सरकार वृद्ध व्यक्तियों के लिए काफी काम कर रही है। इसलिए मैं समझता हूँ कि महताब जी को अपने बिल पर ज्यादा जोर लगाने की जरूरत नहीं पड़ेगी। सरकार वैसे भी आपकी बात को मान रही है। हमारा कोई सहयोगी, बैस्ट पार्लियामेंटेरियन और बैस्ट डिबेटर यदि कोई बात करता है तो उस बात पर सरकार भी पूरी तवज्जो देती है। इसलिए मैं सरकार से अनुरोध करूँगा कि माननीय सदस्य को प्राइवेट बिल लाने की आवश्यकता ही न पड़े सरकार को स्वयं ही यह करना चाहिए। मैं अपनी सरकार से आशा करता हूँ कि वह सौ प्रतिशत वृद्ध व्यक्तियों की इस बात पर ध्यान देगी। धन्यवाद।

*SHRIMATI P.K.SREEMATHI TEACHER (KANNUR): Since this is a most touching subject, I think it would be appropriate for me to speak in my mother tongue, Malayalam. The bill gives importance to geriatric and dementia care. This bill has been very appropriately introduced in the House by Shri Bhartruhari Mahtab and I congratulate him.

Geriatric care is a widely discussed subject in our country. The subject is also becoming a great challenge for our society. Today across the country we are discussing how we can meet this challenge in the best possible manner. The subject has come up before the House, at this very opportune moment. Pain and palliative care is also a related subject. Shri Bhartruhari Mahtab has included pain and palliative care with geriatric care, under this comprehensive bill. The Health Minister, is also present in this House, I would like to request him that this private member bill should be introduced as a Government bill, and passed in this House, so that we can have a legislation that will take care of the welfare of the aging and suffering citizens of our country.

Two sections of our country, deserve utmost consideration. One is our children, and the other is our aging generation. Both need care affection, love and protection. All of us will eventually age. But in earlier times, there was the joint family system and all over the country the trend now is to become nuclear families. No one has time, for any one. The younger generation will be busy in their own affairs. Therefore, there is no one to take care of the elders. And if the aged are afflicted with Alzheimer's or Parkinson, diabetes or related ailments, then the treatment they get is worse than that meted out to animals. This is a harsh reality. The aged are chained to the bed, when others go out to work. There is a law that protects the dignity of the aged. Senior citizen's protection act is there. But atrocities against the aged are perpetrated in secrecy. Some of the aged are blind, some have amputated feet and cannot move.

* English translation of the speech originally delivered in Malayalam.

No one is there, to administer them medicines or give them food. But more often it is not only time but the mindset for serving the elders that is lacking.

Recently, I saw an extremely aged person. who was a widower, and his son and daughter in law were working. If the husband dies, the wife can somehow survive, but husbands are helpless without the support of their wives.

So these helpless loners suffer isolation, undergo depression, and some are even driven to take the extreme step of committing suicide.

Sir, in developed countries, and socialist countries, the consideration they show to their children is also extended to the aged.

These countries, give, food, entertainment facilities, and medical and social support to the aged. They are entitled to a lot many facilities.

It is not that we haven't given our aged any facilities. But it is not enough. We need a legislation. Just as the children are protected by law, the senior citizen's right, to get care and protection should be ensured by law.

This is the responsibility of the Government. The helpless and the bedridden, should not be treated like vermin. They need to be cared and protected.

The pain and palliative care department should be made functional in hospitals to work towards this end.

When I was the Health Minister in Kerala, the pain and palliative care bill was passed in the assembly.

It was not specially meant for the old, but was intended to take care of any one afflicted with terminal diseases and who needed attention.

Now we need to ensure the same for the old. A lot of exploitation happens, in the name of old age care. The Government should monitor the old age homes, and see what care the aged gets.

There should be accountability, so that even the private old age homes, are giving proper care to do what they are paid for. Otherwise, the old are vulnerable to exploitation.

The caring of the aged, and the extremely aged, those who have crossed ninety years and more; is a very big challenge before us.

These aged ones, should not suffer mental and physical neglect. We should see them as 'Old is gold'. Our parents and ancestress are our greatest wealth. The mindset of the society should change, so that they get love, care, respect, which they deserve.

Therefore, this bill is a most appropriate bill. We should make it more inclusive by adding other aspects of pain and palliative care and pass it as a Government bill.

So senior citizen protection law, should be implemented which will take care of all the aspects of care and protection of the aged. I once more thank Shri Bhartruhari Mahtab, for giving an opportunity to discuss this very appropriate bill. I whole heartedly support this bill.

श्री निशिकान्त दुबे (गोड्डा) : सभापति महोदय, मैं अपने भाई श्री भर्तृहरि महताब जी द्वारा लाये गये बिल, जो डिमनेशिया के मरीज और उनसे होने वाले प्रभावों के बारे में हैं, के समर्थन में खड़ा हुआ हूँ। महताब साहब आउट ऑफ दि बॉक्स सोचते हैं और चूंकि छः साल से उनके साथ काम करने का मौका मिला है तो मुझे यह लगता है कि वह समय से ज्यादा और समय से पहले सोचते हैं। क्योंकि इस देश में जब युवाओं की बात चल रही है तो कोई भी सरकार हो, कोई भी व्यक्ति हो, कोई भी नेता हो, सभी युवाओं की बात करते हैं। यूथ स्किल की बात होगी, यूथ के रोजगार की बात होगी, यूथ को एडजस्ट करने की बात होगी, यूथ के लिए सपने बनाने की बात होगी, लेकिन कोई भी इस देश में अभी तक बुजुर्गों के बारे में नहीं सोचता है। यह जो डिमनेशिया या अल्जाइमर है, यह बुजुर्गों की एक बड़ी बीमारी है। यह जो बीमारी है या इस तरह की और भी बीमारी हैं, उसके बारे में कोई कतई नहीं सोचता है। इसलिए मैं उनको बधाई देना चाहता हूँ कि अग्र सोचि, सदा सुखी, जो आगे की सोचते हैं, वे हमेशा सुखी रहते हैं। भगवान उनको हमेशा सुख और शांति देते हैं। ... (व्यवधान)

सभापति महोदय, जब से मैं इस हाऊस में आया हूँ, इस हाऊस में देखता हूँ कि गांव की बात होती है, गरीब की बात होती है, किसान की बात होती है, अशिक्षा की बात होती है, स्वास्थ्य की बात होती है, गरीबी की बात होती है। हम सभी यहां चर्चा करने के लिए पूरा हंगामा करते हैं, पूरा हल्ला करते हैं, लेकिन जब चर्चा होने लगती है तो चर्चा के समय बहुत कम लोग नजर आते हैं। यदि आप कुछ बोल दीजिए कि सरकार की यह गलती हो गई, सरकार ने यह किया, उसकी यह गलती है, उसकी वह गलती है, तो कहा जाएगा कि आपको यह शब्द नहीं उपयोग करना चाहिए। मैं व्यक्तिगत तौर पर एक सांसद के नाते यह मानता हूँ कि किसी को लज्जा आती है या नहीं आती है, मुझे भयंकर लज्जा आती है, मुझे व्यक्तिगत तौर पर बहुत ज्यादा लज्जा आती है, जब मैं गांव में जाता हूँ और गांवों में जब मैं लोगों को देखता हूँ कि वे इंदिरा आवास मांग रहे हैं, वे लाल कार्ड मांग रहे हैं, वे अपनी बीमारी के इलाज के लिए मदद मांग रहे हैं। जब मैं दिल्ली के आवास में रहता हूँ तो मैक्सिमम लोग एम्स में अपने इलाज के लिए आते हैं और ऐसे आदमी आ रहे हैं, जिनके पास टिकट का भी पैसा नहीं है। मुझे लगता है कि 67 साल की आजादी के बाद यदि हमारे जैसे लोगों को यही करना पड़ रहा है तो यह हमारे जैसे लोगों के लिए, हमारे जैसे जनप्रतिनिधियों के लिए डूब मरने वाली बात है और मैं हमेशा शर्मिंदा होता हूँ। जो कहावत है कि - सत्यम् ब्रियात्, प्रियम् ब्रियात्, ना ब्रियात् सत्यम् अप्रियम्। मैं इन चीजों के खिलाफ हूँ कि "जन्म का बिगड़ी, अब का सुधरी।" जब बचपन से ही सच बोलने की आदत हो गई तो सच बोलना चाहिए।

सभापति महोदय, सूर्यकांत त्रिपाठी निराला महोदय की एक बड़ी अच्छी कविता है और चूंकि उनका मेरे परिवार से बड़ा लेना-देना है, हमारे रिश्तेदार के यहां उनके पिताजी पहलवान थे, वे महिसादल के राजपरिवार में लठैती किया करते थे और वह मेरे परिवार से जुड़ा हुआ परिवार है। उनकी जो कविता है कि - "चाट रहे हैं झूठी पत्तल, कहीं सड़क पर खड़े हुए, और झपट लेने को उनसे कुत्ते भी हैं अड़े हुए।" आज गांव, गरीब, किसान और जिस तरह के पेशेंट की बात ले किर महताब साहब आए हैं, आज भी वही स्थिति है। सभापति महोदय, मैं अभी महात्मा गांधी को पढ़ रहा था। महात्मा गांधी के ऊपर बहुत चर्चा होती है। उन्होंने अपनी किताब My Experiments with Truth में लिखा है कि -

“When every hope is gone, 'when helpers fail and comforts flee,' I find that help arrives somehow, from I know not where. Supplication, worship, prayer are no superstition; they are acts more real than the acts of eating, drinking, sitting or walking..”

मैं यह समझता हूँ कि यह जो बिल है, उन लोगों के लिए इसी तरह की व्यवस्थाएं ले कर आया है। भारत सरकार की एक आदत है कि रिपोर्ट आती है, कमेटी बनती है और उस कमेटी की रिपोर्ट कहीं न कहीं खो जाती है। ऐसा नहीं है कि महताब साहब ने ही पहली बार इसके बारे में सोचा होगा, इसके पहले भी सोचा गया होगा। क्योंकि इस देश में डिमनेशिया हो किसको रहा है? डब्ल्यू.एच.ओ. की रिपोर्ट को यदि आप देखेंगे तो डिमनेशिया गरीब लोगों को हो रहा है। दुनिया में जो गरीब देश हैं, जैसे भारत जैसे देश में हो रहा है, पाकिस्तान जैसे देश में हो रहा है, कैरो जैसे देश में हो रहा है, मिस्र में हो रहा है, कैमरून में हो रहा है, छोटे-छोटे देशों में हो रहा है। उसमें भी हिंदुस्तान में उस इलाके में हो रहा है, जिस इलाके से हम और महताब साहब आते हैं। ओडिशा में हो रहा है, झारखण्ड में हो रहा है, पूर्वी उत्तर प्रदेश में हो रहा है, बिहार में हो रहा है, पश्चिम बंगाल में हो रहा है, जहां कि गरीबी सबसे ज्यादा है। यह जो डिमनेशिया बीमारी है, अल्जाइमर बीमारी है, इसको आप कह सकते हैं कि जिनको पेट में खाना नहीं मिल रहा है, जिनको प्रोटीन नहीं मिल रहा है, जिनको कैलोरी नहीं मिल रही है, वहां यह बीमारी ज्यादा हो रही है।

इसलिए हमारे जैसे लोगों के लिए यह ज्यादा विषय वस्तु है। एक रिपोर्ट डिमेशिया के संबंध में बनी, वह वर्ष 2010 में आई। रिपोर्ट की जो कॉपी है, उसमें वह कह रहा है कि इंडिया में डिमेशिया सबसे ज्यादा इनक्रीज हो रहा है, यदि दुनिया में कहीं सबसे ज्यादा इनक्रीज डिमेशिया के पेशेंट का हो रहा है तो वह हिंदुस्तान में हो रहा है। यह वर्ष 2010 की रिपोर्ट है - दी डिमेशिया इंडिया रिपोर्ट, 2010। इसमें उसने कहा कि हमें डिमेशिया को नेशनल प्रायोरिटी बनानी चाहिए। चूंकि यहाँ सबसे ज्यादा डिमेशिया के पेशेंट हो रहे

हैं। जैसा कि सी.आर.चौधरी साहब कह रहे थे कि दस करोड़ लोग अभी बुजुर्ग हैं, तो मुझे लगता है कि वर्ष 2050 तक हम लोग पच्चीस करोड़ के आसपास पहुंच जाएंगे। जितनी तेजी से युवा बढ़ रहे हैं, उतनी ही तेजी से वृद्ध भी बढ़ रहे हैं। डिमेंशिया की बीमारी कम से कम दस से पन्द्रह प्रतिशत लोगों को हो रही है। इसका मतलब यह है कि डेढ़ से दो करोड़ लोग मिनिमम डिमेंशिया अल्जाइमर के शिकार होंगे।

उसने रिकमेंड किया कि, चूंकि हमारे यहाँ यह सबसे ज्यादा बढ़ रहा है तो उसकी नेशनल प्रायोरिटी होनी चाहिए। आज तक भारत सरकार ने उसे नेशनल प्रायोरिटी नहीं बनाया है। सबसे पहला क्वेश्चन यही है, यह वर्ष 2010 की रिपोर्ट हो गई, अभी हम वर्ष 2015 में बात कर रहे हैं, लेकिन आज तक इसकी नेशनल प्रायोरिटी नहीं बनी है।

दूसरा, उसने कहा कि इससे किस-किस को फर्क पड़ रहा है, डिमेंशिया का प्रभाव इंडीविजुअल है, डिमेंशिया का प्रभाव फेमिली में है, डिमेंशिया का प्रभाव सोसाइटी में है। इंडीविजुअल यह है कि जिसकी याददाश्त खत्म हो गई, जो कि चल पाने की स्थिति में नहीं है, जिसको अल्जाइमर हो गया, आप यह समझिए कि पार्किन्सन डिसीज हो गई। उसके हाथ हिल रहे हैं, पैर हिल रहे हैं या वह भूल जा रहा है तो उसे या तो घर में एक कोने में रख दिया जाता है, क्योंकि कभी कोई गेस्ट आ जाता है तो लगता है कि हम बदनाम हो जाएंगे। लोग क्या कहेंगे कि यह किस परिवार का आदमी है। उसको एक कैदी की तरह घर में रखना स्टार्ट कर देते हैं। जब वह फेमिली में जाएगा, फेमिली के कोई भी फंक्शन होंगे, शादी होगी, छठी होगी, इवेन श्राद्ध भी होगा, तो भी उनको लोगों के पास नहीं जाने देंगे कि पता नहीं वे क्या बोल दें।

तीसरा, सोसाइटी वाले कई लोग तो उसे पागल समझने लगते हैं, क्योंकि उसको भूलने की बीमारी है। आज एक बात बोल रहा है, कल बचपन की बात बोलने लगेगा, तो उसको पत्थर मारने लगेंगे। इन तीनों पर जब यह होता है तो उसके लिए कॉस्ट की आवश्यकता होती है। इसीलिए कहा गया कि फंडिंग फॉर डिमेंशिया रिसर्च के लिए नेशनल प्रायोरिटी होनी चाहिए। आज तक मुझे नहीं लगता है कि कोई फंडिंग इसके लिए हुई है। एक आदमी के इलाज के लिए लगभग सोलह सौ से सत्रह सौ डॉलर की आवश्यकता है। इस देश में लगभग 15 से 20 हजार करोड़ रूपए आज की डेट में खर्च किए जाएंगे, आज जितने पेशेंट हैं, शायद उससे भी कम पड़े। इसका मतलब है कि एक पेशेंट पर एक फेमिली के कम से कम 70 से 75 हजार रूपए खर्च होंगे। जिसके पेट में खाना ही नहीं है, वह 70 से 75 हजार रूपए कहां से खर्च करेगा। जब पेट में खाना नहीं है तो वे उसकी केयर नहीं करते हैं, उसका इलाज नहीं कराते हैं और फेमिली, सोसाइटी से वे कटे रहते हैं। इसके लिए एक रिसर्च होनी चाहिए कि किस तरह से इसका सस्ते से सस्ता इलाज हो, उसके लिए भारत सरकार ने आज तक कोई नीति नहीं बनाई है। उसके बाद उनको हेल्थ और सोशल केयर सर्विसेज का एक्सेस नहीं है। उन्होंने तीसरा प्वाइंट बनाया और इसके लिए

उन्होंने कहा कि इम्प्रूव डिमेंशिया आइडेन्टिफिकेशन एंड केयर स्किल्स, क्योंकि इस पेशेंट को स्किल डेवलपमेंट की आवश्यकता है, कि कैसे उसकी केयर की जाएगी। फाइनली किस तरह की बीमारी है और उसकी केयर किस तरह की जाएगी। जैसे मान लीजिए कि हमारे पूर्व प्रधानमंत्री अटल बिहारी वाजपेयी जी हैं, यदि वे बीमार हैं तो पूरा देश उनके लिए चिन्तित है। अधीर साहब, आपकी तरफ से पी.आर.दास मुंशी साहब बीमार हैं। उनकी केयर हो रही है। केयर इसीलिए हो रही है कि पूरा देश उनके लिए चिन्तित है, वे देश के बड़े आदमी हैं, देश के महारथी थे। ऐसे लोगों की तो केयर हो जाती है, लेकिन गरीब लोगों की केयर के लिए सरकार ने या राज्य ने या सोसायटी ने आज तक इसके बारे में कुछ नहीं किया है। उसने अपनी जो रिकमंडेशन दी, वह रिकमंडेशन यह दी कि इसके सोशल केयर की व्यवस्था होनी चाहिए। डेवलप कम्युनिटी सपोर्ट, कम्युनिटी सपोर्ट मतलब कि समाज के लोगों को भी जागृत करना है। जैसे आपको पता है कि गूनी का जमाना है, ओझा का जमाना है, कोई डायन खत्म करता है, आज भी ये चीजें खत्म नहीं हुई हैं। झाड़-फूँक खत्म नहीं हुआ है, कोई मजार पर ले जाता है, कोई मन्दिर ले जाता है, इवेन साँप के काठने पर कई जगह मन्दिर में चले जाते हैं। उसी तरह से जब इस तरह की बीमारी होती है, क्योंकि पहले तो पता ही नहीं चलता कि इसका फर्स्ट फेज है, सेकेंड फेज है या थर्ड फेज है, तीन फेज तक जाते-जाते थर्ड फेज में लोगों को पता चलता है। पहले फेज में लगता है कि कोई नशा करता होगा, लगता है कि कोई भांग खा रहा है, कोई दारु पी रहा है, कोई अफीम ले रहा है, कोई चरस ले रहा है, पहले तो इसी तरह से करते हैं। दूसरे में घर में उसको छिपाने का प्रयास करते हैं कि कोई बहुत बड़ी बीमारी नहीं है, और जब थर्ड फेज़ आता है तो थर्ड फेज़ होते-होते उस आदमी की स्थिति ऐसी हो जाती है कि कहीं इलाज नहीं होता। इसके लिए कम्युनिटी डेवलपमेंट की आवश्यकता है, इसके प्रॉपर इलाज की आवश्यकता है, इनको किसी गुनी या ओझा के यहाँ जाने की आवश्यकता नहीं है। इसके बाद क्या है कि **There will be an increase in demand for support services.** जिसके बारे में मैंने कहा। इन्होंने ये सारी चीजें रिकमंडेशन में कही हैं कि क्या होने वाला है और उन्होंने कहा कि **develop a new national policy and legislation for people with dementia.** यह रिकमंडेशन है, लेकिन आज तक इसके बारे में कुछ नहीं हुआ। इसके बाद गारंटीड कैरियर सपोर्ट पैकेज होना चाहिए। यह सबसे महत्वपूर्ण है क्योंकि कहा गया कि

“Lack of awareness among professional, family and community, policy-makers and agencies to the needs of persons with dementia has led to dementia care being absent or delivery piecemeal in an inefficient fashion in India. More investment and careful planning will be needed to maximize the quality of life of a person with

dementia and to accomplish that in an efficient manner with available resources...”

इसके लिए आप यह समझिए कि इन्होंने कहा कि गारंटी कैरियर सपोर्ट पैकेज। कैरियर सपोर्ट पैकेज की आवश्यकता है। कैरियर सपोर्ट पैकेज की आवश्यकता हमारे जैसे लोगों को नहीं है, और भी लोगों को नहीं है, लेकिन यदि आप समझिए कि इसको कोई रोज़गार नहीं देंगे तो यह बेचारा क्या करेगा और उसके लिए तो कोई सोचता ही नहीं है। फ़ैमिली में एक आदमी को रोज़गार देने की बात आप कर रहे हैं, लेकिन कैरियर सपोर्ट पैकेज कैसे होगा? क्या वह बीड़ी बना सकते हैं, क्या वह स्माल स्केल इंडस्ट्री में बत्ती बना सकते हैं, क्या वह पटाखा बना सकते हैं? आप उसकी उपयोगिता छोड़ देते हैं। आप सोचते हैं कि वह किसी काम का नहीं हैं और इस कारण से यदि कम्युनिटी डैवलपमेंट नहीं हुआ, फ़ैमिली डैवलपमेंट नहीं हुआ, इनडिविजुअल डैवलपमेंट नहीं हुआ, तो आप यह समझिए कि एक स्थिति ऐसी आएगी कि हम लोग इतने परेशान हो जाएँगे, क्योंकि एक आदमी इस देश को तबाह कर सकता है, तो आप समझिए कि सोसाइटी का क्या होने वाला है और इसके बारे में लोग सोचते नहीं है।

मैं बहुत ज्यादा लंबा चौड़ा भाषण नहीं देते हुए केवल इतना कहूँगा कि जब भर्तृहरि महताब साहब यह बिल लाए तो 3-4 मार्च, 2015 को WHO का Global Action Against Dementia, WHO मिनिस्टीरियल कानफ्रैन्स जेनेवा में हुआ। इस बिल को लाने के बाद यह हुआ। पता नहीं महताब साहब ने इस बात का ज़िक्र किया या नहीं, लेकिन मैं जब अभी देख रहा था, तो मैंने देखा कि उन्होंने कहा कि क्या प्रोग्रेस का मूविंग फॉरवर्ड पाथ होना चाहिए। उस कॉन्फ्रैन्स में उन्होंने कहा Ensuring early diagnosis. तो सरकार से मेरा पहला सवाल यह है कि WHO ने आज से दस दिन पहले जो कॉन्फ्रैन्स हुई, उसमें हमने क्या व्यवस्था की है कि कैसे इसकी पहचान होगी। उन्होंने पहला पॉइंट यह कहा। दूसरा पॉइंट उन्होंने यह कहा कि Optimising physical health, cognition, activity and well-being. इसके बारे में भारत सरकार क्या कर रही है? तीसरा उन्होंने कहा - Detecting and treating behavioural and psychological symptoms, इसके बारे में भारत सरकार क्या कर रही है और चौथा - Providing information and long-term support to caregivers. ये चार गोल उसने तय किये। इसके बाद उसने सारे देशों को पाँच-छः पॉइंट कहे। पहला पॉइंट कहा कि Developing a prioritized research agenda involving major relevant constituencies. दूसरा उसने कहा कि Increasing public investments in research relevant to dementia. तीसरा उसने कहा कि Improving the incentives for private investment, एफ.डी.आई. की बहुत बात होती है, प्राइवेट

पब्लिक पार्टनरशिप की बहुत बात होती है, तो उसने कहा कि private investment in innovation related to dementia और चौथा उसने कहा कि including optimizing the path of drugs from research to the market, क्योंकि रिसर्च चल रहा है तो उसको मार्केट में कैसे लाइएगा। Encouraging international cooperation, establishing networks and strengthening the national capacity to conduct research and encouraging WHO Collaborating Centres to incorporate research into their plans and facilitate collaborative research through bilateral and multilateral collaboration and multicentre projects.

ये WHO की रिकमंडेशन्स हैं और मुझे लगता है कि इसके बारे में निश्चित तौर पर भारत सरकार विचार करेगी। मैं फिर गांधी जी को क्वोट करके अपनी बात खत्म करूँगा क्योंकि इस देश में जो डिमनेशिया और निगेशिनिज्म है। वह इंडिया में यह है कि जाति की बात होगी, पाति की बात होगी, उस पर बहुत से लोग चर्चा करेंगे, लेकिन मुझे आज तक यह बात समझ में नहीं आई कि महाभारत तो वेदव्यास ने लिखा था, वे एक दासी पुत्र थे। उसी तरह से रामायण महर्षि वाल्मीकि ने लिखी, वे क्या थे और भारत का संविधान, जिसकी हम चर्चा करते हैं, वह किसने लिखा। इसीलिए हम इस जाति-पाति से ऊपर हैं। यदि आप गांव, गरीब, किसान की बात करेंगे, रामकृपाल जी, तो आप यह बताइये कि आज से 15 साल, 20 साल, 25 साल पहले कौन सा ऐसा घर गांव में था, जिसके घर में बाथरूम हुआ करता था। तब सारी महिलाएं, सारे पुरुष खेत में जाया करते थे। ... (व्यवधान)

माननीय सभापति: निशिकान्त जी, समाप्त करिये।

श्री निशिकान्त दुबे: मैं समाप्त करना चाहता हूँ। इसमें उन्होंने लिखा है कि मैं ऐसे संविधान की रचना करवाने का प्रयत्न करूँगा, जो भारत को हर प्रकार की गुलामी और परावलम्बन से मुक्त कर दे और उसे आवश्यकता हो तो पाप करने तक का अधिकार दे दे। मैं ऐसे भारत के लिए कोशिश करूँगा, जिसमें गरीब से गरीब लोग भी यह महसूस करेंगे कि यह उनका देश है। आज उसी महात्मा गांधी की बात को करते हुए, सभापति महोदय, आपने समय दिया, अपनी बात समाप्त करते हुए भर्तृहरि महताब साहब को मैं धन्यवाद देता हूँ और भारत सरकार से आग्रह करता हूँ कि जिन लोगों ने महात्मा गांधी के नाम पर राजनीति की, उन्होंने तो कुछ नहीं किया, हम आप यदि महात्मा गांधी के नाम पर इस देश के लिए और खासकर इस डिमेंशिया से पीड़ित लोगों के लिए कुछ कर पाये तो वृद्धों के लिए, इस देश के लिए उचित कदम होगा।

इन्हीं शब्दों के साथ जयहिन्द, जय भारत।

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): I must appreciate my esteemed colleague, Shri B. Mahtab who has brought this legislative document in order to bring this to the attention of the Government for the welfare and security of our aged population.

It is often said that old wood is best to burn; old wine is best to drink; and old horse is best to ride. As a similar corollary, we must say that old population is similar to gold as they can radiate the knowledge, the wisdom, the ethics to their successors. So, we ought to protect our aged population by all the resources available with us. We should not treat our aged population as a burden, rather they should be treated as our asset. Our aged population is a treasure trove of experience, a treasure trove of knowledge; if we can borrow something from them, I think, society would prosper. But the fact is that till date, the aged population are not being treated as they deserve. Naturally, they are facing innumerable problems.

India is a country which is undergoing a demographic transition. At present, our population is 123 crore; birthrate – 20.22 per thousand population; death rate – 7.4 per thousand population; life expectancy – 68.89 years. Life expectancy will be increased to 73 years by 2050 and 81 years by 2100. Naturally, India is destined to hold a large aged population in future. The problem is, developed countries have already taken various preemptive measures in order to secure their welfare and other amenities but in India, the demographic transition is taking place in such a way that in the near future, there is every possibility that we will be caught by surprise.

It is because now-a-days we are simply focussing on demographic dividends. It is a fact that 50 per cent of our population is around 25 years of age and 65 per cent of our population is below 35 years of age. By 2025, the average life span of our population will be 29 years. But if we do not take appropriate measures right now for the sake of our older generation, I think, we will not be discharging our responsibility in a proper manner.

Sir, nothing new has been found in this piece of legislation because the intent, tone and tenor of this legislation has been demonstrated in the nomenclature namely, Senior Citizens (Provision of Geriatric and Dementia Care) Bill is known to us. More often than not, in this House we discuss the problems of our geriatric population, the problems of our aged population who suffer from various infirmities, various physical problems, social problems, financial problems etc.

In the year 1982, the United Nations adopted the First International Plan of Action on Ageing in Vienna and it took until 1991 for the United Nations General Assembly to adopt the UN Principles for Older Persons (Resolution 46). Its five main themes are independence, participation, care, self-fulfillment and dignity.

Sir, in our country, in 1999 we have formulated an integrated plan for old people. It is enshrined in article 41 of our Constitution that the State shall, within the limits of its economic capacity and development, make effective provision for securing the right to work, to education, to public assistance in cases of unemployment, old age, sickness and disablement and in other cases of undeserved want.

The problems faced by the old people are economic problem, physiological problem, housing related problem and problem of abuse. It is shameful to note that around 81 per cent of our elderly persons face the problem of verbal abuse while 53 per cent of them face neglect followed by material abuse and 23 per cent face physical abuse.

Sir, the National Council for Older Persons was constituted in our country in the year 1999 and again the Council was reconstituted in 2005 for the implementation of the National Policy on Old Age Pension and an Action Plan on Ageing Issues was conceived. In the year 2007, we have passed, in this Parliament, the Maintenance and Welfare of Parents and Senior Citizens Act.

The Act provides for maintenance of parents/senior citizens by children/relatives obligatory and justiciable through Tribunals; revocation of transfer of property by senior citizens in case of negligence by relatives; penal provision for abandonment of senior citizens; establishment of Old Age Homes for indigent senior citizens; and adequate medical facilities and security for senior citizens.

Policies, schemes and programmes for the welfare of the elderly are still available with us to encourage individuals to make provision for their own as well as their spouse's old age, to encourage families to take care of their older family members, to enable and support voluntary and non-Governmental organizations to supplement the care provided by the family, to provide care and protection to vulnerable elderly people, to provide adequate health care facility to the elderly, to promote research and training facilities to train geriatric caregivers and organizers of services for the elderly and to create awareness regarding elderly persons to help them lead a productive and an independent life.

Sir, I am referring all this because there is no dearth of Acts, laws, schemes and other legislative proposals. But the fact is, nothing has been implemented in such a way that can satisfy our older, aged population. Even the Twelfth Plan has enshrined the consolidation, expansion and strengthening of the various programmes into comprehensive coordinated system to fulfil the aspirations of these vulnerable sections of society. It was proposed that a National Policy on Senior Citizen will be formulated and implemented during the 12th Five Year Plan period focussing on the various priority areas of the welfare of senior citizens.

What I am proposing is setting up a National Commission for Senior Citizens to look into their grievances on priority for redressal and ensure that services and facilities meant for them are provided. I also propose establishment of Old Age Homes for Indigent Senior Citizens with integrated multi-facility centre of varying capacity in 640 districts of the country through State Governments, setting up of a helpline and District level helplines for older persons,

setting up of Bureau for Socio-Economic Empowerment of Senior Citizens at district level, creation of National Trust for the Aged, issue of Smart Identity Cards for senior citizens.

यहां डिमेंशिया की बात हो रही थी। जब डिमेंशिया पेशेंट बाहर निकलें, तो उनकी जेब में एक स्मार्ट कार्ड रहे, एक आइडेंटिटी कार्ड रहे, उनकी मेडिकल रिपोर्ट अटैच उसके साथ रहे। अगर वह कहीं खो गया तो उस खोए हुए व्यक्ति को वापस लाने में मदद होगी। हर डिमेंशिया पेशेंट का एक आइडेंटिटी कार्ड और साथ में उनका मेडिकल प्रेस्क्रिप्शन अटैच होना चाहिए।

I would also propose health insurance for senior citizens and a National Institute on Aging. They need decent pension. They need decent home. They need decent behaviour from society. आज लोगों के अन्दर Dementia को लेकर अवेयरनेस नहीं आयी हैं। बहुत सारे लोग नहीं जानते हैं कि डिमेंशिया क्या होता है? जो डिमेंशिया के पेशेंट होते हैं, उनके घर वालों को भी कभी-कभी मालूम नहीं होता, हमें जानकारी लेनी चाहिए। जो अनडॉक्यूमेंटेड डिमेंशिया पॉपुलेशन है, उसकी तादाद कितनी है? मुझे नहीं मालूम कि सरकार को यह मालूम है या नहीं। मैं चाहता हूँ कि हर पंचायत को हमारी एजिंग पॉपुलेशन के लिए और डिमेंशिया पॉपुलेशन के लिए सेंसिटाइज किया जाए।

Sir, lastly, I would quote Swami Vivekananda. He said:

“Feel for the miserable and look up for help – it shall come. I have travelled twelve years with this load in my heart and this idea in my brain. I have gone from door to door of the so-called rich and great. With a bleeding heart I have crossed half the world to this strange land, seeking for help. The Lord is great. I know He will help me. I may perish of cold or hunger in this land, but I bequeath to you, young men, this sympathy, this struggle for the poor, the ignorant and the oppressed.”

Thank you, Sir.

SHRI P. KARUNAKARAN (KASARGOD): Sir, I firmly support the Bill presented by our hon. Member Shri Bhartruhari Mahtab ji in this House. I would also like to congratulate him on taking up this important issue. Generally, we discuss many other issues in this House but we have not taken such issues for consideration. He has taken so much pains in bringing before this House such an important issue and we should respect him.

Sir, senior citizens are a part of our life. The stage of senior citizen is a stage of our life just like childhood and youth. When we are in the stage of childhood or youth, we are getting better treatment from society and from family. But when we get older, we do not get such kind of treatment or facility. That is the main issue that this society has to consider. It is not the question of senior citizens alone. We can see mentally retarded and physically disabled people in many families. They are also not taken care of by their own families. In a society like ours senior citizens, mentally retarded people and physically disabled people have become a major issue and we have to consider that.

Many of our hon. Members have already given their suggestions as to what we can do for them. At the end of this discussion, the hon. Minister or the Government may ask Mr. Bhartruhari Mahtab ji to withdraw this Bill. We all know that very well. But this time that should not be the practice as far as this issue is concerned. We know that the Government is not going to pass this Bill but they should accept this Bill. They should come forward with a similar Bill containing similar provisions because this issue has become the most important issue. It is not the question of health care of senior citizens alone. The hospitalization or giving medicines are a part of our health system.

As far as Kerala is concerned, we have a very good network of palliative care system. We have this system at panchayat as well as at district level also. I have given four ambulances from my own MPLADS fund to such centres. These palliative care centres are run by volunteers. Sometimes they are under some NGOs or sometimes under the panchayats. When we go to the houses of poor

families, we find that a number of people are not able to go to the hospitals. These volunteers go to every house every week or twice in a week and take all the responsibility of these people. Sometimes, people may not be able to say about their conditions to the panchayats or to the volunteers because it is a complex issue for them. But when we visit their houses twice or thrice, they themselves come forward and tell these volunteers or panchayats about their problems. What they need is the psychological treatment or a suitable mental atmosphere because they are alone.

As stated by one of our hon. Members, we are not utilizing the potential of our older generation because there the question of their retirement comes. After the age of 60 years, they lead a retired life so they may not be able to go to any other place. At the same time, what we have seen is that the experience that they have acquired in their life is not utilized because they have become senior citizens. Of course, we can consider them as senior citizens but their experience has to become a part of this society. As we consider the young children and others a part of this society, likewise, we should also consider our senior citizens as a part of this society. That issue has to be taken care of.

The other suggestion that I would like to make is that they should get adequate pension for themselves. The main issue is that they are not getting sufficient money.

17.00 hrs

Even in the rich families, when persons become old and retire, they cannot expect much from their family. So, adequate pension should be given to these old and retired people so as to enable them to purchase medicines, etc.

These old people should have other facilities such as cultural facilities and library facilities. We have a system in Kerala that there are special places built for them. All older people can come to this place, read books and also watch TV programmes. That is also refreshment as far as their mind is concerned.

The third one is regarding their transport facilities, which has become the most important issue. I would suggest that the Government should give free transport facilities to all senior citizens and disabled persons because they are not able to get transport facilities in the other way.

These are some of the issues which the Government has to address, and the Government should give adequate relief to all senior citizens and disabled persons.

With regard to mentally retarded and physically disabled persons, they are also having a lot of problems. These two subjects – issues of senior citizens and issues of mentally retarded and physically disabled persons – are also covered in the same Bill. The mindset of our society has to change. Even those who are wealthy, they are not able to take such people to hospitals or give them medical treatment. Even people feel that if any marriage has to take place in their house and if such mentally retarded and physically disabled persons are in their houses, they do not want to expose such people. There were many such examples. We can see such examples in cinema also. So, social consciousness in regard to these issues is most important.

I fully agree with the views expressed by Shri Bhartruhari Mahtab ji in his Bill. Instead of merely requesting Shri Mahtab ji to withdraw his Bill, I would like the Government to accept his Bill and bring it as a Government Bill.

HON. CHAIRPERSON: Hon. Members, I have to inform that three hours time allotted for discussion of this Bill is almost over. As there are three more Members to take part in the discussion, we have to extend the time for further on the Bill.

If the House agrees, the time for discussion on the Bill may be extended by an hour.

SEVERAL HON. MEMBERS: Yes.

HON. CHAIRPERSON: The time for discussion on the Bill is extended by an hour.

Now, Shri Sharad Tripathi.

श्री शरद त्रिपाठी (संत कबीर नगर): सभापति महोदय, हमारे विद्वान माननीय सदस्य महताब जी द्वारा जो बिल लाया गया है, उसे डिमेंशिया के नाम से परिभाषित किया गया है। किसी भी विषय के कारण और निवारण दोनों पर चर्चा होनी चाहिए। जिस दिन से आदरणीय महताब जी ने विधेयक प्रस्तुत किया है, उसी दिन से निवारण पर चर्चा हो रही है। बहुत सारे माननीय सदस्यों द्वारा आंकड़े भी बताए गए कि यूरोप में कितना है, भारत में कितना है। जो बीमारी डॉयगनोज़ होकर आई, उसका मेन लक्षण यह है कि जब ब्रेन के सैल्स किसी दबाववश डैड होने शुरू हो जाते हैं तो बीमारी उभरकर आती है जो सीजीएचएस नामक प्रोटीन के डिसबैलेंस का कारण बनता है, नियोन नामक बीमारी का कारक बनता है। आज सबसे महत्वपूर्ण प्रश्न है कि आखिर यह बीमारी हो क्यों रही है। आदरणीय महताब जी ने कहा कि यह बीमारी वृद्ध लोगों में बहुत ज्यादा हो रही है और उनमें दिन-प्रतिदिन इसकी संभावना बढ़ती जा रही है। मैं कहना चाहूंगा कि अभी अमरीका में जो सर्वे हुआ है, उसमें 15 से 16 प्रतिशत युवाओं में भी यह बीमारी परिलक्षित हुई है। इसके पीछे सबसे प्रमुख कारण सामाजिक संरचना उभरकर आ रहा है। सामाजिक संरचना से मतलब है कि आज जब व्यक्ति अवसाद से ग्रसित होता है तब इस बीमारी का शिकार होता है। आप बहुत सीनियर मेंबर रहे हैं, किसान नेता के रूप में भी आपको जाना जाता है। पहले गांव में वृद्धों की नित्य सेवा की जाती थी, सामाजिक मान्यता थी कि गांव का वृद्ध या बुजुर्ग पीपल के पेड़ के नीचे जो फ़ैसला सुना देता था उसे सारे लोग मानने को बाध्य हो जाते थे, इतनी श्रद्धा रहती थी। उस समय का वही न्यायालय था, वही उस समय की पंचायत हुआ करती थी और उसे सामाजिक मान्यता दे दी जाती थी। आज बहुत सारे न्यायालय हमारे देश में स्थापित हैं। इस बीमारी की शुरुआत के लिए हम प्रशासनिक व्यवस्था को भी जिम्मेदार कह सकते हैं, नौकरशाही को भी कह सकते हैं। हम जनप्रतिनिधि यहां बैठे हुए हैं, क्षेत्र में जाने के बाद सभी के पास कागज आना शुरू हो जाता है। सुबह जगने से लेकर रात तक कागज आता है। लेकिन उस समस्या को हम डिलिवर कहां करें। माननीय मंत्री जी के पास करते हैं या प्रशासनिक अधिकारियों के पास करते हैं। कुछ लोग प्रतिनिधियों के पास आ जाते हैं। बहुत सारे लोग 45 साल से ऊपर है, 50 साल से ऊपर हैं, 60 साल से ऊपर हैं, कोई पेंशन के लिए तहसील में दौड़ रहा है, कोई वृद्धावस्था पेंशन के लिए दौड़ रहा है, कोई किसी और काम के लिए दौड़ रहा है, रोज वह ऑफिस दौड़ कर जाता है, लेकिन अगर उसके पास सुविधा शुल्क देने की व्यवस्था नहीं है तब अवसाद से ग्रसित होकर घर में बैठकर चिंतित हो जाता है कि मैं अपनी किससे गुहार करूं। जनप्रतिनिधियों के माध्यम से भी करता है।

17.07 hrs

(Hon. Deputy Speaker in the Chair)

आज जनप्रतिनिधियों के प्रति भी प्रशासनिक अधिकारियों की जवाबदेही शून्य के बराबर होती जा रही है। आए दिन हम लोगों को इससे जूझना पड़ता है। बीमारी यहां से शुरू होती है तब आदमी अवसादग्रस्त हो

जाता है। एक सर्वे के माध्यम से यह उभर कर आया है कि रेडिएशन के माध्यम से भी यह बीमारी उभर रही है। 45 से 65 वर्ष के लोगों के बीच मोबाइल का रेडिएशन स्तर भी इस बीमारी में सहायक हो रहा है। आज ऐसी व्यवस्था हो गई है कि हर युवा नेट या फेसबुक पर हमेशा व्यस्त रहता है और उससे जो रेडिएशन निकल रहा है उससे प्रभावित हो रहा है। आज बिना किसी सर्वे के आधार पर बेतरतीब ढंग से टॉवर लगाए जा रहे हैं, वह भी इस बीमारी में एक कारक है। इसकी भी समीक्षा होनी चाहिए कि जगह-जगह पर जो टॉवर लगाए जा रहे हैं उससे जो रेडियोधर्मी किरणें निकल रही हैं यह किसको कितना प्रभावित कर रही है। इस विधेयक में इसकी भी चर्चा होनी चाहिए। अभी एक विषय उभर का आया। वृद्धों के लिए ओल्ड एज होम की स्थापना होनी चाहिए। माननीय स्वास्थ्य मंत्री जी भी बैठे हुए हैं। हम गांव देहात से आते हैं।

आज वृद्धों की स्थिति बहुत दयनीय हो गई है क्योंकि आज का युवा आगे बढ़ने की चाह में समस्याओं से इतना ग्रसित है कि वह उनका ध्यान नहीं रख पा रहा है। धीरे-धीरे वह उस बीमारी की चपेट में घिरता जा रहा है। मैं मूल विषय पर आना चाहता हूँ कि बीमारी कहां से जन्म ले रही है। जो प्रशासनिक कुव्यवस्था है अब तक देश की आजादी के 67 साल में केवल दो प्रशासनिक सुधार आयोग बनाए गए। उस पर क्या कार्रवाई हुई यह देश के सामने नहीं आ पाया। मैं विन्नमतापूर्वक कहना चाहता हूँ कि जो हमारी प्रशासनिक कुव्यवस्था है उस पर चोट किया जाए, जिससे लोग ग्रसित होकर इस बीमारी के काल में समा रहे हैं। हमारा अनुरोध है कि कारण के साथ निवारण पर भी विशेष तरीके से एक कमेटी बनाकर अध्ययन कराया जाए, हमारी सरकार ने पूरे विश्व में योग का मंत्र स्थापित किया है, इससे आने वाले समय में निश्चित रूप से इस बीमारी का निवारण करने में सहायता मिलेगी।

SHRI SANKAR PRASAD DATTA (TRIPURA WEST): Hon. Deputy-Speaker, Sir, first of all, I would like to congratulate my learned colleague, Shri Bhartruhari Mahtab for brining a nice Bill, which deals with the aged persons not only of our country but also of the universe.

The matter, which has been brought about by learned colleague should be the thought of the Government. I hope after the valuable discussions of all the hon. Members, the Government will think over it that this Bill should not remain a Bill of Private Members' Bill. This will become a Government Bill in the coming days.

Sir, in ancient India, the system of medicine have 8 parts. One of those was Jera/Rasayano which deals with the geriatrics. We, the people of 21st century, are not thinking about the old aged persons. Thousands of years ago, before the birth of Christ, it was discussed among the people and it is mentioned first mentioned in Ayurveda in 1500 B.C.

Sir, we are here. Our hon. Health Minister is also here. In one of the surveys, it is said that the diseases which are being faced by the old aged persons can be prevented and the survey said that 40 per cent can be prevented if we take care of the old age persons.

Sir, throughout the world, there are 63 specialized hospitals which look after only the geriatrics. It is my humble request to our Health Minister. A good number of hospitals should be there in our country. In the Bill, it is said that in each and every district, there should be a hospital or a unit. In every hospital, there should be more than 200 beds. I hope our Government should think over it.

Sir, at present, only 10 per cent of the populations are senior citizens. But it is found from the survey that by the year 2050, near about 32 crore 40 lakh people will become senior citizens.

Sir, I hope that the Government will over think over this thing. In our country, there are 55 per cent widows who depend upon others. They have to be looked after. In the case geriatric people, 73 per cent of them are illiterate and

they have to live on physical labour and one-third of the geriatric people come under BPL category. Ninety per cent of them do not have regular source of income. Many die of cardio-vascular attack. Nearly 10 per cent die of respiratory disorder and ten per cent die of tuberculosis.

In the 60th National Sample Survey which was done in the year 2004, it has been said that among the 1000 rural people, there are 313 men and 760 men. In urban area among the 1000 people, 297 are men and 757 are women.

They have no person to look after them.

HON. DEPUTY SPEAKER: Please conclude.

SHRI SANKAR PRASAD DATTA: Sir, I am concluding.

So, in this case, we have 12,000 hospitals with seven lakh beds. I hope the Government should consider this private Bill and convert it as a Government Bill.

With these words, I conclude. Thank you.

HON. DEPUTY SPEAKER: Now, the hon. Minister, Shri Vijay Sampla to make his brief intervention.

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री विजय सांपला): माननीय उपाध्यक्ष जी, यह बिल मेहताब जी लाए हैं। मैं जिस मंत्रालय को देखता हूँ उस बिल उसी मंत्रालय से संबंधित है इसलिए मैं कुछ बातों की तरफ ध्यान दिलाना चाहता हूँ। माननीय सदस्य ने जिन बातों का जिक्र किया है, वह एक अच्छी शुरुआत है। बुजुर्गों की चिंता हम सबकी चिंता है और सरकार भी इनकी चिंता में अपने आपको शामिल भी करती है। सरकार इनकी चिंता की तरफ ध्यान देते हुए कार्य भी कर रही है। इन्होंने कहा कि बुजुर्गों की देखभाल होनी चाहिए, अस्पतालों में सुविधा होनी चाहिए। पैरा सं. तीन में है कि प्रत्येक अस्पताल में उनके लिए सुविधा होनी चाहिए, बिस्तरों का अलग से प्रबंध होना चाहिए और वरिष्ठ नागरिकों के लिए डे केयर सेंटर होने चाहिए। मैं कहना चाहता हूँ कि माता-पिता व वरिष्ठ नागरिक भरण - पोषण तथा कल्याण अधिनियम, 2007 में इन सब उपबंधों का जिक्र है। इसमें अस्पताल की जिम्मेदारी निश्चित की गई है और सरकारी, अर्ध सरकारी या सरकार से सहायता प्राप्त अस्पतालों में वरिष्ठ नागरिकों के लिए सुविधाएं उपलब्ध कराने का उपबंध है। इसमें बच्चों के लिए कहा गया है, जिन्होंने उनका वारिस बनना है, उनकी प्रापर्टी संभालनी है, उनकी रिस्पांसिबिलिटी फिक्स की गई है ताकि वे उनकी सेवा करने के लिए जिम्मेदार बनें। अगर वे ऐसा नहीं करते हैं तो उनके लिए बिल में दंड का प्रावधान रखा गया है। मैं इसका जिक्र इसलिए कर रहा हूँ क्योंकि हम वरिष्ठ नागरिक और माता-पिता की समस्याओं में अन्य समस्याओं को भी जोड़कर देख रहे हैं, चाहे वह जर्जर रोग है, डाएमेन्शिया है या अल्ज़ीमर है। जब बुजुर्गों को जो सुविधाएं देते हैं तो उन सुविधाओं का समावेश वरिष्ठ नागरिकों की समस्याओं में भी कर सकते हैं। इनके लिए कानून की व्यवस्था एसडीएम लैवल पर होनी चाहिए। एसडीएम लैवल पर उनके लिए कानूनी सहायता रिस्पांसिबिलिटी फिक्स करने के लिए होनी चाहिए क्योंकि जिन्होंने उनकी प्रापर्टी का वारिस बनना है, उन्हें उनकी देखभाल भी करनी होगी।

माननीय सदस्य ने कहा है कि वृद्ध आश्रम बनाएं। बिल में सरकार ने पहले ही ऐसा प्रावधान किया हुआ है, यह अधिनियम में है, ऐसी सभी जगह राज्य सरकारों की रिस्पांसिबिलिटी फिक्स की गई है, राज्य सरकार ऐसी पहुंच के भीतर के स्थानों पर चरणबद्ध रीति में उतने वृद्ध आश्रम स्थापित करेगी और उनका अनुसरण करेगी जितने वह आवश्यक समझे और आरंभ में प्रत्येक जिले में कम से कम एक ऐसे वृद्ध आश्रम की स्थापना करेगी जिसमें न्यूनतम 150 ऐसे वरिष्ठ नागरिकों को आवास सुविधा दी जा सके।

ऐसे वृद्धजनों के लिए, उनके आवास के लिए पहले ही अधिनियम है, जो इसमें जोड़ा जा चुका है। उनके ओल्ड एज में ओरिएंटेशन प्रोग्राम में भी, जो वर्ष 1992 से ही क्रियान्वित है, इस योजना का मुख्य उद्देश्य है- वृद्धजनों के लिए आश्रय, भोजन, चिकित्सा, देखभाल, मनोरंजन के अवसर जैसी मूल सुविधाएँ प्रदान करने के लिए कार्यात्मक तथा वृद्धजनों को प्रोत्साहन देकर उन व्यक्तियों के गुणवत्ता को बढ़ाया जाए, ऐसा प्रावधान भी पहले से है। इस योजना के तहत, चाहे वे राज्य सरकार है, गैर-सरकारी संगठन है, पंचायती राज संस्थान, चाहे स्थानीय निकायों के लिए हो, उनको सरकार 90 प्रतिशत वित्तीय सहायता देकर भी उपलब्ध कराती है, ताकि वृद्धजनों की सेवा कर सकें। इसमें वृद्धाश्रम भी हैं, डे-केयर सेंटर्स भी हैं, मोबाइल मेडिकल वैन भी हैं, राहत और देखभाल आश्रम तथा निरंतर चलने वाले देखभाल आश्रम भी हैं, फिज़ियोथिरेपी क्लिनिक हैं, हेल्प लाइन और इंफॉर्मेशन सेंटर्स हैं और ऐसी सारी सुविधाएँ हैं, जिनके लिए सोशल जस्टिस मंत्रालय की तरफ से अनुदान भी दिये जाते हैं।

मैं इसमें कहना चाहता हूँ कि जो श्री महताब जी की चिन्ता है, उसमें सरकार पहले से ही अपना योगदान दे रही है। मैं समझता हूँ कि उनकी चिन्ता जरूर ठीक है और सरकार चूंकि पहले से ही इसके लिए काम कर रही है, इसलिए इसके लिए अलग से कोई नया बिल लाया जाए, मैं इसकी जरूरत नहीं समझता हूँ।

HON. DEPUTY SPEAKER: Now Dr. Satya Pal Singh may speak for two minutes because the Minister is going to reply at 5.30 p.m.

DR. SATYA PAL SINGH (BAGHPAT): Sir, I thank you very much for giving me time to speak on this Bill.

At the outset, I would like to congratulate hon. Member Shri Bhatruhari Mahtab for two reasons. First, he has thought and brought a Bill about the senior citizens. Second, I have got an opportunity to speak. Otherwise, I am not getting the opportunity to speak in Parliament. I am sure that Deputy Speaker Sir will allow me to speak for few minutes because I will be touching some fundamental points about health.

इस देश का यह इतिहास रहा है, रामराज में महात्मा गांधी जिसकी बात करते थे-

“ दैहिक दैविक भौतिक तापा,
रामराज कहू नहीं जाता।”

वहाँ किसी भी प्रकार का कोई रोग नहीं था, न शारीरिक, न मानसिक। इसका क्या कारण था? इस देश के अन्दर होलिस्टिक थिंकिंग थे, टनल माइंडेड थिंकिंग नहीं था। आज जो स्पेशियलाइजेशन होता जा रहा है, आज पत्तों में रोग लगता है, तो उसका इलाज ढूंढना चाहते हैं, हम उसके जड़ का इलाज नहीं ढूंढते हैं। यदि रोड पर एक्सीडेंट होते हैं, तो हाइवेज पर एम्बुलेंस चलाना चाहिए, जल्दी से जल्दी हॉस्पिटल पहुंचाना चाहिए। लेकिन रोड पर एक्सीडेंट्स कैसे रोके जा सकते हैं, उसके बारे में हमारा विचार नहीं होता है। यह कॉस्मेटिक ट्रीटमेंट की बात नहीं होने वाली है। हम बच्चों के लिए कानून बनाते हैं, बूढ़ों के लिए कानून बनाते हैं, एडल्ट के लिए कानून बनाते हैं, हरेक सेक्शन के लिए कानून बनाना इलाज नहीं है। हमारे देश में कानून इस बात को सिद्ध कर चुका है, जरूरत किस बात की है? पहली बात तो यह है कि अभी माननीय मंत्री जी बोल रहे थे कि वर्ष 2007 में एक नया कानून लाया गया कि जो माता-पिता की देखभाल नहीं करता, उसे सज़ा होगी। यह दुर्भाग्य की बात है। वृद्धाश्रम बनाने की हम लोग बात करते हैं। यदि हम अपने बच्चों को स्कूल और कॉलेज में सिखाएं कि हमारे माता-पिता देवता हैं। “मातृ देवो भवः, पितृ देवो भवः।” यह इस देश की संस्कृति है, यदि इसे बच्चों के दिमाग में डाला जाए, तो वृद्धाश्रम बनाने की जरूरत नहीं है, उस पर करोड़ों रुपए लगाने की जरूरत नहीं है। यदि यह बच्चों और समाज को बताई जाए, एक ऐसी हॉलिस्टिक हेल्थ पॉलिसी इस देश में लायी जाए, तो उसकी आवश्यकता नहीं होगी। “ शरीर व्याधि मंदिरम्।” आज बच्चे बीमार हैं, जवान बीमार हैं, बूढ़े भी बीमार हैं, सभी जगह बीमारियाँ हैं। जितने ज्यादा

हॉस्पिटल्स हैं, जितने ज्यादा डॉक्टर, उतनी ही ज्यादा बीमारियाँ हैं। इलाज के लिए किसी भी हॉस्पिटल में चले जाएं, इसमें कमी नहीं है।

सभी जगह स्पेशलिस्ट का जमाना आ रहा है। Somewhere we have committed wrong. माननीय मंत्री जी सदन में बैठे हैं। मेरा निवेदन है कि टनल माइंडिड थिंकिंग से बात नहीं बनेगी। डब्ल्यूएचओ की एक रिपोर्ट वर्ष 2025 तक डायबटीज़, हार्ट पेशेंट्स, किडनी India will become the world capital. रोग बढ़ते जा रहे हैं, हमारी मूलभूत बातों को छोड़ कर हम कुछ ऐसी बातों पर चलते जा रहे हैं, जिससे गड़बड़ हो रही है। हम आज बच्चों को यह नहीं बताते हैं, स्कूल-कॉलेजों में यह नहीं बताया जाता है कि हेल्दी रहने के लिए क्या करने की जरूरत है? किस तरह का खाना खाना चाहिए और किस तरह से रहना चाहिए? गीता में हजारों साल पहले इस बात को कहा गया - युक्ता आहारः विहारस्या, युक्ता चेष्ट्या कर्मास्यु, युक्ता स्वप्नाबोधस्यः, योगो भवतिः दुःखः। अगर हमारा बैलेंस खाना-पीना है, हमारा चाल-चलन बैलेंस है, हमारा सोना-जागना अगर बैलेंस है तो आदमी दुखों से, बीमारियों से दूर रह सकता है। I will just take two minutes. आजकल हर एक बात के लिए स्पेशलिस्ट और दवाई की जरूरत है। I will just quote Shri J.R.D. Tata. He wrote a Foreword to one health book. He mentions there:

“If you fall sick, go to the doctor, get his prescription and pay his charges because the doctor has to survive. Take his prescription, go to the chemist, purchase the medicine, pay the bill because the chemist has to survive. Bring the medicines to home but do not take it because you have to survive.”

Without medicines, can we survive or remain healthy? What kind of policy should we have? हमारे ग्रंथों में कहा गया है- प्रग्याः अपराधोही मूलम् सर्व रोगणम्। हमारे अगर बच्चों को यह बताया जाए कि हमारी सोच और समझ में कहीं गड़बड़ है। हमें सवरे उठाना चाहिए। हमें खाने में क्या खाना है? मैं डिमेंशिया के ऊपर अभी एक रिपोर्ट पढ़ रहा था, जिसमें यह कहा गया है कि जो लो नॉन वैज खाते हैं, ज्यादातर वही लोग इसके शिकार होते हैं। इस पर रिसर्च होनी चाहिए। If you go to the Internet, you can find out that in America, every year, around one million Americans are turning vegetarian not because of any religious or spiritual reason, but they are turning vegetarian because of medical reasons. एक तरफ हम कहते हैं कि शराब पीकर गाड़ी नहीं चलानी चाहिए। जब कोई आदमी शराब पीकर गाड़ी चलताता है तो वह एक्सीडेंट कर सकता है, अपने

को और दूसरे को मार सकता है। एक तरफ हमारी पॉलिसी यह है, दूसरी तरफ हम शराब बनाते हैं। I just wanted to request the Minister किसी नये कानून की हमारे देश को जरूरत नहीं है जो हमारी हेल्थ पॉलिसी है, उसमें हमें सुधार करने की जरूरत है, उसमें विश्वास करने की जरूरत है। धन्यवाद।

HON. DEPUTY-SPEAKER: Shri Ashwini Kumar Choubey, you have to complete your speech within three minutes because at exactly 5.30 p.m., the Minister will give the reply.

श्री अश्विनी कुमार चौबे (बक्सर) : उपाध्यक्ष जी, भगवान ने मनुष्य को यह शरीर दिया है, हम जानते हैं कि यह शरीर 'क्षीति जल पावक गगन समीरा पंचतत्व निर्मित यह अधम शरीरा।' यह शरीर पांच तत्वों से निर्मित है। मैं महताब साहब को बधाई देना चाहता हूँ कि आप ऐसे बुजुर्गों के लिए ऐसे वरिष्ठ नागरिकों के लिए यह बिल लाए हैं। मैं अपनी बात बहुत संक्षेप में सदन के सामने रखूंगा। हमारे समाज में सही अर्थों में जो हो रहा है, उसे मैं आपके सामने और पूरे देश तथा दुनिया के सामने लाना चाहता हूँ। मैं जब बिहार सरकार में स्वास्थ्य मंत्री था, तब मैं एक बार अध्ययन करने के लिए लंदन गया था। लंदन में मैं बुजुर्गों के वार्ड को देखने गया था, जहां आश्रय की व्यवस्था थी। बगल में बैठे हमारे मित्र ने सही कहा है कि हमारे यहां आश्रय की जरूरत नहीं है। आज समाज कहां जा रहा है, क्योंकि हम अपने बुजुर्गों को बोझ समझ लेते हैं। कल हम भी बुजुर्ग होंगे। कल हम बच्चे थे। आज हम माता-पिता हैं और कल भविष्य में हम दादा-दादी बनकर हम भी बुजुर्ग होंगे। आज देश में यह बहुत चिंता का विषय है कि हम पाश्चात्य संस्कृति की तरफ जा रहे हैं। हमारी संस्कृति विनष्ट हो रही है। हमारे पूर्ववक्ताओं ने सही कहा है कि शरीर के लिए, शरीर के सम्बर्द्धन के लिए यह जो जरारोग है, जिसे डिमेंशिया बीमारी कहते हैं, लंदन के उस आश्रय में मैंने देखा कि जहां 370 लोग थे, वहां केवल दो लोग पड़े थे। मैंने उनसे पूछा तो उन्होंने कहा कि मेरे बेटों ने हमें यहां ला कर छोड़ दिया है। उनकी बातों में बहुत दर्द था। उन्हें बहुत बेचैनी थी इसलिए अब ओल्ड एज होम तो गोल्ड एज होम बनने जा रहा है। गोल्ड एज होम हर घर में बनाने की आवश्यकता है। अगर हम अपने माता-पिता अपने बुजुर्गों को सम्मान देंगे तो निश्चित रूप से उनका आदर बढ़ेगा और जो बीमारी है, जिसके बारे में पूरा सदन गहन चिंतन कर रहा है, यह जरारोग, इसके बारे में आयुर्वेद में भी ठीक ही कहा गया, हजारों वर्ष पूर्व जब इसका आविष्कार हुआ होगा, उस समय से उसका निदान है। हम योग और आयुर्वेद, होम्योपैथी को भूलते जा रहे हैं। ऐलोपैथी भी अच्छी है, सर्जरी के लिए आवश्यक है लेकिन ऐलोपैथी के साथ-साथ आयुर्वेद और होम्योपैथी को हम न भूलें। आयुर्वेद इस जरारोग के लिए बहुत लाभदायी है। मैं आपसे और सरकार से, माननीय स्वास्थ्य मंत्री जी सदन में हैं, मैं आग्रह करूंगा कि पूरे देश के अंदर और अपने स्तर पर राज्यों में भी यह निर्देश दें कि जरियार्थिक वार्ड निश्चित रूप में बने और उसके साथ-साथ आयुर्वेद, होम्योपैथी, ऐलोपैथी तीनों प्रकार की सुविधा उन्हें उपलब्ध करवाई जाए।

स्वास्थ्य और परिवार कल्याण मंत्री (श्री जगत प्रकाश नड्डा): उपाध्यक्ष महोदय, बहुत ही वरिष्ठ और अनुभवी माननीय सदस्य श्री भर्तृहरि महताब ने यह बिल पेश किया था और इस पर चर्चा की थी। कुल मिलाकर 20 माननीय सदस्यों ने इस बिल पर चर्चा की है। सबसे पहले मैं महताब जी को धन्यवाद देना चाहता हूँ कि उन्होंने बहुत ही महत्व के विषय को प्राइवेट मेंबर बिल के रूप में यहां लाए हैं और हम सभी का ध्यान इस विषय पर आकर्षित किया है। साथ ही, मैं सभी बीस सदस्यों को धन्यवाद देना चाहता हूँ क्योंकि उनका बहुत ही वैल्यूएबल कांट्रीब्यूशन रहा है। बहुत ही अच्छे सुझाव उनकी ओर से आए हैं और कंसर्न भी आए हैं। यह बहुत अच्छी बात है कि *mostly the young Members were speaking about the old-age people. That shows how much our representatives are concerned about the aging people. As a representative, this issue has been rightly taken up by all the Members. So, I must thank them for taking up this important issue.* वैसे अगर हम अपने समाज में देखें तो माता-पिता को भगवान तुल्य समझा गया है। *Respect for our parents, our elder people has been very much ingrained in our social system. That is why, we have been respecting them in our own way.* उनको हमने भगवान के रूप में देखकर कार्य करने का प्रयास किया है, लेकिन समय के साथ-साथ बहुत से परिवर्तन आए हैं और उसमें बहुत से विषयों के बारे में हमारी अंडरस्टैंडिंग में भी चेंजेज आए हैं। फैमिली, जो एक समय में स्ट्रॉंग इंस्टीट्यूशन था, उसमें बहुत से डायल्यूशन्स भी आए हैं। पहले ज्वाइंट फैमिलीज होती थीं, अब वे सिंगल फैमिलीज हो गयी हैं, छोटी फैमिलीज हो गयीं, लाइफ-स्टाइल में परिवर्तन हो गया और इसलिए एजिंग के साथ-साथ मल्टी-डायमेंशनल प्रॉब्लम्स आई हैं। *It is not only the health factor but also the social factor, the life-style and other factors put together that are giving this problem a different dimension.* ये सब मिलकर इस समस्या को एक गंभीर रूप दे रही हैं। इसलिए हेल्थ प्रॉब्लम एक ऑसपेक्ट है, जिसका हम निवारण करने का प्रयास करेंगे। जैसा एक माननीय सदस्य ने कहा कि हम मोबाइल्स का इस्तेमाल करते हैं। हम वाइब्रेशंस के बीच में रहते हैं, किस तरह की वाइब्रेशंस हैं, उन पर अभी स्टडी चल रही है। इसी तरीके से टेंशन का विषय है, खाने का विषय है, सोने का विषय है, इन सब चीजों का लाइफ स्टाइल पर एक इम्पैक्ट आया है। पहले हमारे पास जो प्रॉब्लम थी, वह कम्युनिकेबल डिजीजीज की थी। *After Independence we fought with the communicable diseases. But now we are bearing the burden of non-communicable diseases equally.* अगर हम लाइफ स्टाइल की दृष्टि से देखें तो हाइपरटेंशन, डायबिटीज, कैंसर, ये बढ़ रहे हैं। इन सबका सम्बन्ध कहीं

न कहीं लाइफ स्टाइल से जुड़ा हुआ है। हमारी टेंशंस, हमारी कम्पलशंस, हम जिस तरीके का जीवन जी रहे हैं, भोजन कर रहे हैं, इनका भी उस पर असर है। इसलिए इसमें होलेस्टिक एप्रोच लेने की जरूरत है।

कई बार जब हम नम्बर्स की बात करते हैं तो इसमें कोई दो राय नहीं है कि भारत में सबसे ज्यादा कैंसर के मरीजों की संख्या बढ़ रही है, डायबिटीज, हाइपरटेंशन के मरीजों की संख्या भी बढ़ रही है। इसी तरीके से एलजाइमर और डिमेंशिया के मरीजों की संख्या भी बढ़ेगी और बढ़ रही है। इसका कारण यह भी है कि जो हमारी आबादी है, उसके लिहाज से देखा जाए तो नम्बर बढ़ा होगा, लेकिन वह इतना बढ़ा भी नहीं है। जब हम रेशो में देखते हैं आबादी के अनुसार, विश्व के मानकों में बीमारियों का रेट बढ़ रहा है, उसी के अनुपात में वे चल रही हैं। फिर भी मैं इस विषय से चिंतित हूँ।

मैं महताब जी और सभी 20 माननीय सदस्यों ने, जिन्होंने इस चर्चा में भाग लिया, उनके माध्यम से सदन को विश्वास दिलाना चाहता हूँ कि इस पर हम बहुत गम्भीरता से विचार कर रहे हैं और इस विषय को हम एड्रेस करने का प्रयास कर रहे हैं।

यूनाइटेड नेशंस ने प्रिंसीपल फार ओल्ड पर्संस इनीनशिएट किया था। उन्होंने 1991 में असेम्बली में एक प्रोक्लेमेशन फार एजिंग किया था। उसके बाद सभी रिस्पेक्टिव सरकारों ने इस दिशा में सोचकर उसे आगे बढ़ाने का प्रयास किया। हमारे यहां भी नोडल मिनिस्ट्री के रूप में सोशल जस्टिस मंत्रालय ने, सांपला साहब ने उसके बारे में चर्चा की है। In 1991, the National Policy on Older Persons which seeks to assure older persons that their concerns are national concerns and they will not live unprotected, ignored and marginalised, was enunciated.

यह एक पालिसी 1999 में आई थी। पहले 1991 में प्रोक्लेमेशन हुआ और 1999 में सोशल जस्टिस मंत्रालय ने इस पर प्रयास करते हुए नेशनल पालिसी आन ओल्डर पर्संस को इनेनशिएट किया। इसके इनेनशिएशन में सेक्शन 33 से 47 में इन बातों को रखा कि किस तरीके से what are the aspects which have to be taken into consideration so that the elder citizens cannot remain unprotected. उस दृष्टि को ध्यान में रखते यह कार्य हुआ। महताब जी का कहना था कि जो एबेन्डन कर रहे हैं, डिसरिगार्ड कर रहे हैं, children disregarding parents should be taken as an offence. इस बात को ध्यान में रखते हूँ 2007 में under the Maintenance and Welfare of the Parents and Senior Citizens Act, 2007 the Ministry of Social Justice and Empowerment provides for maintenance and welfare of the senior citizens by the children and the other stakeholders. यानि इसको हम लोगों ने लीगल बाइंडिंग भी किया। सन्

2007 में यह एक्ट लेकर आए, जिसमें maintenance of the senior citizens by their children is an act has to be taken care of.

उसी में आगे बढ़ते हुए सेक्शन 4(iii) में यह कहा, the obligation of the children to maintain his or her parents extends to the needs of the parents, either father or mother or both as the case may be, so that such parents may lead a normal life. This was the protection clause which was given. And Section 24 gave the power that provides that punishment for abandonment and disregard of senior citizens can be up to three months imprisonment and Rs.5,000 fine. मतलब तीन महीने की जेल भी हो सकती है, अगर हम उसका डिसरिगार्ड करते हैं, यदि हम अपने पैरेंट्स का ख्याल नहीं रखते हैं। इसके साथ साथ Ministry of Social Justice initiated a scheme called as Integrated Programme for Older Persons, which is from 2008. This scheme is for giving assistance to Panchayati Raj institutions, local bodies and NGOs and voluntary organisations for this purpose. अगर किसी गांव में कोई माता-पिता की अवहेलना कर रहा है, तो एनजीओ के माध्यम से, पंचायत के माध्यम से इम्प्रावमेंट करने का प्रोविजन किया गया है। एक विषय जो आपका बहुत सीरियस कंसर्न का है, वह यह है कि डिमेंशिया पैशेंट को डिसरिगार्ड करने पर it should be considered as an offence. So, that part has been taken care of by the Government

उसको हम आगे बढ़ा भी रहे हैं।

दूसरा विषय आपने रखा है वह बहुत ही महत्वपूर्ण है about the opening of the geriatric care units and promotion of the geriatric medicine education training and survey of dementia patients. ये सारे प्रोविजन आपने अपने ओरिजनल एक्ट में दिए हैं, उसके बारे में मैं कहना चाहता हूँ कि हेल्थ डिपार्टमेंट ने this National Programme for Health Care of Elderly (NPHCE) 2010 इसको हम लोगों ने इनिशिएट किया है। This is a step forward which has been taken in 2010. It is not very far off but only in 2010 we have undertaken it. हमने इसमें जो प्रोग्राम लिए हैं, that is setting up of regional geriatric centres in medical colleges, setting up of geriatric unit at district hospitals, establishment of rehabilitation unit at Community Health Centres, support to Primary Health Centres, training of provision of human resources, monitoring and supervision and

IEC-Information, Education and Communication. These are the aspects, these are the components which have been taken care of in this regard. इस बात को करने के लिए हमने वृद्ध लोगों के लिए रिहब्लिटेटिव सर्विस देने का प्रयास किया है। As of now, it is in 104 districts which is in 22 States and 2 Union Territories. जेरियाट्रिक यूनिट्स को हम लोग और आगे बढ़ाने का प्रयास कर रहे हैं which will go to 221 districts and in the 12th Five Year Plan, a total of 325 districts are to be covered with geriatric care centres. That is what is in the process, 104 districts at the moment and 221 districts in coming times. इसमें भी हम लोग जो सुविधा देने वाले हैं और दे रहे हैं, वह है- regular dedicated OPD services on the daily basis by consultant physicians will be organised in the district hospitals. Geriatric ward with 10-bedded hall has to be provided in district hospitals along with facilities of laboratory, investigation and provisions of medicines of geriatric medical health care. So, this is what we are going to give in the geriatric care unit. उसी तरीके से कम्युनिटी हेल्थ सेंटर्स पर हफ्ते में दो बार जेरियाट्रिक पेशंट्स के लिए डेडिकेटेड डेज़ होंगे। That is what we are going to do at CHCs. At PHCs, what we are trying to is, providing for geriatric clinic by trained medical officer and OPD for elderly will be run by medical officer who will be imparted training in geriatric health care. That will be done weekly. That is what we have planned and what we are trying to do.

आपने कहा था कि इस बारे में हमारे पास सर्वे नहीं है। We do not know what the position is. You have also said in your Bill that it has to be taken care of. For that, Longitudinal Ageing Study of India has been initiated by Indian Institute of Population Sciences with the assistance of Ministry of Health and Family Welfare. इसमें सोशल जस्टिस एंड एम्पावरमेंट मिनिस्ट्री को भी जोड़ा है, नेशनल इंस्टीट्यूट ऑफ एजिंग को भी जोड़ा है, नेशनल इंस्टीट्यूट ऑफ हेल्थ को भी जोड़ा है और यूनाइटेड नेशंस पापुलेशन को भी जोड़ा है। All these organisations have come together. हम सर्वे करा रहे हैं और उस सर्वे से हम हेल्थ प्रोफाइल पता करेंगे, to ascertain the profile of the ageing people, what are the areas where interventions are needed and according to the priority what interventions are needed. That has to be taken care of. This is why, we have taken up this work.

Very soon, after having the health profiles and having the reports of the survey, we will be prioritising accordingly and we will do in a manner जितना जो हो सकेगा।

जहां तक ट्रेनिंग का सवाल है, उसमें रीजनल जिरियाटिक सेंटर्स तो हैं ही, लेकिन जो रीजनल जिरियाटिक सेंटर will be there, there will be two national centres also. We have started one in AIIMS and another in Madras Medical College.

जो रीजनल जिरियाटिक सेंटर्स होंगे they are going to have 20 beds each. These district hospitals which are the regional geriatric centres are 20 in number. एक तो नेशनल जिरियाटिक सेंटर टू और रीजनल जिरियाटिक सेंटर्स 20, so, it will come to 400 beds. इसमें 30 बेड्स होंगे तो कुल मिलाकर 600 बेड कैपेसिटी इनकी भी डेवलप की जायेगी। इसके साथ-साथ, in addition, AIIMS and Madras Medical College are going to impart training also to post-graduates. Therefore, there will be two post-graduates with MD Degree will be produced by the regional geriatric centres each year. इसी तरीके से हम इसे आगे बढ़ायेंगे और इसमें जो हमारा ट्रेनिंग का कम्पोनेन्ट है, उस कम्पोनेन्ट को हम आगे एनलार्ज करने वाले हैं, उसे आगे बढ़ाने वाले हैं।

जहां तक डिमेंशिया का सवाल है, वह भी हम इसी ट्रेनिंग नेशनल मैन्टल हैल्थ पालिसी का जो प्रोग्राम है, उसके तहत हम डिमेंशिया को जहां हम प्रायोरिटाइज भी कर रहे हैं, उसके साथ-साथ इसके लिए हमें किस तरीके से हैल्प करनी है और हैल्थ की दृष्टि से whatever infrastructure has to be created will be taken care of. In the coming times, हम इसे और तीव्र गति से आगे बढ़ायेंगे और यह जो इसका मैन्टल हैल्थ प्रोग्राम है, देश के 241 जिलों में हम इसे आगे बढ़ाने वाले हैं और इसमें we will cover neurological diseases including dementia. The National Mental Health Programme, 1982 of my Ministry focuses on prevention and treatment of mental and neurological disorders. The district mental health programmes at present cover 241 districts. This is what we are going to start and we are going to do.

Specialised treatment for dementia is also being provided in the All India Institute of Medical Sciences; the Post-Graduate Institute, Chandigarh; NIMHANS, Bengaluru; and the Regional Centres.

इसी तरह से हमारे और जो रीजनल सेंटर्स हैं, उनमें भी ये डिमेंशिया के लिए प्रोवाइड किया जा रहा है, उसके लिए स्पेशलाइज्ड ट्रीटमेंट की व्यवस्था की जा रही है। यह कुल मिलाकर हमारे हैल्थ डिपार्टमेंट की तरफ से इनिशिएटिव हैं, जो हम लोगों ने लेने का प्रयास किया है और जो आपने अपने बिल में जिन चार बातों को इनिशिएट किया है, **first that it should be an offence and secondly** ट्रेनिंग का पार्ट, नम्बर तीन हम बैड्स को इनक्रीज करें, नम्बर चार हम इसमें रिसर्च बढ़ायें, इसमें हम ट्रेनिंग के साथ-साथ मैनुअल को इनक्रीज करें। उन सारे प्रोविजंस को हम लोगों ने अपने हैल्थ के प्रोग्राम में इनक्लूड किया है। **We have tried our best. I can only assure that in this direction the intensity is not going to be reduced but it may be increased. It is because** यह समस्या इनक्रीजिंग ट्रेंड पर है और इनक्रीजिंग ट्रेंड पर होने के साथ-साथ अभी हमारे प्रधान मंत्री, आदरणीय मोदी जी ने इस बात को भी कहा कि एल्डर सिटिजंस हम 60 से मानते हैं, परंतु 75 प्लस के लिए **we will have to take a special drive and we will have to take a special programme and policy.** हम हैल्थ में भी स्पेशल पालिसी के तहत **we are looking at what type of treatment do the people above 75 years of age need and what infrastructure they need and how we are going to provide for it.** इस पर हम विशेषकर ध्यान दे रहे हैं। आने वाले समय में हमने अपनी हेल्थ पॉलिसी में भी इसको बहुत महत्वपूर्ण स्थान दिया है और उसे पब्लिक डोमेन में हमने डाला है। उसके रेस्पॉन्स आने के बाद हम उसे ऐड करेंगे।

I would tell Shri Mahtab that the Government is very serious on this issue. We totally share our concern with him. Much is to be done and that is why I would only like to say that आपके साथ सरकार पूरी सहमति रखते हुए, इस पर जो हम लोगों ने कार्य किया है, उसका मैंने एक छोटा सा विवरण आपके सामने रखा है और उसी को हम आगे बढ़ाने वाले हैं। इसलिए मैं निवेदन करूँगा कि सरकार की इस मंशा को ध्यान में रखते हुए महताब जी अगर अपने बिल को विद्वद्धा करेंगे और मुझे ताकत देंगे, ताकि मैं इसे और तीव्र गति से आगे बढ़ाऊँ। मैं यही निवेदन करूँगा।

SHRI BHARTRUHARI MAHTAB (CUTTACK): Today, I am really thankful to all the Members, starting from Hukmdeo ji to Shri Nadda, Minister for Health, including Sharad ji, Nishikant ji, Karunakaran ji, Shrimati Teacher who was a Minister herself in Kerala and many-many Members who have actually participated in this debate.

Here I would just like to mention, Sir, that the greatest danger that we face today is not from the strangers on the dark streets or violent men who might break into our houses. The sad truth is, the highest perils of brutal and persistent violence lurk within the intimate spaces of our homes and those who are close to us. That is what has actually irritated me to a great extent.

The Help Age India, which has made a lot of survey on this aspect has made a very stunning finding; every second elderly person, whom they had actually met for their research, spoke to testify to suffering abuse within their families. India is home to, as we have said, more than 100 million elderly people today. Their number is likely to increase three-fold in another three decades. The abuse elders report is common across several classes. It is not only restricted to the poor but also to the rich and also in the cities, not only in the villages. Four in ten old people testify to verbal abuse; three to neglect and a third to disrespect and one in five recounts enduring such abuse almost daily. Six in ten report the daughter-in-law, and almost equal number of son, as the major sources of abuse against them. Just 7 per cent daughters are abusive of their parents and there are no grandchildren in the list. This is the report which will come ultimately of the survey that you are going to do. Grand children always love their grand parents.

India was a place, 'was a place', where we had people living together in a composite family. That is how the respect was shown to elders and care was taken of the children. Because of the nuclear family and the tradition of that family is breaking, we are facing this problem which was said, is a livelihood problem. In many villages, I hope Shri Sangla is visiting villages so also you, Sir, I have seen

desperately poor households migrating for work into the cities leaving their old parents behind to beg or invisibly die of hunger. I try not to judge them. Their parents mostly do not as well, as because of their desperation of what their children want, they do not tell to others. They live their life to themselves in dignity and in a way what they feel is dignity to them. Our self-image in India is of a people who lay less in store by material pursuits and uphold the institution of the family. India is changing as has been told. Everywhere we are witnessing it. The only thing is that we have to recognise it. Landscape is changing and landscape of human relations is changing both in urban and rural areas. Roughly 6.5 per cent of India's population suffer from some form of mental illness. Mental health treatment carries a social stigma and because of this stigma, जैसे निशिकान्त जी ने अपने वक्तव्य में बताया is associated with mental illness and the older people suffer more. Care is available only in a very few cities.

मंत्री जी ने अभी बताया कि ये सारे होने वाले हैं। Tell me sincerely, what is the position in this year's Budget? Do you not need more support? We will be with you. The Ministry of Health needs adequate support from the Government. What has happened? This is one of the major problems which this country is going to face.

I would not dwell more into that aspect but personally I would say, as I had mentioned in my Bill, that there are two aspects. One is the social aspect and one is the health care aspect. Tamil Nadu has done yeoman's service. Here I would just quote one instance. In Tamil Nadu where the scheme is being privately run by an NGO, many elderly are benefiting, beaming with self-assurance and some are recovering from withdrawal symptoms. The organisers of the voluntary scheme operating in 30 villages collect Rs.400 per month from donors to feed one old person with a known meal every day. You may calculate it at national level. We are providing Mid-Day Meal to the children so that they can come to the schools and study. There are many older persons in villages and even in cities who need

mid-day meal. My suggestion would be that the Ministry of Social Justice and Empowerment need to take care of this and think about it.

Similarly, as I had suggested, there is a need for day care. When the husband and wife go to do a little bit of job to earn their livelihood, they leave the parents behind. They need care and attention. In cities, we can form that type of care and in Panchayats also we can form that type of care centres. That was my intention. But I am really happy and obliged that at least this attention has been drawn for the senior citizens. I am yet to enter that stage but before I enter that stage, I should be prepared mentally and physically. I need the society to be aware, and the Government so also the elected persons to be aware.

With these words, as the attention of the Government has been drawn and as the concern of the Minister and the Government has been expressed in this House, I hope in very near future major steps would be taken, I seek your permission to withdraw the Bill.

HON. DEPUTY SPEAKER: As Shri Mahtab has said, in Tamil Nadu the elderly people are given free meals. Apart from that, even though the Central Government gives Rs.200 per month as pension, the State Government is giving Rs.1000 per month to senior citizens. This is what he and all other Members want.

The question is:

“That leave be granted to withdraw the Bill.”

The motion was adopted.

SHRI BHARTRUHARI MAHTAB: Sir, I withdraw the Bill.

18.00 hrs

COMPULSORY VOTING BILL, 2014

HON. DEPUTY-SPEAKER: The House will now take up item no. 63.

Shri Janardan Singh `Sigriwal`.

श्री जनार्दन सिंह सीग्रीवाल (महाराजगंज) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ:

‘कि अनिवार्य मतदान विधेयक, 2014 पर विचार किया जाये।’

मैं आपके प्रति आभार प्रकट करता हूँ कि आपने मुझे अनिवार्य मतदान विधेयक, 2014 पर चर्चा करने की अनुमति प्रदान की है और मुझे बोलने का भी अवसर दिया है।

भारत दुनिया का सबसे बड़ा लोकतांत्रिक देश है। समय के साथ इसकी जीवन्तता में उत्तरोत्तर वृद्धि हुई है। भारत का निर्वाचन आयोग एक स्वतंत्र संवैधानिक संस्था है। ... (व्यवधान)

HON. DEPUTY-SPEAKER: Shri Janardan Singh `Sigriwal` you can continue your speech next time.

18.01 hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on Monday, March 16/Phalguna 25, 1936 (Saka).*
